

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 248 OF 2026**

**IN THE MATTER OF:  
MANOJ KUMAR PRAJAPATI**

**APPLICANT**

**VERSUS**

**MINISTRY OF ENVIRONMENT  
FOREST AND CLIMATE CHANGE  
& ORS.**

**RESPONDENTS**

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**THROUGH**



**Place: New Delhi**

**Priyanka swami**

**Date: 20.05.2026**

**Advocate**

**Standing Counsel for SEIAA, U.P.**

**F-13, Jangpura, New Delhi 110014**

**E-mail: [advpriyankaswami@gmail.com](mailto:advpriyankaswami@gmail.com)**

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**REPLY ON BEHALF OF RESPONDENT NO.4-SEIAA, U.P. ALONG  
WITH SUPPORTING AFFIDAVIT**

**MOST RESPECTFULLY SHOWETH:**

1. That at the outset, it is respectfully submitted that the present Status Report is being filed on behalf of the State Environment Impact Assessment Authority, Uttar Pradesh (SEIAA, U.P.) in compliance with the Order dated 22.04.2025 passed by this Hon'ble Tribunal, and the same is being tendered with utmost respect to assist this Hon'ble Tribunal in the adjudication of the present matter in accordance with law.
2. That SEIAA, U.P., is a statutory body constituted under the Environmental Impact Assessment (EIA) Notification, 2006, with the primary responsibility of evaluating and granting Environmental Clearances (ECs) to projects falling within its jurisdiction. Its role is confined to assessing the potential

environmental impacts of proposed projects and ensuring compliance with applicable laws at the time of granting clearances. The Office Memorandum dated 29.06.2010 issued by the MoEF&CC clearly designates the Regional Offices of the Ministry as the competent authority for post-clearance monitoring, enforcement of compliance, and regulatory inspections. SEIAA, U.P., functions strictly within its jurisdiction and provides necessary inputs to the regulatory authorities as and when required.

- 3.** That an Application was submitted to SEIAA vide proposal number SIA/UP/MIN/488560/2024 dated 08/08/2024 for grant of prior Environmental Clearance (EC) to the project NAMED SAND/MORRUM MINE IN VILLAGE – MARAULIKHADER , TEHSIL-BANDA, DISTRICT- BANDA (U.P.) LEASE AREA: 23.0 HECTARES PART OF GATA 333/7, 412, 413, 414 KHAND NO. 04 ON RIVER BED OF KEN RIVER BANDA, UTTAR PRADESH under the provisions of the EIA Notification 2006-and as amended thereof.
- 4.** That it is further pertinent to mention that the lease area forms part of the approved DSR-2024. The said DSR was approved by SEIAA vide Letter No. 414/Parya/Samanya/2023 dated 07.08.2024 and the details of the said lease are mentioned at Serial No. 33 on Page No. 479. Furthermore, the particulars of the DSR on the

basis of which the Environmental Clearance dated 08.10.2024 was granted are also specifically mentioned in the EC itself. **A True Copy of DSR-2024 dated 15.07.2024 is attached herewith and marked as Annexure P/1.**

5. That the above-mentioned proposal has been considered by SEAC in its meeting held on 20-8-2024.
6. That the SEAC, in its meeting held on 20-08-2024 based on information submitted viz: Form 1 (Part A, B and C), EIA/EMP report etc. & clarifications provided by the project proponent, and after detailed deliberations on all technical aspects and public hearing issues and compliance thereto furnished by the Project Proponent, recommended the proposal for grant of Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of Specific and Standard EC conditions. **A True Copy of the Minutes dated 20.08.2024 is attached herewith and marked as Annexure P/2.**
7. That the SEIAA in its meeting held on 13-09-2024 has examined the proposal in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the SEIAA hereby accords Environment Clearance for the instant

proposal to Shri MURALY MALLAMPATI under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific conditions. **A True Copy of the Minutes dated 13.09.2024 is attached herewith and marked as Annexure P/3.**

8. That it is most respectfully submitted that the State Environment Impact Assessment Authority (SEIAA), Uttar Pradesh has at all times acted fairly, impartially, and strictly in accordance with the provisions of the EIA Notification, 2006, and continues to discharge its statutory functions in a transparent and lawful manner; it is further submitted that the SEIAA remains fully committed to the objectives of environmental protection and sustainable development, and to ensuring scrupulous compliance with the directions and orders passed by this Hon'ble Tribunal.

**Through  
SEIAA, U.P.**

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**RESPONDENTS**

**AFFIDAVIT**

I, Vidhyotma Bharti, aged about 49 years W/o Dr. G.L. Nigam is presently posted as Assistant Director, Regional Office, Noida, Directorate of Environment & Climate Change, U.P., having an office at E-12/1, Noida, U.P., presently at New Delhi, do hereby solemnly affirm and declare as under: -

- 1.** That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit on behalf of Member Secretary, SEIAA before this Tribunal.
- 2.** That the accompanying reply has been drafted by our counsel upon my instructions.
- 3.** That the contents of the accompanying reply are true and correct, and the knowledge has been derived from official records and nothing material has been concealed therefrom.
- 4.** That the Deponent will continue to extend her full cooperation and shall abide by any further directions that the Hon'ble Tribunal may issue.



*[Signature]*  
**DEPONENT**

**VERIFICATION**

Verified on solemn affirmation at New Delhi on this 20 MAY 2026 day of 2026 that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.



**ATTESTED**  
*[Signature]*  
**NOTARY PUBLIC**  
**(INDIA)**

*[Signature]*  
**DEPONENT**

**20 MAY 2026**

*[Signature]*  
I identified the deponent who  
has signed in my presence

623

15/07/2024

प्रेषक,

निदेशक,

भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०

खनिज भवन, लखनऊ

सेवा में,

रादरय राधिव,

राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति, उ०प्र०

विनीत खण्ड, गोमतीनगर, लखनऊ ।

संख्या 866 / डी०एस०आर०

दिनांक: 15/07/2024

विषय: जिला सर्वेक्षण रिपोर्ट (DSR) के अनुमोदन के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक अपने पत्र सं० 916/पर्या०/डी०एस०आर०/2023 दिनांक 12.02.2024 एवं 262/पर्या०/डी०एस०आर०/2024 दिनांक 03.07.2024 का सन्दर्भ ग्रहण करने का कष्ट करें जिसके द्वारा जनपद शामली, बस्ती एवं बांदा से प्राप्त ड्राफ्ट जिला सर्वेक्षण रिपोर्ट का Sustainable Sand Mining Management Guideline-2016, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 15.01.2016 एवं दिनांक 25.07.2018 तथा Enforcement and Monitoring Guideline for Sand Mining-2020 एवं SEIAA/SEAC द्वारा जारी SOP के सापेक्ष परीक्षण करवाते हुए टिप्पणी सहित डी०एस०आर० उपलब्ध कराने का अनुरोध किया गया है।

उक्त के क्रम में उत्तर प्रदेश शासन द्वारा गठित तकनीकी समिति एवं निदेशालय स्तर पर गठित समिति द्वारा जनपद शामली, बस्ती एवं बांदा द्वारा प्रस्तुत ड्राफ्ट डी०एस०आर० का परीक्षण किया गया। परीक्षण में ड्राफ्ट डी०एस०आर० Sustainable Sand Mining Management Guideline-2016, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 15.01.2016 एवं दिनांक 25.07.2018, Enforcement and Monitoring Guideline for Sand Mining-2020 एवं SEIAA/SEAC द्वारा जारी SOP के अनुरूप पाया गया। किन्तु जनपद बांदा के 08 क्षेत्रों में राजस्व से सम्बन्धित कतिपय कमियाँ पायी गयी जिनका विवरण निम्नवत् है:-

जनपद बांदा:-

I) ग्राम-दादौखादर, तहसील-बबेरू, गाटा संख्या-38, 40, part of 41, part of 42 (खण्ड सं०-07), क्षेत्रफल- 12.00हे०।

(II) ग्राम-लोहरा, तहसील-बबेरू, गाटा संख्या-4185 cha, 4388, 4463, 4470, 4471, 4472, 4473, क्षेत्रफल- 17.00हे०।

(III) ग्राम-कनवारा, तहसील-बांदा, गाटा संख्या- part of 431 (खण्ड संख्या-05), क्षेत्रफल- 23.00हे०।

(IV) ग्राम-कनवारा, तहसील-बांदा, गाटा संख्या- part of 337 (खण्ड संख्या-03), क्षेत्रफल- 24.00हे०।

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UD (S)

15.7.24

(V) ग्राम-कनवारा, तहसील-बांदा, गाटा संख्या- part of 28, 29 (खण्ड संख्या-01). क्षेत्रफल- 27.00हे0।

(VI) ग्राम-कनवारा, तहसील-बांदा, गाटा संख्या- 53, part of 337 (खण्ड संख्या-02). क्षेत्रफल- 14.65हे0।

(VII) ग्राम-कनवारा, तहसील-बांदा, गाटा संख्या- part of 337, part of 431 (खण्ड संख्या-04), क्षेत्रफल- 12.00हे0।

(VIII) ग्राम-साड़ीखादर, तहसील-पैलानी, गाटा संख्या-04, क्षेत्रफल- 13.00 हे0

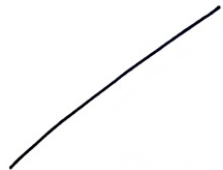
अतः उपरोक्त क्षेत्रों को छोड़ते हुए ड्राफ्ट डी0एस0आर0 के अनुमोदन हेतु तकनीकी समिति द्वारा संस्तुति की गयी है। अतएव जनपद शामली, बस्ती एवं बांदा का ड्राफ्ट डी0एस0आर0 मूल रूप में संलग्न कर आवश्यक कार्यवाही हेतु प्रेषित।

भवदीया,  
  
 (माला श्रीवास्तव)  
 निदेशक

संख्या: / डी0एस0आर0 तददिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. प्रमुख सचिव, भूतत्व एवं खनिकर्म, उ0प्र0 शासन।
2. जिलाधिकारी, शामली, बस्ती एवं बांदा।

  
 (माला श्रीवास्तव)  
 निदेशक

DSR BANDA - [FINAL DRAFT REPORT]**Annexure-II****List of Potential Mining Leases (existing & proposed) Rivers**

Sl. No.	River Details	Lease Details	Area (in Ha)	Distance (in KM) from PA/BR/WC/	Distance from Forest Area (in KM)	Mining leases within 500 meters (if yes cluster area)	Total excavation in Tonnes /Annum considering digging depth max as 3 meters	Mineral to be mined (Sand/ Bajri/ RBM etc.)	Existing Proposed
1.	Baghain River	Village-Itwan, Tehsil- Baberu, District- Banda Gata No.- 3257, 3276mi, 3278	8.15	None	None in 100m radius	-	2,39,328 cum/yr.	Sand/ Morrum	Existing
2.	Yamuna River	Village-Marka Khadar, Tehsil- Baberu, District- Banda Gata No.- part of 96/2 (Khand No. 04)	20.0	None	None in 100m radius	Yes	6,00,000 cum/yr.	Sand/ Morrum	Existing
3.	Yamuna River	Village-Marka Khadar, Tehsil- Baberu, District- Banda Gata No.- part of 96/2 (Khand No. 03)	20.0	None	None in 100m radius	Yes	6,00,000 cum/yr.	Sand/ Morrum /	Existing
4.	Yamuna River	Village-Marka Khadar, Tehsil- Baberu, District- Banda Gata No.- part of 96/2 (Khand No. 01)	20.0	None	None in 100m radius	Yes	6,00,000 Cum/yr.	Sand/ Morrum	Existing
5.	Yamuna River	Village-Marka Khadar, Tehsil- Baberu, District- Banda Gata No.- part of 96/2 (Khand No. 02)	20.0	None	None in 100m radius	Yes	6,00,000 Cum/yr.	Sand/ Morrum	Existing

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DSR BANDA - [FINAL DRAFT REPORT]

6.	Yamuna River	Village-Raghavpur, Tehsil- Baberu, District- Banda Gata No.- 2, 3, 4, 5/2, 5/3, 5/4, 5/5, 5/6, 6, 7, 8, 9, 10, 11, 12, 13, 14, 15, 16, 17, 18, 19, 20, 21, 22, 23, 24, 25, 26, 27, 28/1, 28/2, 28/3, 29/1, 30/2, 31, 32, 33/2, 34, 35, 37, 38, 40/1, 41, 42, 43, 44, 45, 46, 47, 49, 50, 100/7 Kha	74.97	None	None in 100m radius	Yes	22,49,100 cum/yr.	Sand/ Morrum	Existing
7	Yamuna River	Village-Dadai Khadar, Tehsil- Baberu, District- Banda, Gata No.- 38, 40, Part of 41, Part of 42 (Khand no. 07)	12.0	None	None in 100m radius	Yes	1,20,000 cum/yr.	Sand/ Morrum	Existing
8	Yamuna River	Village – Charka Khadar, Tehsil- Baberu, District- Banda, Gata No.- 21 (Khand no. 02)	11.0	None	None in 100m radius	Yes	3,30,000 cum/yr.	Sand/ Morrum	Existing
9	Yamuna River	Village – Charka Khadar, Tehsil- Baberu, District- Banda, Gata No.- 21 (Khand no. 03)	11.0	None	None in 100m radius	Yes	3,30,000 cum/yr.	Sand/ Morrum	Existing
10	Yamuna River	Village – Charka Khadar, Tehsil- Baberu, District- Banda, Gata No.- 21 (Khand no. 01)	12.50	None	None in 100m radius	Yes	3,75,000 cum/yr.	Sand/ Morrum	Existing
11	Yamuna River	Village – Charka Khadar, Tehsil- Baberu, District- Banda,	11.0	None	None in 100m radius	Yes	3,30,000 cum/yr.	Sand/ Morrum	Existing

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DSR BANDA - [FINAL DRAFT REPORT]

		Gata No.- 21 (Khand no. 04)							
12	Yamuna River	Village – Charka Khadar, Tehsil- Baberu, District- Banda, Gata No.- 21 (Khand no. 05)	11.0	None	None in 100m radius	Yes	3,30,000 cum/yr.	Sand/ Morrum	Existing
13	Yamuna River	Village – Charka Khadar, Tehsil- Baberu, District- Banda, Gata No.- 21 (Khand no. 06)	11.0	None	None in 100m radius	Yes	3,30,000 cum/yr.	Sand/ Morrum	Existing
14	Yamuna River	Village – Charka Khadar, Tehsil- Baberu, District- Banda, Gata No.- 21 (Khand no. 07)	11.0	None	None in 100m radius	Yes	3,30,000 cum/yr.	Sand/ Morrum	Existing
15	Yamuna River	Village – Charka Khadar, Tehsil- Baberu, District- Banda, Gata No.- 21 (Khand no. 08)	11.0	None	None in 100m radius	Yes	3,30,000 cum/yr.	Sand/ Morrum	Existing
16	Yamuna River	Village – Charka Khadar, Tehsil- Baberu, District- Banda, Gata No.- 21 (Khand no. 09)	11.0	None	None in 100m radius	Yes	3,30,000 cum/yr.	Sand/ Morrum	Existing
17	Yamuna River	Village – Charka Khadar, Tehsil- Baberu, District- Banda, Gata No.- 21 (Khand no. 10)	11.0	None	None in 100m radius	Yes	3,30,000 cum/yr.	Sand/ Morrum	Existing

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DSR BANDA - [FINAL DRAFT REPORT]

18	Baghain River	Village –Lohra, Tehsil- Baberu, District- Banda, Gata No.- 4185cha, 4388, 4463, 4470, 4471, 4472, 4473	17.0	None	None in 100m radius	-	2,08,482 cum/yr.	Sand/ Morrum	Existing
19	Yamuna River	Village –Bendakhadar, Tehsil- Banda, District- Banda, Gata No.- 2/4, 2/23, 2/24, 2/28 (Khand No. 01)	21.0	None	None in 100m radius	Yes	6,30,000 cum/yr.	Sand/ Morrum	Existing
20	Yamuna River	Village –Bendakhadar, Tehsil- Banda, District- Banda, Gata No.- 2/4, 2/23, 2/24, 2/28 (Khand No. 02)	21.0	None	None in 100m radius	Yes	6,30,000 cum/yr.	Sand/ Morrum	Existing
21	Yamuna River	Village –Bendakhadar, Tehsil- Banda, District- Banda, Gata No.- 2/4, 2/23, 2/24, 2/28 (Khand No. 04)	21.0	None	None in 100m radius	Yes	4,20,000 cum/yr.	Sand/ Morrum	Existing
22	Yamuna River	Village –Bendakhadar, Tehsil- Banda, District- Banda, Gata No.- 2/4, 2/23, 2/24, 2/28 (Khand No. 03)	21.0	None	None in 100m radius	Yes	4,20,000 cum/yr.	Sand/ Morrum	Existing
23	Ken River	Village –Kanwara, Tehsil- Banda, District- Banda, Gata No.- Part of 431 (Khand No. 05)	23.0	None	None in 100m radius	Yes	4,60,000 cum/yr.	Sand/ Morrum	Existing
24	Ken River	Village –Kanwara, Tehsil- Banda, District- Banda, Gata No.- Part of 337 (Khand No. 03)	24.0	None	None in 100m radius	Yes	4,80,000 cum/yr.	Sand/ Morrum	Existing

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## DSR BANDA - [FINAL DRAFT REPORT]

25	Ken River	Village -Kanwara, Tehsil- Banda, District- Banda, Gata No.- Part of 28, 29 (Khand No. 01)	27.0	None	None in 100m radius	Yes	5,40,000 cum/yr.	Sand/ Morrum	Existing
26	Ken River	Village -Kanwara, Tehsil- Banda, District- Banda, Gata No.- 53, Part of 337 (Khand No. 02)	14.65	None	None in 100m radius	Yes	2,93,000 cum/yr.	Sand/ Morrum	Existing
27	Ken River	Village -Kanwara, Tehsil- Banda, District- Banda, Gata No.- Part of 337, Part of 431 (Khand No. 04)	12.0	None	None in 100m radius	Yes	1,36,681 cum/yr.	Sand/ Morrum	Existing
28	Ken River	Village -Marauli Khadar, Tehsil- Banda, District- Banda, Gata No.- Part of 333/7 (Khand No. 05)	23.0	None	None in 100m radius	Yes	4,60,000 cum/yr.	Sand/ Morrum	Existing
29	Ken River	Village -Marauli Khadar, Tehsil- Banda, District- Banda, Gata No.- 332/17, Part of 333/7, 431/333/1 (Khand No. 06)	23.0	None	None in 100m radius	Yes	2,61,972 cum/yr.	Sand/ Morrum	Existing
30	Ken River	Village -Marauli Khadar, Tehsil- Banda, District- Banda, Gata No.- Part of 333/7 (Khand No. 02)	22.0	None	None in 100m radius	Yes	4,40,000 cum/yr.	Sand/ Morrum	Existing
31	Ken River	Village -Marauli Khadar, Tehsil- Banda, District- Banda, Gata No.- Part of	23.0	None	None in 100m radius	Yes	4,60,000 cum/yr.	Sand/ Morrum	Existing

32	Ke Ri
33	Ke Ri
34	Ke Ri
35	Ke Ri
36	Ke Ri
37	Ke Ri

DSR BANDA - [FINAL DRAFT REPORT]

		333/7, 418, 421 mi, 426/30 (Khand No. 03)							
32	Ken River	Village –Marauli Khadar, Tehsil- Banda, District- Banda, Gata No.- Part of 333/7 (Khand No. 01)	17.2802	None	None in 100m radius	Yes	3,45,604 cum/yr.	Sand/ Morrum	Existing
33	Ken River	Village –Marauli Khadar, Tehsil- Banda, District- Banda, Gata No.- Part of 333/7, 412, 413, 414 (Khand No. 04)	23.0	None	None in 100m radius	Yes	2,61,972 cum/yr.	Sand/ Morrum	Existing
34	Ken River	Village –Hateti Purwa, Tehsil- Banda, District- Banda, Gata No.- 3061 mi (Khand No. 01)	4.048	None	None in 100m radius	Yes	58,282 cum/yr.	Sand/ Morrum	Existing
35	Ken River	Village –Hateti Purwa, Tehsil- Banda, District- Banda, Gata No.- 3061 mi (Khand No. 02)	3.644	None	None in 100m radius	Yes	52,465 cum/yr.	Sand/ Morrum	Existing
36	Ken River	Village – Bhawani Purwa, Tehsil- Banda, District- Banda, Gata No.- 5137, 5138, 5139, 5140, 5141	4.0	None	None in 100m radius	Yes	80,000 cum/yr.	Sand/ Morrum	Existing
37	Ken River	Village – Bhuredi, Tehsil- Banda, District- Banda, Gata No.- Part of 1141, 1137, 1136, 1123/2, 1125, 1127, 1131, 1132	37.0	None	None in 100m radius	Yes	2,24,932 cum/yr.	Sand/ Morrum	Existing

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**Minutes of 874<sup>th</sup> SEAC-1 Meeting Dated 20/08/2024**

The 874<sup>th</sup> meeting of SEAC-1 was held in the Directorate of Environment, U.P. through dual-mode (physically/virtually) at 10:00 AM on 20/08/2024. Following members participated in the meeting:

- |    |                             |                             |
|----|-----------------------------|-----------------------------|
| 1. | Shri Rajive Kumar,          | Chairman, SEAC              |
| 2. | Dr. Ajai Mishra,            | Member, SEAC-1              |
| 3. | Dr. Ratan Kar,              | Member, SEAC-1              |
| 4. | Shri Om Prakash Srivastava, | Member, SEAC-1              |
| 5. | Dr. Brij Bihari Awasthi,    | Member, SEAC-1 (through VC) |
| 6. | Shri Umesh Chandra Sharma,  | Member, SEAC-1              |
| 7. | Shri Ashish Tiwari,         | Member-Secretary, SEAC-1    |

The Chairman welcomed the members to the 874<sup>th</sup> SEAC-1 meeting which was conducted via dual-mode (virtually/physically). Nodal Officer, SEAC-1 informed the committee that the agenda has been approved by the Member Secretary, SEAC-1/Director, Directorate of Environment.

- 1. Purena Soil Mining Project at Gata No- 283, 155 mi., 157 mi., 281mi., 200mi., Village- Purena, Tehsil-Powanya, District-Shahjahanpur, Shri Dharmendra Kumar., 9143/SIA/UP/MIN/ 490088/2024**

**RESOLUTION AGAINST AGENDA No. 01**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Rian Enviro Private Limited. The Committee Member raises the queries related to the proposed project. PP/Consultant could not reply satisfactorily. PP/consultant has assured that they will submit the documents/information as per committee instructions. The committee directed the project proponent to submit following information:

1. MoU/NOC from the neighboring land owners regarding use of its plots for the purpose of mineral transportation/Excavation.
2. Certified khasra map clearly indicating the haulage road of the project site.

The matter will be discussed after submission of above information on prescribed portal.

- 2. Soil Mining Project at Gata No.-248, 248M, Village Baghu, Tehsil -Baghpat, District-Baghpat, Shri Sher Singh, Area- 0.8510 ha., 9144/SIA/UP/MIN/ 490170/2024**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Rian Enviro Private Limited. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for Soil Mining Project at Gata No.-248, 248M, Village Baghu, Tehsil -Baghpat, District- Baghpat, U.P., ( Leased Area-0.8510 Ha).
2. Salient features of the project as submitted by the project proponent:

On-line proposal No.	SIA/UP/MIN/490170/2024
File No .allotted by SEIAA,UP	9144
Name of Proponent	Sher Singh
Registered Address	S/O Surendra Chauhan, Chauhan, Baghpat, U.P
Full correspondence address of proponent and mobile no.	Sher Singh
	S/O Surendra Chauhan, Chauhan, Baghpat, U.P

Minutes of 874<sup>th</sup> SEAC-1 Meeting Dated 20/08/2024

Name of Project	BaghuSoil Mining Project		
Project location (Plot/ Khasra /Gata No.)	Khasra No- 248अ, 248ब		
Name of Village	Baghu		
Tehsil	Baghpat		
District	Baghpat		
Name of Minor Mineral	Ordinary soil		
Total Area (in Ha.)	0.8510ha		
Mineable Area (in Ha.)	0.8084ha		
Pillar Coordinates(Verified by OMO)		Latitude	Latitude
		248अ	
	A	28°58'32.97"N	77°14'20.66"E
	B	28°58'30.21"N	77°14'25.54"E
	C	28°58'28.80"N	77°14'24.36"E
	D	28°58'31.48"N	77°14'19.99"E
		248ब	
	A	28°58'33.07"N	77°14'20.52"E
	B	28°58'32.97"N	77°14'20.66"E
	C	28°58'31.48"N	77°14'19.99"E
D	28°58'31.58"N	77°14'19.88"E	
Period of agreement between Project proponent & LandOwner	3 months		
Mine Plan approval details	Letter No. 286/M.C-khaYo/ 2024(Sa.Mi) dated 20/06/2024		
Validity of Mine Plan	3 months		
Total Proposed Production (six months)	16169 cum		
Proposed Production/year	The project is only for 6 months		
Method of Mining	Semi-Mechanized Opencast		
No.Of workers	20		
Type of Land	Pvt. Land (Agriculture)		
Ultimate Depth of Mining	2.2 Meter		
Water Requirement	Purpose	Requirement (kld)	
	Drinking and domestic	0.5	
	Suppression of dust	4.5	
	Plantation	1.8	
	Others( if any)	----	
Total	6.8		
Name of QCI Accredited Consultant with QCI No and period of validity.	Rianenviro Private Limited 202, 204, Mangal market, Raza Bazar Sheikhpura Patna, Bihar Valid till: 10/03/2024		
Any litigation pending against the project or land in any court	No		
Areas which are important or sensitive for ecological reasons – Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests, protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, migration	Yamuna River	about 3.5 km in W direction	
	Eastern Yamuna Canal	about 8 km in E direction	
Areas occupied by sensitive manmade land uses (hospitals, schools, places of worship, community facilities)	SantKrischan School Primary School 1, Sisana	About 1.8 km in E direction About 2.5 km in SW direction about 2.3 km in NW direction	
	Gov. Primary school Goripur Primary School 2, Tatiri	About 3.7 km in SE direction About 4.3 km in SW direction	
	Primary School 1, Baghpat District Combined Hospital Baghpat Ashadeep hospital, Goripur	About 2.5 km in W direction About 2.3 km in NW direction About 4 km in SW direction About 3 km in N direction	

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	Munshilal Multispeciality Hospital, Baghpat Animal hospital, Norozpur Goorjar
Details of 500 m Cluster Map & certificate issued by Mining Officer	Letter No. 330 dated 01-07-2024
Proposed CER cost	0.66 Lakh
Proposed EMP cost	1.72 Lakh
No. of Trees to be Planted	900
Detail of CTE issued by UPPCB (for brick kiln project)	NA

3. Action Plan as per Ministry's O.M. dated 30/09/2020:
  - A Total budget of 2% of the project cost is allocated for CER activities in the area. Project cost is 15 lakh so the budget is of 30,000 Rs. will be used for the CER activities.
  - It is proposed to provide funds in Gov. Primary school Goripur about 2.3 km in NW direction for installation of water cooler and its maintenance.
4. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
5. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
6. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 17/08/2024 mentioning is as follows:

1. I, Sumit Verma, S/o Shri Kamal Nath Verma is EIA Coordinator of M/s Rian Enviro Private Limited.
2. I have prepared the EIA/EMP (B2 project) for the proposal in the name of Soil Mining Project at Gata No.-248, 248M, Village Baghu, Tehsil -Baghpat, District- Baghpat, U.P., ( Leased Area-0.8510 Ha) with my team.
3. I have personally visited the site of proposal and certify that no Mining activity has been undertaken on the project site for the present proposal.
4. I have satisfied with that all the necessary data/information required for EC (B2) presentations are true and correct.
5. I certify that this project proposal has been uploaded for the first time on Parivesh Portal.
6. I certify that there will be no mismatch between information/data provided on the online application submitted on Parivesh Portal and the hard copy/presentation which will be submitted after acceptance of application.
7. The EC (B2) report for the Proposal is prepared by my team as per guidelines laid down by QCI/NABET.

**RESOLUTION AGAINST AGENDA NO. 02**

**The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions as annexed at Annexure-1 to these minutes.**

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3. **Revision & Expansion of IT/ITES Park “Galactic City” at Plot No.- 06, Knowledge Park-V, Greater Noida, District- Gautam Buddha Nagar,Shri Rishabh Jain, M/s Elegant IT Solution Pvt. Ltd., 9148/8869/SIA/UP/ INFRA2/ 488467/2024**

**RESOLUTION AGAINST AGENDA NO. 03**

The project proponent/consultant did not appear. The committee discussed and deliberated that the project file should be closed and be opened only after request from the project proponent. The file shall not be treated as pending at SEAC. The matter will be discussed only after submission of online requests on prescribed online portal.

4. **“Ordinary Soil Excavation Mining” Project at GataNo.-43,Village-Hadha,Tehsil-Unnao, District-Unnao, Shri Jitendra Kumar,Area-0.777 Ha., 9147/SIA/UP/MIN/490642/2024**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Paramarsh Servicing Environment and development. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for “Ordinary Soil Mining” Project at Gata No.- 43, Village- Hadha, Tehsil- Unnao, District- Unnao, Uttar Pradesh, (Leased Area-0.777 ha).

2. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/490642/2024																																						
2.	File No. allotted by SEIAA, UP	9147																																						
3.	Name of Proponent	Shri Jitendra Kumar S/o Shri Ramesh Chand Sahu																																						
4.	Full correspondence address of proponent and mobile no.	Add. –Lohcha, Harhara, Achalganj, District- Unnao, Uttar Pradesh. Email id: jitendrakumarsoil1989@gmail.com																																						
5.	Name of Project	Environmental Clearance of Proposed “Ordinary Soil Mining” Project at Gata No.- 43, Village- Hadha, Tehsil- Unnao, District- Unnao, Uttar Pradesh. (Area-0.777 ha) of Jitendra Kumar																																						
6.	Project Location (Plot. Khasra/Gata No.)	43																																						
7.	Name of Village	Hadha																																						
8.	Tehsil	Unnao																																						
9.	District	Unnao																																						
10.	Name of Minor Mineral	“Ordinary Soil Mining”																																						
11.	Sanctioned Lease Area (in Ha.)	0.777																																						
12.	Max. & Min mRL within lease area	Highest mRL -145 mRL Lowest mRL – 144 mRL																																						
13.	Pillar Coordinates (Verified by DMO)	<table border="1"> <thead> <tr> <th>Gata No</th> <th>Pillars</th> <th>Latitude</th> <th>Longitude</th> </tr> </thead> <tbody> <tr> <td rowspan="11">43</td> <td>A</td> <td>26°26'53.51"N</td> <td>80°30'45.22"E</td> </tr> <tr> <td>B</td> <td>26°26'54.64"N</td> <td>80°30'44.47"E</td> </tr> <tr> <td>C</td> <td>26°26'55.43"N</td> <td>80°30'45.23"E</td> </tr> <tr> <td>D</td> <td>26°26'55.82"N</td> <td>80°30'44.42"E</td> </tr> <tr> <td>E</td> <td>26°26'56.15"N</td> <td>80°30'45.56"E</td> </tr> <tr> <td>F</td> <td>26°26'55.84"N</td> <td>80°30'45.87"E</td> </tr> <tr> <td>G</td> <td>26°26'56.53"N</td> <td>80°30'49.39"E</td> </tr> <tr> <td>H</td> <td>26°26'55.97"N</td> <td>80°30'49.90"E</td> </tr> <tr> <td>I</td> <td>26°26'55.83"N</td> <td>80°30'49.44"E</td> </tr> <tr> <td>J</td> <td>26°26'55.32"N</td> <td>80°30'49.63"E</td> </tr> <tr> <td>K</td> <td>26°26'54.30"N</td> <td>80°30'46.75"E</td> </tr> </tbody> </table>	Gata No	Pillars	Latitude	Longitude	43	A	26°26'53.51"N	80°30'45.22"E	B	26°26'54.64"N	80°30'44.47"E	C	26°26'55.43"N	80°30'45.23"E	D	26°26'55.82"N	80°30'44.42"E	E	26°26'56.15"N	80°30'45.56"E	F	26°26'55.84"N	80°30'45.87"E	G	26°26'56.53"N	80°30'49.39"E	H	26°26'55.97"N	80°30'49.90"E	I	26°26'55.83"N	80°30'49.44"E	J	26°26'55.32"N	80°30'49.63"E	K	26°26'54.30"N	80°30'46.75"E
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14.	Total Geological Reserves	17871 m <sup>3</sup>																																						

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15.	Total Mineable Reserve	14495.61 m <sup>3</sup>	
16.	Total Proposed Production	14495 m <sup>3</sup> (3.0 months)	
17.	Proposed Production /year	14495 m <sup>3</sup> (3.0 months)	
18.	Sanctioned Period of Mine lease	Plan Period (3.0 months)	
19.	No. of workers	10	
20.	Type of Land	Private Non Forest Land	
21.	Depth of Mining	2.30 m	
22.	Nearest metalled road from site	0.100 km	
23.	Water Requirement	PURPOSE	
		Drinking	0.10 KLD
		Suppression of dust	1.20 KLD
		Plantation	1.00 KLD
		Total	2.30 KLD
24.	Name of QCI Accredited Consultant with QCI No and period of validity.	Paramarsh Servicing Environment and Development NABET/EIA/2124 RA 0224, Valid till –31 August 2024	
25.	Any litigation pending against the project or land in any court	No	
26.	Details of 500 m Cluster Certificate verified by Mining Officer	Letter No. 1620/खनिज विभाग/2024-25 dated 26-07-2024	
27.	Details of Lease Area in approved DSR	Ordinary Soil Mining	
28.	Proposed EMP cost	Proposed Extended EMP cost- 1.15 Lakh Proposed Project Cost ~11.24 Lakh	
29.	Length and breadth of Haul Road	Length – 0.10 km, Breadth – 6.00 m	
30.	No. of Trees to be Planted	100	

## 3. Action Plan as per Ministry's O.M. dated 30/09/2020:

S. No.	Particulars	Capital Cost (Rs.)
1.	Sprinkling of water along the haul road (100 m)	50,000.00
2.	Plantation (200 plants)	15,000.00
3.	Tarpaulin during transportation.	10,000.00
4.	Regular maintenance of machinery and Vehicles	10,000.00
5.	Solar Street Light 3 nos	30,000.00
<b>Total</b>		<b>1,15,000.00</b>

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 20/08/2024 mentioning is as follows:

- I, Dr. Pankaj Srivastava S/o Shri V. V. Srivastava is EIA Coordinator of Paramarsh servicing Environment and Development.
- I have prepared Form 1, PFR and EMP (Category B2) for the Environmental Clearance of Proposed "Ordinary Soil Mining" Project at Gata No.- 43, Village- Hadha, Tehsil- Unnao, District- Unnao, Uttar Pradesh. (Area-0.777 ha) of Jitendra Kumar, Proposal No. SIA/UP/MIN/490642/2024 with my team.
- I have personally visited the proposed site along with team and certify that no mining activity has been undertaken on the project site for the present proposal.
- I am satisfied with that all the necessary data/information required for Form 1, PFR and EMP preparations are true and correct.
- I certify that no mining activity has been undertaken on the project site for the Present proposal.

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6. I certify that this project has been uploaded for the first time on Parivesh Portal.
7. I certify that there is no mismatch between information/data provided on online application and hard copy/presentation submitted.
8. The Form 1, PFR and EMP for the Proposal is prepared by my team as per guidelines laid down by QCI/NABET.

**RESOLUTION AGAINST AGENDA NO. 04**

**The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions as annexed at Annexure-1 to these minutes.**

**5. Group Housing Project “Kumar Imperial Greens” at GH-01B, Sector- 16, Greater Noida, District- Gautam Buddha Nagar, Shri Narinder Kumar, M/s Keltech Infrastructure Ltd., 1646/SIA/UP/ INFRA2/ 486927/2024**

The project proponent/consultant informed the committee that the environmental clearance for the above project was issued by SEIAA, U.P. vide its letter no. 1633/Parya/SEAC /1646/2013/DDY, dated 11/10/2013 and valid upto 10/10/2020.

The project proponent also mentioned that in view of the outbreak of COVID-19 and subsequent lockdowns declared and delay in implementation of projects or activities the Ministry of Environment, Forest and Climate Change has issued amendment in para 9 of the EIA Notification 2006 vide S.O. 221(E) Dated 18<sup>th</sup> January 2021 stating that “the period from 1<sup>st</sup> April, 2020 to 31<sup>st</sup> March, 2021 shall not be considered for the purpose of calculation of the period of validity of prior Environment clearance”. So, the period of validity of earlier environment clearance is valid upto 10/10/2021. The project proponent and consultant submitted an affidavit stating that approximately 75% construction work has been completed within the validity period of environmental clearance and no construction activity has been undertaken since 2021 to till date. Project proponent requested to extend the validity of environmental clearance for the period of 02 years to complete the project.

**The committee has gone through the documents submitted by project proponent and presentation made before SEAC. The SEAC observed that after considering 01 year extended validity of environmental clearance due to Corona outbreak the EC valid upto 10/10/2021 and project proponent apply for the validity extension of EC on 01/08/2024 after approx. 03 year expiry of earlier environmental clearance.**

**The committee discussed the matter and advised the project proponent to submit afresh online environmental clearance on Parivesh Portal as per provision of EIA Notification, 2006 and its subsequent amendments.**

**6. Standalone Grinding Unit with Cement Production Capacity of 3.0 Million TPA and D.G. Set 750 KVA at Villages: Kasrak and Salpur Nawadia, Tehsil: Tilhar, District: Shahjahanpur, Dr.K.V.Reddy Reddy, M/s UltraTech Cement Ltd., 9150/8484/SIA/UP/IND1/ 490612/2024**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s J.M. Enviro Net Pvt. Ltd. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environment clearance is sought for Standalone Grinding Unit with Cement Production Capacity of 3.0 Million TPA and D.G. Set 750 KVA at Villages: Kasrak and Salpur Nawadia, Tehsil: Tilhar, District: Shahjahanpur, U.P., M/s Ultra Tech Cement Ltd.

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2. The standard terms of reference in the matter were issued through online Parivesh Portal on 29/11/2023.
3. The public hearing was organized on 24/06/2024 at Project Site of M/s UltraTech Cement Limited, Villages: Kasrak & Salpur Nawadia, Tehsil: Tilhar, District: Shahjahanpur (Uttar Pradesh) under the Chairmanship of Additional District Magistrate, Shahjahanpur.
4. Final EIA report submitted by the project proponent on 02/08/2024.
5. Salient features of the project:

S. No	PARTICULARS	DETAILS			
A.	Location Details				
1.	Villages	Kasrak & Salpur Newadia			
2.	Tehsil	Tilhar			
3.	District	Shahjahanpur			
4.	State	Uttar Pradesh			
5.	Latitude	28° 2'55.92"N to 28° 3'27.01"N			
6.	Longitude	79°39'6.55"E to 79°39'51.00"E			
7.	SOI Toposheet No.	Core Zone: 53P/12 Buffer Zone: 53P/12, 53P/16, 54M/9			
B	Project Cost	Rs. 685 Crores			
	EMP Cost				
	Capital Cost	Rs.68 Crores			
	Recurring Cost	Rs. 5.5 Crores / annum			
C	Total Plant area	The total project area is 31.4 hectare.			
D	Greenbelt / Plantation area	10.36 ha (33% of the total project area) will be developed under greenbelt & plantation in accordance with CPCB guidelines and as per the Miyawaki Method of Plantation.			
8.	Manpower Details		Requirement	Source	
		Operation Phase			
		Regular	50	Unskilled/ semi-skilled manpower will be sourced from the local area and skilled manpower will be sourced from outside/ local	
		Contractual	70		
		Total	120		
		Construction			
		Regular	10		
		Contractual	490		
		Total	500		
Grand Total	620				
9.	CPA/SPA/ESA/ESZ, IF ANY	The Plant site doesn't fall in the any CPA/SPA/ESA/ESZ.			
10.	Water Requirement (KLD)	Requirement	Source		
		100 KLD	Groundwater and Rainwater Harvested inside plant premises.		
11.	Power Requirement (MW)	12 MW	Uttar Pradesh State Electricity Board (UPSEB) / Grid and DG Set for backup		

## 6. Plant machinery details:

S. No.	Description	Specification/ Capacity
(A)	GRINDING SYSTEM	
1	Grinding Unit (Roller Press + Ball Mill) / VRM	Capacity: 360 TPH
(B)	PACKING PLANT	
1	Packing machines	8 spouts x 4 Nos.
2	Truck loading machines	8 Nos.
(C)	OTHER	
1.	Hot Air Generator	10 M Kcal/hr
(D)	RMC (Ready Mix Concrete) for construction purpose	60 m <sup>3</sup> /hr

## 7. Raw material details:

S. No.	Name of Raw material	Quantity (Million TPA)		Source	Distance / Mode of Transportation
		OPC	PPC		
Raw Material Requirement					

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1.	Clinker	2.85	1.8	Integrated Cement plant of UltraTech i.e. Maihar-M.P / Dalla- U.P & other UTCL units	440 Km to 520 Km by Rail
2.	Gypsum	0.15	0.15	Mineral Gypsum from Nagaur and Bikaner (Raj.) and chemical gypsum from Nearby Chemical Plant / Imported	620 Km by Rail / Road
3.	Fly Ash and Pond Ash	0	1.05	Rosa Power Plant and other nearby source	45 to 100 Km by Road
Total		3.0	3.0		
Note: Cement production will be done 3.0 Million TPA only either from OPC/ PPC					
Fuel Requirement					
1.	Coal (Million TPA) For HAG	0.035		Local Market	20 -100 km / Road
2.	HFO (Liter / day) For D.G. Set	400		Nearby area	20 km / Road

## 8. Solid &amp; Hazardous Waste Management &amp; Disposal details:

Plant Unit	Section	Type of Waste	Waste	Approx. Quantity (TPA)	Treatment / Disposal
Grinding Unit	APCE	SW	Dust	172500	Dust collected from various APCEs will be totally recycled into the process.
STP	-	SW	STP Sludge	0.0096	Used as manure for greenbelt development & plantation.
Plant Maintenance	Different sections	HW	Used / Spent Oil (5.1)	5.25	will be Sent to the CPCB/ SPCB authorized recyclers.
			Waste Residue containing oil	1.75	
			Contaminated cotton rags or other cleaning materials (Cat. 33.2)	1	
			Empty barrels/containers/liners (Cat. 33.1) contaminated with hazardous chemicals /wastes	0.5	
			Lead Acid batteries	0.5	
MSW	Plant Canteen	Dry / Wet	Bottles, paper, cans, textile, etc.	0.345	Municipal Solid Waste will be disposed after segregating into bio-degradable and non-degradable waste. Bio-degradable waste will be composted & utilized for greenbelt development & plantation and non-degradable wastes will be disposed of suitably. Concept of waste minimization 3R's (Recycle, Reduce & Recover) scheme will be adopted.
			Kitchen and canteen/ Green waste		

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9. The project proposal falls under category 3(b) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 20/08/2024 mentioning is as follows:

1. I, Ramesh K Yadav, S/o Shri M.C. Yadav is an EIA Coordinator of M/s J.M. EnviroNetPvt. Ltd.
2. I have prepared the EIA/EMP report for the Proposed Standalone Grinding Unit with Cement production capacity of 3.0 Million TPA and D.G Set of 750 KVA at Villages: Kasrak&SalpurNawadia, Tehsil: Tilhar, District: Shahjahanpur, Uttar Pradesh by M/s. UltraTech Cement Limited (Unit: Shahjahanpur Cement Works) with my team.
3. I have personally visited the site of proposal and certify that no construction activity has been undertaken on the project site for the present proposal.
4. I am satisfied that all the necessary data/information submitted along with Application/EIA/EMP are true and correct.
5. I certify that this project proposal has been uploaded for the first time on Parivesh Portal.
6. I certify that there will be no mismatch between information/data provided on the online application submitted on Parivesh Portal and the hard copy/presentation which will be submitted after acceptance of application.
7. I state that all the TOR points have been complied and all the issues raised during public hearing have been properly addressed in EIA report.
8. The EIA/EMP application for the Proposal is prepared by my team as per guidelines laid down by QCI/NABET.

**RESOLUTION AGAINST AGENDA NO. 06**

**The committee discussed the matter and recommended grant of environmental clearance for the project proposal as above along with standard environmental clearance conditions prescribed by MoEF&CC, GoI and following additional conditions:**

**Additional conditions:**

- I. Project proponent should explore the possibility of reducing ground water usage and try to minimize in the future.
- II. Three tier green belts shall be developed with native species all along the periphery of the project. Site survival rate of green belt developed shall be monitored on periodic basis to ensure that damaged plants are replaced with new plants in the subsequent years (Miyawaki method to be adopted for plantation)
- III. Performance test shall be conducted on all pollution control system every year and report shall be submitted to Regional office of the MoEF and CC.
- IV. Medical checkup of the workers deployed in the plant should be conducted in every 06 months. Allergy test should also be included in health checkup of works.
- V. Greening and paving shall be implemented in the plant area to arrest soil erosion and dust pollution exposed soil surface.
- VI. Properly covered vehicles shall be used while transporting material and product.
- VII. Allergy test should also be included in health checkup of works.
- VIII. Project proponent should invest the CER amount as per the proposal and submit the compliance report regularly to the concerned authority/Directorate of environment.
- IX. The project proponent will ensure exploitation of maximum possible potential of solar energy generation in the proposed project area and prefer to use it instead of conventional electricity in order to reduce the Green House Gas Emission causing climate change.
- X. Industry to strictly follow the CREP Compliance as per the directions of MoEF & CC, Govt. of India, CPCB and UPPCB from time to time for this nature of unit and submit a compliance report to the concerned authority.

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- XI. Fugitive dust emissions from all the sources shall be controlled with the help of Air Pollution Control System (APCS). Regular water spraying arrangement to be done on internal roads of the plant to suppress the dust emissions from vehicular movements.
- XII. Project proponent install ambient air quality monitoring station and display board for ambient air quality data in the industry premises.
- XIII. Industry shall not store any raw material and product in the open area. The raw material/product should be stored in closed vessels/covered shade.

7. **Proposed Project of riverbed “Sand/Morrum Mining” on the riverbed of Betwa River at Gata No. 596 Khand No. 01, Area 16.194 ha in Village- Basrehi, Tehsil- Kalpi, District- Jalaun, Shri Balwant Singh, M/s Parihar Construction Partner., 9152/8622/SIA/UP/MIN/491087/2024**

**RESOLUTION AGAINST AGENDA NO. 07**

The project proponent/consultant did not appear. The committee discussed and deliberated that the project file should be closed and be opened only after request from the project proponent. The file shall not be treated as pending at SEAC. The matter will be discussed only after submission of online requests on prescribed online portal.

8. **“Ordinary Earth Mining” Project at GataNo.-404 mi, Village-Adampur, Tehsil-Chhibramau, District-Kannauj, Area – 0.6400 ha, Shri Yogendra Singh., 9157/SIA/UP/MIN/ 491649/2024**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Paramarsh Servicing Environment and development. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for “Ordinary Earth Mining” Project at Gata No.- 404 मि., Village-Adampur, Tehsil- Chhibramau, District-Kannauj, U.P., (Leased Area – 0.6400 ha)
2. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/491649/2024																
2.	File No. allotted by SEIAA, UP	9157																
3.	Name of Proponent	Shri Yogendra Singh S/o -Shri Raghuvveer Singh																
4.	Full correspondence address of proponent and mobile no.	Add. –Village- Rausapur Talgram Rural, Tehsil- Chhibramau, District- Kannauj, Uttar Pradesh. Email id: yogendrasinghsoil93@gmail.com																
5.	Name of Project	Environmental Clearance of Proposed “Ordinary Earth Mining” Project at Gata No.- 404मि. Village-Adampur, Tehsil- Chhibramau, District-Kannauj, U.P. of Shri Yogendra Singh																
6.	Project Location (Plot. Khasra/Gata No.)	404मि.																
7.	Name of Village	Adampur																
8.	Tehsil	Chhibramau																
9.	District	Kannauj																
10.	Name of Minor Mineral	Ordinary Earth Mining																
11.	Sanctioned Lease Area in ha.	Area – 0.6400 ha																
12.	Max. & Min mRL within lease area	Highest mRL -162 mRL Lowest mRL - 159 mRL																
13.	Pillar Coordinates (Verified by DMO)	<table border="1"> <thead> <tr> <th>Gata No</th> <th>Pillars</th> <th>Latitude</th> <th>Longitude</th> </tr> </thead> <tbody> <tr> <td rowspan="3">404</td> <td>A</td> <td>27° 2'25.24"N</td> <td>79°36'1.06"E</td> </tr> <tr> <td>B</td> <td>27° 2'28.33"N</td> <td>79°35'56.69"E</td> </tr> <tr> <td>C</td> <td>27° 2'27.22"N</td> <td>79°35'55.80"E</td> </tr> </tbody> </table>			Gata No	Pillars	Latitude	Longitude	404	A	27° 2'25.24"N	79°36'1.06"E	B	27° 2'28.33"N	79°35'56.69"E	C	27° 2'27.22"N	79°35'55.80"E
Gata No	Pillars	Latitude	Longitude															
404	A	27° 2'25.24"N	79°36'1.06"E															
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	C	27° 2'27.22"N	79°35'55.80"E															

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		मि	D	27° 2'24.27"N	79°36'0.22"E
14.	Total Geological Reserves	16000 m <sup>3</sup>			
15.	Total Mineable Reserve	13248 m <sup>3</sup>			
16.	Total Proposed Production	13248 m <sup>3</sup> (3.0 months)			
17.	Proposed Production /year	13248 m <sup>3</sup> (3.0 months)			
18.	Sanctioned Period of Mine lease	Plan Period (3.0 months)			
19.	No. of workers	10			
20.	Type of Land	Govt./Non Forest Land			
21.	Depth of Mining	2.50 m			
22.	Nearest metalled road from site	0.340 km			
23.	Water Requirement	PURPOSE			
		Drinking	0.10 KLD		
		Suppression of dust	4.08 KLD		
		Plantation	0.50 KLD		
		Total	4.24 KLD		
24.	Name of QCI Accredited Consultant with QCI No and period of validity.	Paramarsh Servicing Environment and development NABET/EIA/2124 RA 0224, Valid till -31 August 2024			
25.	Any litigation pending against the project or land in any court	No			
26.	Details of 500 m Cluster Certificate verified by Mining Officer	Letter No. 5038/खनिज लिपिक - क्ल० प्र० प०/2024-25 dated 06-08-2024			
27.	Details of Lease Area in approved DSR	Ordinary Earth Mining			
28.	Proposed EMP cost	Proposed Extended EMP cost-1.50 Lakh Proposed Project Cost ~9.44 Lakh			
29.	Length and breadth of Haul Road	Length – 0.340 km, Breadth – 6.00 m			
30.	No. of Trees to be Planted	100			

## 3. Action Plan as per Ministry's O.M. dated 30/09/2020:

S. No.	Particulars	Capital Cost (Rs.)
1	Sprinkling of water along the haul road (340 m)	1,00,000.00
2	Plantation (100 plants)	10,000.00
3	Tarpaulin during transportation.	10,000.00
4	Regular maintenance of machinery and Vehicles	10,000.00
5	Solar Street Light 2 nos	20,000.00
Total		1,50,000.00

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 20/08/2024 mentioning is as follows:

- I Dr. Pankaj Srivastava S/o Shri V. V. Srivastava is EIA Coordinator of Paramarsh servicing Environment and Development.
- I have prepared Form 1, PFR and EMP (Category B2) for the Environmental Clearance of Proposed "Ordinary Earth Mining" Project at Gata No.- 404 मि., Village-Adampur, Tehsil-Chhibramau, District-Kannauj, U.P. (Area – 0.6400 ha) of Shri Yogendra Singh, Proposal No. SIA/UP/MIN/491649/2024 with my team.
- I have personally visited the proposed site along with team and certify that no mining activity has been undertaken on the project site for the present proposal.

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4. I am satisfied with that all the necessary data/information required for Form 1, PFR and EMP preparations are true and correct.
5. I certify that no mining activity has been undertaken on the project site for the Present proposal.
6. I certify that this project has been uploaded for the first time on Parivesh Portal.
7. I certify that there is no mismatch between information/data provided on online application and hard copy/presentation submitted.
8. The Form 1, PFR and EMP for the Proposal is prepared by my team as per guidelines laid down by QCI/NABET.

**RESOLUTION AGAINST AGENDA NO. 08**

The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions as annexed at Annexure-1 to these minutes.

9. **“Sand/Morrum Mining Project” located at Gata No.21, Khand No.-03,Village-CharakaKhadar,Tehsil- Baberu & District-Banda, Shri Ashu Singh Bhati, Area-11.0 Ha., 9158/8271/SIA/UP/MIN/ 482763/2024**

**RESOLUTION AGAINST AGENDA NO. 09**

The project proponent/consultant did not appear. The committee discussed and deliberated that the project file should be closed and be opened only after request from the project proponent. The file shall not be treated as pending at SEAC. The matter will be discussed only after submission of online requests on prescribed online portal.

10. **“Sand/Morrum Mine” at Gata No.- 333/7, 412, 413 & 414, Khand No.-04,Village-Maraulikhader,Tehsil & District- Banda, Shri Mallampati Muraly, Area-23.0Ha., 9159/8288/SIA/UP/MIN/ 488560/2024**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Environmental Research and Analysis, Lucknow (U.P). Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for “Sand/Morrum Mine” at Gata No.- 333/7, 412, 413 & 414, Khand No.-04,Village - Maraulikhader,Tehsil & District-Banda,U.P., (Leased Area-23.0 Ha.).
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. 321/Parya/SEIAA/8288/2023, dated 23/11/2023.
3. The Public Hearing was organized on 26/06/2024. Final EIA report submitted by the project proponent on 08/08/2024.
4. Salient features of the project as submitted by the project proponent:

On-line proposal No.	SIA/UP/MIN/488560/2024
File No. allotted by SEIAA, U. P	9159/8288
Name of Proponent	M/s Agastya Agro Limited Director Shri Mallampati Muraly C/o Late Shri Mallampati Rangaiah
Full correspondence address of proponent	R/o – Plot no. 40, Green Park Avenue, Beside Chennai Shopping Mall, Suchitra Jeedimetla, Medchal-malkajgiri Telangana

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Name of Project	Sand/ Morrum Mining Project		
Project location (Plot/Khasra/Gata No.)	Part of Gata 333/7, 412,413 & 414 Khand No.04		
Name of Village	Marauli khader		
Tehsil	Banda		
District	Banda		
Name of Minor Mineral	Sand/ Morrum Mining Project		
Sanctioned Lease Area (in Ha.)	23.0 Ha.		
Max. & Min mrl within lease area	Maximum & Minimum mRL 125 mRL & 116 mRL respectively		
Pillar Coordinates (Verified by DMO)	Pillar	Latitude(N)	Longitude(E)
	A	25°33'54.57" N	80°17'50.00" E
	B	25°33'59.57" N	80°17'53.65" E
	C	25°33'50.17" N	80°18'18.28" E
	D	25°33'46.70" N	80°18'15.88" E
	E	25°33'41.09" N	80°18'21.63" E
	F	25°33'38.43" N	80°18'18.18" E
	G	25°33'37.65" N	80°18'19.17" E
	H	25°33'36.67" N	80°18'17.43" E
	I	25°33'41.12" N	80°18'11.56" E
Total Geological Reserves	7,45,088 m <sup>3</sup>		
Total Mineable Reserves	4,47,053 m <sup>3</sup>		
Total Proposed Production (in five year)	13,09,860 m <sup>3</sup> for 5 Years		
Proposed Production/year	2,61,972 m <sup>3</sup> /year		
Sanctioned Period of Mine lease	5 years		
No. Of workers	40 workers		
Type of Land	Government Land		
Ultimate Depth of Mining	2.555 m as per approved mining plan		
Nearest metalled road from site	Bundelkhand Expressway is 2.08 Km away in South direction		
Water Requirement	<b>PURPOSE</b>	<b>REQUIREMENT (KLD)</b>	
	Drinking water	0.50 KLD	
	Dust suppression	0.63 KLD	
	Plantation	0.15 KLD	
	Others (if any)	-	
<b>Total</b>	<b>1.28 KLD</b>		
Name of QCI Accredited Consultant with QCI No And period of validity.	Environmental Research and Analysis, Lucknow (U.P) Certificate No. NABET/ EIA/ 24-27/RA 0341 Valid up to 21 January, 2027		
Any litigation pending against the project or land in any court	No		
Details of 500 m Cluster certificate verified by Mining Officer	Letter No. 2392/Khanij-30- Banda Issued on 31/07/2023		
Details of Lease Area in approved DSR	Letter No. 414/Parya/Samanya/2023 dated 07/08/2024 Details of lease given on S.No. 33, Page No. 479.		
Proposed EMP cost	Rs. 6,78,700/-		
Length and breadth of Haul Road	70 m length and 6 m width		
No. of Trees to be Planted	115		
Monitoring Period	01/10/2023 to 31/12/2023 (Post Monsoon Season)		

**5. Action Plan as per Ministry's O.M. dated 30/09/2020:**

Sr. No.	Particulars	Estimated Cost	Numbers/ Quantity	Total Cost
1	Installation of one hand pump in primary school of village Maraulikhadar , Banda, U.P.	Rs 50,000/- @1	1	Rs 50,000/-
2	Installation of Solar light on village haul road connecting to the village Maraulikhadar, Banda, U.P.	Rs. 25,000 per Solar light	Rs. 25,000x3 Solar light	Rs 75,000/-
3	Health Check-up camps for the workers of village Marauli khadar, Banda, U.P.	Six monthly		Rs 50,000/-
4	Haul Road Maintenance			Rs 50,000/-
Total				Rs 2,00,000/-

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6. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
7. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
8. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
9. There is no litigation pending in any court regarding this project.
10. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 14/08/2024 mentioning is as follows:

1. I Dr. R.K Sharma am EIA Coordinator of M/s Environmental Research and Analysis, Lucknow (U.P.), Accreditation Certificate No. NABET/ EIA/ 24-27/RA 0341, valid till- 21/01/2027.
2. I have prepared EIA/EMP report for the Environment Clearance of proposed “Sand/Morrum Mine” at Gata No.- 333/7, 412, 413 & 414, Khand No.-04, Village - Maraulikhader, Tehsil & District-Banda, U.P., (Leased Area-23.0 Ha.) with my team.
3. I have personally visited the proposed site along with team and certify that no mining activity has been undertaken on the project site for the present proposal.
4. I am satisfied with that all the necessary data/information required for EIA/EMP preparations are true and correct.
5. I certify that this project has been uploaded for the first time on Parivesh Portal.
6. I certify that there is no mismatch between information/data provided on online application and hard copy/presentation submitted.
7. I state that all the TOR Points have been complied and all the issues raised during Public Hearing have been properly addressed in EIA report.
8. The EIA/EMP report for the Proposal is prepared by my team as per guidelines laid down by QCI/NABET.

**RESOLUTION AGAINST AGENDA NO. 10**

**The committee discussed the matter and recommended grant of environmental clearance for the proposal as above alongwith standard environmental clearance conditions prescribed by MoEF&CC, Govt. of India. The committee also stipulated following specific conditions:**

**Specific Conditions:**

1. The environmental clearance will be co-terminus with the validity of the lease period mentioned in the LoI or co-terminus with the validity of current mine plan whichever is earlier, after this period the EC will automatically become null and void.
2. The quantity mentioned in LoI or quantity mentioned in replenishment study, whichever is less, would be maximum quantity which project proponent may extract. It will be ensured by District Administration and Geology and Mining Department. Directorate of Geology and Mining will ensure conduct of replenishment study from reputed institution for subsequent years in compliance of Hon'ble NGT orders.
3. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.
4. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
5. The mining work will be open-cast and manual/semi mechanized (subject to orders). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
6. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.

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7. Project Proponent should submit working plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or District plantation committee, for planting at least (as per the project) plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provisions for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
8. The project proponent shall install solar lights in their project area to minimise the consumption of electricity.
9. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
10. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer Expert Agency in this field
11. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
12. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
13. The project proponent should explore the possibilities of rainwater harvesting in the premises of project area
14. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
15. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
16. As per the proposed plan, plantation with area specific plant species, number of plants to be planted and report of green belt development to be submitted to the concerning department. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
17. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.
18. Submit the Hydrological study report of lease area that the quantity given in LoI will be mined without affecting the geo-hydrology of the River.
19. Environment management in according to environmental status and impact of the project.
20. During the school opening and closing time transportation of minerals will be restricted.
21. Pakkamotorable haul road to be maintained by the project proponent.
22. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
23. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
24. Provision for two toilets and hand pumps should be made at mining site.
25. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
26. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
27. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
28. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

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29. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.
30. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.

**11. “Charkakhadar Sand/Morrum Mining Project” on the riverbed of Yamuna River, at GataNo.-21, Khand No.-05), Village: Charkakhadar, Tehsil: Baberu, District: Banda, Shri Sanjeev Saxena, Area 11.0 Ha., 9163/8704SIA/UP/MIN/ 491834/2024**

**RESOLUTION AGAINST AGENDA NO. 11**

The project proponent/consultant did not appear. The committee discussed and deliberated that the project file should be closed and be opened only after request from the project proponent. The file shall not be treated as pending at SEAC. The matter will be discussed only after submission of online requests on prescribed online portal.

**12. Sand/Morrum Mining having along River Kenin GataNo- 116g, Village- Risaura, Tehsil- Naraini, District-Banda, U.P. of M/s Kamal Construction, Shri Rudra Prakash, Area-18.0 ha., 9160/SIA/UP/MIN/ 484397/2024**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Paramarsh Servicing Environment and development. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The terms of reference is sought for Sand/Morrum Mining having along River Ken in Gata No.- 116g, Village-Risaura, Tehsil-Naraini, District- Banda, U. P. of M/s Kamal Construction, (Leased area 18.0 ha).
2. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/484397/2024
2.	File No. allotted by SEIAA, UP	9160
3.	Name of Proponent	M/s Kamal Construction Prop: Rudra Prakash S/o Shri Ram Avtar
4.	Full correspondence address of proponent and mobile no.	Vill & P.O. Risaura, Tehsil- Naraini, District Banda U.P. - 210129
		Mobile no.- .....
		E mail ID- rudra.risaura1968@gmail.com
5.	Name of Project	Terms of reference for environment clearance of “Proposed Riverbed Sand/Morrum Mining having lease area-18.0 ha (44.47 acre), along River Ken in Gata No-116g, Village-Risaura, Tehsil-Naraini, District- Banda, U. P. of M/s Kamal Construction, Prop: Shri Rudra Prakash
6.	Project Location (Plot. Khasra/Gata No.)	Gata No-116g
7.	Name of Village	Village- Risaura
8.	Tehsil	Naraini
9.	District	Banda
10.	Name of Minor Mineral	“River bed Sand/morrum mining”
11.	Sanctioned Lease Area (in Ha.)	18.0 ha
12.	Max. & Min mRL within lease area	The highest level of area is 114.40 mRL
		The lowest level is 111.0 mRL
13.	Pillar Coordinates (Verified by DMO)	

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		Pillar No	Latitude	Longitude
		Total Lease Area 18.00 ha		
	A	25° 13' 44.22"N	80° 24' 36.59"E	
	B	25° 13' 45.91"N	80° 24' 39.64"E	
	C	25° 13' 42.22"N	80° 24' 42.61"E	
	C1	25° 13' 37.01"N	80° 24' 46.72"E	
	C2	25° 13' 36.44"N	80° 24' 48.49"E	
	C3	25° 13' 30.57"N	80° 24' 51.04"E	
	C4	25° 13' 27.18"N	80° 24' 51.48"E	
	C5	25° 13' 23.57"N	80° 24' 42.54"E	
	D	25° 13' 25.08"N	80° 24' 39.11"E	
	D1	25° 13' 27.80"N	80° 24' 38.19"E	
	D2	25° 13' 33.39"N	80° 24' 37.50"E	
	D3	25° 13' 37.31"N	80° 24' 35.83"E	
	D4	25° 13' 39.81"N	80° 24' 35.98"E	
	D5	25° 13' 38.79"N	80° 24' 37.30"E	
	D6	25° 13' 40.71"N	80° 24' 37.36"E	
14.	Total Geological Reserves	3,00,060.0 m3		
15.	Total Mineable Reserve	1,17,454.0 m3		
16.	Total Proposed Production (in five year)	1,17,093 m3 (6 Months)		
17.	Proposed Production /year (as per LoI)	1,17,093 m3 (6 Months)		
18.	Sanctioned Period of Mine lease	Plan Period 6 months		
19.	No. of worker	45		
20.	Type of Land	Govt./Non Forest Land		
21.	Ultimate Depth of Mining	2.0 m		
22.	Nearest metalled road from site	0.50 km		
23.	Water Requirement	PURPOSE		
		Drinking	- 0.45 KLD	
		Suppression of dust	- 6.0 KLD	
		Plantation	- 2.0 KLD	
		Others (if any)	- 0.00 KLD	
		Total	8.45 KLD	
24.	Name of QCI Accredited Consultant with QCI No and period of validity.	Paramarsh Servicing Environment and development NABET/EIA/2124 RA 0224, Valid till -31 August 2024		
25.	Any litigation pending against the project or land in any court	No		
26.	Details of 500 m Cluster Certificate verified by Mining Officer	Letter No – 628/khanij-30, Banda, dated - 01/03/2024		
27.	Details of Lease Area in approved DSR	DSR approved by District Authority, Page No.535, Sr. No.95		
28.	Proposed EMP cost	Proposed EMP cost Apply for ToR Project Cost-75.0 Lacs Proposed Extended EMP cost-1.50 Lacs		
29.	Length and breadth of Haul Road	Length – 0.50 km, Breadth – 6.00 m		
30.	No. of Trees to be Planted	2000		
31.	Monitoring Period	Baseline Monitoring Period: March 2024 to May 2024		

3. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
4. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
5. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
6. There is no litigation pending in any court regarding this project.
7. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 20/08/2024 mentioning is as follows:

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1. I, Dr. S.V. Ghavri S/o Shri Pratap Kumar is EIA Coordinator of Paramarsh servicing Environment and Development.
2. I have prepared ToR Application for the Environment Clearance of proposed "Riverbed Sand/Morrum Mining having lease area-18.0 ha (44.47 acre), along River Ken in Gata No-116g, Village-Risaura, Tehsil-Naraini, District- Banda, U. P. of M/s Kamal Construction, Prop: Shri Rudra Prakash. Proposal no : SIA/UP/MIN/484397/2024 with my team.
3. I have personally visited the site of proposal and certify that no Mining activity has been undertaken on the project site for the present proposal.
4. I am satisfied with that all the necessary data/information required for ToR Application preparations are true and correct.
5. I certify that this project has been uploaded for the first time on Parivesh Portal.
6. I certify that there is no mismatch between information/data provided on online application and hard copy/presentation submitted.
7. The ToR Application for the Proposal is prepared by my team as per guidelines laid down by QCI/NABET.

**RESOLUTION AGAINST AGENDA NO. 12**

**The committee discussed the matter and recommended to issue the standard terms of reference for the preparation of EIA report. The committee also stipulated following additional TOR Points:**

**Additional TOR:**

1. Videography of baseline monitoring period with date, time and geo coordinates should be attached in EIA report and also presented during the EIA presentation.
2. Raw data of all the baseline monitoring parameters will be provided as an annexure to the EIA Report.
3. Project proponent should present latest drone videography (not older than 07 days) of the project site mentioning the date, time and geo coordinates at the time of EIA presentation.
4. NOC from Irrigation Department/Concerning Authority regarding river bed mining to be submitted at the time of EIA presentation.
5. To ensure proper monitoring, the project proponent/consultant should provide evidence in form of (A) Logbook of their site visit along with activities carried out during monitoring (B) Real time photographs showing monitoring machine, public, lab person etc.
6. Proprietor/proprietor representative should be present at the time of monitoring and monitoring should be conducted as per CPCB SOP/NABET/QCI guidelines. Lab responsible person should be present at the time of EIA presentation.
7. EIA coordinator & FAE should give a notarized affidavit during EIA presentation that they have personally visited the site & they have also taken all the mitigating measures for any critical issues involved in the project.
8. The project proponent will have to inform the schedule of monitoring/data collection programme to the SEIAA/SEAC, UP and UPPCB before start of data collection. In case of failure, the collected baseline monitoring data will be treated as null and void.
9. The details of equipment used for baseline monitoring alongwith its photograph mentioning date, time and geo coordinates for preparation of EIA report should be clearly displayed to the people present during public hearing and the complete details related to monitoring period must be mentioned in the minutes of public hearing.
10. Original lab analysis report of the project proposal along with EIA report should be uploaded on Parivesh Portal.

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11. Combined KML of all mines in a cluster should be submitted at the time of EIA.
12. The project proponent/Consultant should identify the core & buffer zone (2.5 km) of the mining site.
13. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road to be submitted at the time of EIA presentation.
14. Proponent/ Consultant should submit the plan/information along with technology (photographs of water sprinklers/ tankers) to be implemented for mitigating dust at source points in lease area and haulage road during operation activity/vehicular movement. Technology should be displayed at the time of EIA presentation.
15. Proposed plantation working with area specific plant species, number of plants to be planted and place of plantation along with a proper map to be submitted at the time of EIA presentation.
16. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ person to be submitted at the time of EIA presentation.
17. Proponent/consultant shall present TOR specific/additional conditions compliance, observation/suggestions raised during the public hearing and commitment made by the project proponent in a tabular form with a time bound plan at the time of EIA presentation.
18. Corporate Social Responsibility (CSR) to be prepared as per the MoEF guidelines and present it at the time of EIA presentation.
19. Submit the hydrological study report of lease area that the quantity given in LoI will be mined without affecting the geo-hydrology of the River.

**13. Sand/Morrum Mining River Ken at Gata No.-1971/1, Village-Ganchha, Tehsil- Banda, District- Banda, Shri Rajendra Prasad, Area- 10.0 ha., 9161/8260/SIA/UP/MIN/480703/2024**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Paramarsh Servicing Environment and development. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for River Bed Sand/Morrum Mining having along River Ken in Gata No. 1971/1 at Village-Ganchha, Tehsil- Banda, District- Banda, U.P. of M/s Om Traders, (Leased Area- 10.0 ha).
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. 314/Parya/SEIAA/8260/2023, dated 23 November 2023..
3. The Public Hearing was organized on 07/03/2024. Final EIA report submitted by the project proponent on 12/06/2024.
4. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	New Proposal No. SIA/UP/MIN/480703/2024 Old Proposal No. SIA/UP/MIN/443675/2023
2.	File No. allotted by SEIAA, UP	9161/8260
3.	Name of Proponent	M/s Om Traders Prop: Rajendra Prasad S/o Shri Ramasre
4.	Full correspondence address of proponent and mobile no.	Add: Village-Methi Tikur, Atwa, Tehsil-Safipur District-Unnao-241504, Uttar Pradesh.
		Mobile no.-
		E mail ID- rajendraganchha68@gmail.com
5.	Name of Project	Environment clearance of Proposed River Bed Sand/Morrum Mining having lease area 10.0 ha (24.71 acre) along River Ken in Gata No. 1971/1 at Village – Ganchha, Tehsil- Banda, District- Banda, U. P. of M/s Om Traders.
6.	Project Location (Plot. Khasra/Gata No.)	Gata No. 1971/1
7.	Name of Village	Ganchha
8.	Tehsil	Banda

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9.	District	Banda																																							
10.	Name of Minor Mineral	“River bed Sand/morrum mining”																																							
11.	Sanctioned Lease Area (in Ha.)	10.0 ha																																							
12.	Max. & Min mRL within lease area	The highest level of area is 110.4 mRL The lowest level is 103.5 mRL																																							
13.	Pillar Coordinates (Verified by DMO)	<table border="1"> <thead> <tr> <th>Pillar No</th> <th>Latitude</th> <th>Longitude</th> </tr> </thead> <tbody> <tr> <td>A</td> <td>25° 25' 20.33"N</td> <td>80° 17' 37.19"E</td> </tr> <tr> <td>B</td> <td>25° 25' 20.24"N</td> <td>80° 17' 38.00"E</td> </tr> <tr> <td>B1</td> <td>25° 25' 12.81"N</td> <td>80° 17' 31.69"E</td> </tr> <tr> <td>B2</td> <td>25° 24' 56.60"N</td> <td>80° 17' 27.98"E</td> </tr> <tr> <td>C</td> <td>25° 24' 50.42"N</td> <td>80° 17' 29.61"E</td> </tr> <tr> <td>C1</td> <td>25° 24' 50.56"N</td> <td>80° 17' 29.16"E</td> </tr> <tr> <td>C2</td> <td>25° 24' 51.09"N</td> <td>80° 17' 28.60"E</td> </tr> <tr> <td>C3</td> <td>25° 24' 54.23"N</td> <td>80° 17' 25.41"E</td> </tr> <tr> <td>D</td> <td>25° 24' 56.65"N</td> <td>80° 17' 24.00"E</td> </tr> <tr> <td>D1</td> <td>25° 25' 03.32"N</td> <td>80° 17' 23.68"E</td> </tr> <tr> <td>D2</td> <td>25° 25' 14.84"N</td> <td>80° 17' 28.06"E</td> </tr> <tr> <td>D3</td> <td>25° 25' 17.94"N</td> <td>80° 17' 27.87"E</td> </tr> </tbody> </table>	Pillar No	Latitude	Longitude	A	25° 25' 20.33"N	80° 17' 37.19"E	B	25° 25' 20.24"N	80° 17' 38.00"E	B1	25° 25' 12.81"N	80° 17' 31.69"E	B2	25° 24' 56.60"N	80° 17' 27.98"E	C	25° 24' 50.42"N	80° 17' 29.61"E	C1	25° 24' 50.56"N	80° 17' 29.16"E	C2	25° 24' 51.09"N	80° 17' 28.60"E	C3	25° 24' 54.23"N	80° 17' 25.41"E	D	25° 24' 56.65"N	80° 17' 24.00"E	D1	25° 25' 03.32"N	80° 17' 23.68"E	D2	25° 25' 14.84"N	80° 17' 28.06"E	D3	25° 25' 17.94"N	80° 17' 27.87"E
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14.	Total Geological Reserves	3,14,111 m <sup>3</sup>																																							
15.	Total Mineable Reserve	71,032.5 m <sup>3</sup>																																							
16.	Total Proposed Production	68,780 m <sup>3</sup> (6 Months)																																							
17.	Proposed Production /year (as per LoI)	68,780 m <sup>3</sup> (6 Months)																																							
18.	Sanctioned Period of Mine lease	Lease period: 6 Months & Plan Period: 6 Months																																							
19.	No. of worker	51																																							
20.	Type of Land	Govt./Non Forest Land																																							
21.	Ultimate Depth of Mining	3.0 m																																							
22.	Nearest metalled road from site	0.300 km																																							
23.	Water Requirement	PURPOSE																																							
		Drinking - 0.51 KLD																																							
		Suppression of dust - 3.0 KLD																																							
		Plantation - 1.0 KLD																																							
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24.	Name of QCI Accredited Consultant with QCI No and period of validity.	Paramarsh Servicing Environment and development NABET/EIA/2124 RA 0224, Valid till -31 August 2024																																							
25.	Any litigation pending against the project or land in any court	No																																							
26.	Details of 500 m Cluster Certificate verified by Mining Officer	Letter No – 2359/khanij-30, Banda, dated - 25/07/2023																																							
27.	Details of Lease Area in approved DSR	DSR approved by District Authority, page No.530, Sr. No.53																																							
28.	Proposed EMP Cost	Project Cost -95.0 Lacs Extended EMP cost:1.90 Lacs EMP Capital cost: 2.0 lacs Recurring cost :3.83 lacs																																							
29.	Length and breadth of Haul Road	Length – 0.30 km, Breadth – 6.00 m																																							
30.	No. of Trees to be Planted	1000																																							

## 5. Action Plan as per Ministry's O.M. dated 30/09/2020:

1	Skill Development (Carpentry, Welding, Masonry works, plumbing, Tailoring etc.) for the local community will be conducted.	25,000.00
2	Solar Street light (6 @ Rs 15,000/pc) will be installed in village-Ganchha & nearby villages	90,000.00
3	Books/sports goods for primary school of village-Ganchha	30,000.00
4	Health check-up camp	15,000.00
5	Renovation of primary school of village-Ganchha and nearby villages.	30,000.00
<b>Total</b>		<b>1,90,000.00</b>

6. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.

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7. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
8. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
9. There is no litigation pending in any court regarding this project.
10. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 20/08/2024 mentioning is as follows:

1. I Dr. Pankaj Srivastava S/o Shri V. V. Srivastava is EIA Coordinator of Paramarsh servicing Environment and Development.
2. I have prepared EIA/EMP report for the Environment Clearance of Proposed River Bed Sand/Morrum Mining having lease area 10.0 ha (24.71 acre) along River Ken in Gata No. 1971/1 at Village-Ganchha, Tehsil- Banda, District- Banda, U. P. of M/s Om Traders Prop: Rajendra Prasad, Old Proposal No. SIA/UP/MIN/443675/2023 & New Proposal No. SIA/UP/MIN/480703/2024 with my team.
3. I have personally visited the proposed site along with team and certify that no mining activity has been undertaken on the project site for the present proposal.
4. I am satisfied with that all the necessary data/information required for EIA/EMP preparations are true and correct.
5. I certify that this project has been uploaded for the first time on Parivesh Portal.
6. I certify that there is no mismatch between information/data provided on online application and hard copy/presentation submitted.
7. I state that all the TOR Points have been complied and all the issues raised during Public Hearing have been properly addressed in EIA report.
8. The EIA/EMP report for the Proposal is prepared by my team as per guidelines laid down by QCI/NABET.

**RESOLUTION AGAINST AGENDA NO. 13**

**The committee discussed the matter and recommended grant of environmental clearance for the proposal as above alongwith standard environmental clearance conditions prescribed by MoEF&CC, Govt. of India. The committee also stipulated following specific conditions:**

**Specific Conditions:**

1. The environmental clearance will be co-terminus with the validity of the lease period mentioned in the LoI or co-terminus with the validity of current mine plan whichever is earlier, after this period the EC will automatically become null and void.
2. The quantity mentioned in LoI or quantity mentioned in replenishment study, whichever is less, would be maximum quantity which project proponent may extract. It will be ensured by District Administration and Geology and Mining Department. Directorate of Geology and Mining will ensure conduct of replenishment study from reputed institution for subsequent years in compliance of Hon'ble NGT orders.
3. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.
4. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
5. The mining work will be open-cast and manual/semi mechanized (subject to orders). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
6. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.

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7. Project Proponent should submit working plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or District plantation committee, for planting at least (as per the project) plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provisions for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
8. The project proponent shall install solar lights in their project area to minimise the consumption of electricity.
9. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
10. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer Expert Agency in this field
11. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
12. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
13. The project proponent should explore the possibilities of rainwater harvesting in the premises of project area
14. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
15. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
16. As per the proposed plan, plantation with area specific plant species, number of plants to be planted and report of green belt development to be submitted to the concerning department. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
17. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.
18. Submit the Hydrological study report of lease area that the quantity given in LoI will be mined without affecting the geo-hydrology of the River.
19. Environment management in according to environmental status and impact of the project.
20. During the school opening and closing time transportation of minerals will be restricted.
21. Pakkamotorable haul road to be maintained by the project proponent.
22. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
23. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
24. Provision for two toilets and hand pumps should be made at mining site.
25. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
26. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
27. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
28. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

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29. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.
30. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.

**14. Gulshan Commercial Complex at Plot no.- C3-D, Sector- 129, Jaypee Wish Town, Noida, Gautam Buddha Nagar, Shri Gyan Singh, M/s Gulshan Homes and Infrastructure Pvt. Ltd., 9164/SIA/UP/INFR A2/491936/2024**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Ind Tech House Consult, Delhi. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for Gulshan Commercial Complex at Plot no.- C3-D, Sector- 129, Jaypee Wish Town, Noida, District-Gautam Buddha Nagar, U.P., M/s Gulshan Homes and Infrastructure Pvt. Ltd.
2. Total Plot Area of the project is 10,365 m<sup>2</sup> and total built-up area is 1,02,324.711 m<sup>2</sup>.
3. Maximum no. of Floor (including service floor) will be 3B+G+56 and maximum height of the building will be 220.15 m.
4. Total no. of hotel rooms will be 160 Nos. and Services Apartments 4 BHK Units will be 76 Nos.
5. Expected population will be 2990 (852 persons residential + 385 persons non-residential (employees) + 1753 persons visitors).
6. Estimated cost of the total project will be Rs. 655.72 Cr.
7. Salient features of the project:

Sl. No.	Description	Quantity	Unit
<b>GENERAL</b>			
1	Plot Area	10365	SQMT
2	Proposed Built Up Area	102324.711	SQMT
3	Max Height of Building	220.15	M
4	Max No of Floors (Including Service Floor)	3B+G+56	No.
5	Services Apartments 4 BHK Units	76	No.
6	Hotel Rooms	160	No.
7	Expected Population	2990	No.
8	Cost of Project	655.72	CR
9	Proj Activity: Commercial, Residential and MLCP		
<b>AREAS</b>			
10	Permissible Ground Coverage Area (50 % + 5% additional due to MLCP)	5700.75	SQMT
11	Proposed Ground Coverage Area	5474.65	SQMT
12	Permissible FAR Area (incl 5% For Green rating FAR)	43533	SQMT
13	Proposed FAR Area	43531.244	SQMT
14	Proposed Total Non-FAR Areas	58793.467	SQMT
15	Proposed Total Built Up Area	102324.711	SQMT
<b>WATER</b>			
16	Total Water Requirement	316	KLD
17	Fresh water requirement	146	KLD
18	Treated Water Requirement	170	KLD
19	Waste water Generation	179	KLD
20	Proposed Capacity of STP	220	KLD
21	Treated Water Available for Reuse	170	KLD

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RAIN WATER HARVESTING			
22	No of RWH of Pits Proposed	3	No.
PARKING			
23	Total Parking Required as / Building Bye Laws	871	ECS
24	Proposed Total Parking	1348	ECS
25	Stilt Parking	55	ECS
26	Parking - MLCP	729	ECS
27	Parking in Basements	564	ECS
GREEN AREA			
28	Proposed Green Area (19.06% of total Plot area)	1976.069	SQMT
WASTE			
29	Total Solid Waste Generation	0.72	TPD
30	Organic waste	0.34	TPD
31	Quantity of Sludge Generated from STP	22.00	KG/DAY
ENERGY			
32	Total Power Requirement	5963.88	KVA
33	D G set Power backup	6000	KVA
34	No of Generator Sets	6 (2 x 1500 kVA + 2 x 1000kVA + 2 x 500 kVA)	No.

## 8. Population details:

POPULATION			
	DUs	POPULATION RATE	TOTAL POPULATION
RESIDENTIAL	DUs		
HOTEL ROOMS	160	2	320
SERVICES APARTMENTS 4 BHK UNITS	76	7	532
TOTAL			852
WORKING (Employees etc.)			
	AREAS in sqm		
BANQUET HALL, RECREATION AREA and HALL on 6th FLOOR (STAFF)	1855.12	10 % of 1.4 SQM /Person	133
RESTAURANT + ALL DAY DINING (STAFF)	950.7	10 % of 1.8 SQM /Person	53
MAINTENANCE STAFF		L.S.	200
TOTAL			385
VISITORS			
RESIDENTIAL		10%	85
BANQUET HALL and RECREATION AREA	1855.12	90 % of 1.4 SQM /Person	1193
RESTAURANT + ALL DAY DINING	950.7	90 % of 1.8 SQM /Person	475
TOTAL VISITORS			1753
TOTAL POPULATION			2990

## 9. Water requirement details:

	POPULATION	RATE IN LTS	TOTAL QTY IN KL
HOTEL ROOMS			
DOMESTIC	320	260	83.2
FLUSHING	320	60	19.2
RESIDENTIAL			
DOMESTIC	532	65	34.58
FLUSHING	532	21	11.172
WORKING (Employees etc.)			
DOMESTIC	385	25	9.63
FLUSHING	385	20	7.71

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RESTAURANT + ALL DAY DINING			
DOMESTIC	475	25	11.88
FLUSHING	475	10	4.75
VISITORS			
DOMESTIC	1278	5	6.39
FLUSHING	1278	10	12.78
TOTAL POPULATION			
	2990		
Area in sqm			
GARDENING	1976.069	3.5	6.92
KVA			
D G COOLING (All water cooled)	6000	0.25	6
Tonnage			
HVAC		L.S.	100
ROAD WASHING WATER REQUIREMENT		LS	2
TOTAL WATER REQUIREMENT			316.21
Water Source/Quantity during Operation Stage			
SN	Source	Quantity (kld)	
1.	Fresh water from municipal supply for domestic requirement	146	
2.	Recycle of treated water from onsite STP	170	
	Total water source	316	

## 10. Landscape Plan:

Plot Area	10365 Sqm
Proposed Green Area (19.06 %)	1976.069 sqm
Required No of Trees	129.56 Nos.
Proposed No. of trees	130 Nos.

## 11. Parking details:

Sl. No.	Description	Total Quantity	Unit
1.	Total Parking Required as / Building Bye Laws	871	ECS
2.	Proposed Total Parking	1348	ECS
3.	Stilt Parking	55	ECS
4.	Parking - MLCP	729	ECS
5.	Parking in Basements	564	ECS

## 12. Solid waste details:

Municipal Solid Waste Generation	0.72	TPD
Bio Degradable waste	0.34	TPD
Quantity of Sludge Generated from STP	22	KG/DAY

## 13. Action Plan as per Ministry's O.M. dated 30/09/2020:

S. No.	Expenditure	Amount (lacs.)	2024	2025	2026	2027	2028
1.	Sanitation (preparation of toilets) in Village Nagla Nagli	150	30	30	30	30	30
2.	Health (Medical Camp) in Village Chak Basantpur	195	39	39	39	39	39
3.	Installation of solar lights in Govt. schools in Village Nagla Nagli	185	37	37	37	37	37
4.	Solid waste management facility (provision of supply of OWC in schools) in Village Chak Basantpur	150	30	30	30	30	30
5.	Development of smart classes in schools in Village Nagla Nagli	165	33	33	33	33	33
6.	Avenue Plantation/Plantation in community area in Village Sultanpur	140	28	28	28	28	28

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Total	985	197	197	197	197	197
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14. The project proposal falls under category-8(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 20/08/2024 mentioning is as follows:

1. I, Soumya Dwivedi, S/o Shri J.P. Dwivedi is EIA Coordinator of M/s Ind Tech House Consult.
2. I, have prepared the Form-1, 1A, conceptual plan for Gulshan Commercial Complex at Plot no.- C3-D, Sector- 129, Jaypee Wish Town, Noida, District-Gautam Buddha Nagar, U.P., M/s Gulshan Homes and Infrastructure Pvt. Ltd. with my team.
3. I have personally visited the site of proposal and certify that no construction activity has been undertaken on the project site for the present proposal.
4. I am satisfied with that all the necessary data/information required submitted along with Application of Form-1, 1A, conceptual plan report are true and correct.
5. I certify that this project has been uploaded for this first time on Parivesh portal.
6. I certify that there will be no mismatch between information/data provided on the online application submitted on Parivesh Portal and hard copy/presentation submitted which will be submitted after acceptance of application.
7. The Form-1, 1A, conceptual plan report for the Proposal is prepared by my team as per guidelines laid down by QCI/NABET.

**RESOLUTION AGAINST AGENDA NO. 14**

**The committee discussed the matter and recommended grant of environmental clearance for the proposal as above alongwith standard environmental clearance conditions prescribed by MoEF&CC, GoI and following specific conditions:**

**Specific Conditions:**

1. Project proponent is advised to explore the possibility and getting the cement in a closed container rather through the plastic bag to prevent dust emissions at the time of loading/unloading.
2. Project proponent should ensure that there will be no use of "Single use of Plastic" (SuP).
3. In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs. GoI and others) anti-smog guns shall be installed to reduce dust during excavation.
4. The project proponent will comply the use of fuel for backup power as per guidelines issued by CPCB from time to time.
5. The project proponent will ensure that there is no mismatch/deviation between the project proposal submitted to SEIAA for environmental clearance and maps/drawings were approved by concerned development authority. In case of any mismatch/deviation, amended environmental clearance will be obtained by project proponent. In case of failure, the granted environmental clearance shall automatically deem to be cancelled.
6. The project proponent shall ensure that the project site does not attract/infringe any buffer zone, wetland zone etc. of no activity identified/declared under law.
7. Criteria/ norms provided by competent Authority regarding the seismic zone are followed for construction work. Provision of alarm system, to timely notify the residents, in case of occurrence of earthquake/other natural disasters/fire should be provided. A well defined evacuation plan should also be prepared and regular mock drills should be arranged for the residents. Rise of stairs should be constructed in a way, so that it should provide smooth movement.
8. The project proponent should develop green belt in the said project as per the plan submitted and also follow the guidelines of CPCB/Development authority for green belt as per the norms. The project proponent will prepare working plan of plantation/green belt development showing type of plant species and their spacing in consultation with subject expert/ forest department and submit

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- to the forest department and concerned regulatory authority and ensure their survival and sustainability.
9. The proponent should provide electric vehicle charging facility as per the requirements at ground level and allocate the safe and suitable place in the premises for the same.
  10. Project proponent should invest the CER amount as per the proposal and submit the compliance report regularly to the concerned authority/Directorate of environment.
  11. Proponent shall provide the dual pipeline network in the project for utilization of treated water of STP for different purposes and also provide the monitoring mechanism for the same. STP treated water not to be discharged outside the premises without the permission of the concerned authority.
  12. The project proponent will ensure full exploitation of potential of rain water harvesting for storage and recharging and also treated wastewater in order to reduce the withdrawal of fresh water and accordingly use the three sources of water supply namely stored rain water, treated wastewater and the fresh water. The project proponent shall also provide a flow measuring device along with flow integrator for monitoring the various sources of water supply namely fresh water, treated waste water and stored harvested rain water.
  13. The project proponent will ensure the quality of construction water as per standards and specifications of relevant codes in order to prevent possible corrosion in concrete, reinforcements and other structural components in order to avoid adverse social and environmental impacts.
  14. The project proponent will ensure exploitation of maximum possible potential of solar energy generation in the proposed project area and prefer to use it instead of conventional electricity in order to reduce the Green House Gas Emission causing climate change.
  15. The project proponent will make necessary arrangement to get Structural auditing conducted by an expert institution once in 05 years during life span of the building to ensure safe life of the residents and prevent environmental and social hazards.
  16. The project proponent shall plan for storm water management drained with appropriate slope and length so that the flood water could get a passage to release in a short span of time.

**15. Soil Mining Project from Gata No.- 132, 130 151, 150, 157, 66, 65,Village-Mainiya, Mu.-Mahua,Tehsil-Powanya, District- Shahjahanpur, Shri Krishna Kumar Bujhiya,Area-2.964 ha., 9165/SIA/UP/MIN/ 491966/2024**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Rian Enviro Private Limited. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for Soil Mining Project (category B2) from Gata No.- 132, 130 151, 150, 157, 66, 65,Village-Mainiya, Mu.-Mahua,Tehsil-Powanya, District- Shahjahanpur, U.P., (Leased Area-2.964 Ha).
2. Salient features of the project as submitted by the project proponent:

On-line proposal No.	SIA/UP/MIN/491966/2024
File No .allotted by SEIAA,UP	9165
Name of Proponent	Krishna Kumar
Registered Address	Bujhiya, Lalpur, Powanya, District- Shahjahanpur, U.P
Full correspondence address of proponent and mobile no.	Krishna Kumar Bujhiya, Lalpur, Powanya, District- Shahjahanpur, U.P
Name of Project	Mainiya Mu. MahuaSoil Mining Project
Project location (Plot/ Khasra /Gata No.)	Khasra No- 132, 130 151, 150, 157, 66, 65
Name of Village	Mainiya Mu. Mahua
Tehsil	Powanya
District	Shahjahanpur
Name of Minor Mineral	Ordinary soil
Total Area (in Ha.)	2.964ha

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Mineable Area (in Ha.)	2.8158ha		
Pillar Coordinates(Verified by OMO)		Latitude	Latitude
		132,	
	A	28°16'40.87"N	80°13'38.61"E
	B	28°16'38.96"N	80°13'36.32"E
	C	28°16'40.08"N	80°13'34.91"E
	D	28°16'42.00"N	80°13'37.24"E
		130	
	A	28°16'44.17"N	80°13'34.41"E
	B	28°16'41.42"N	80°13'31.35"E
	C	28°16'42.48"N	80°13'30.21"E
	D	28°16'45.09"N	80°13'33.06"E
		151	
	A	28°16'32.97"N	80°13'31.70"E
	B	28°16'31.11"N	80°13'29.43"E
	C	28°16'31.69"N	80°13'28.77"E
	D	28°16'33.59"N	80°13'30.97"E
		150	
	A	28°16'33.59"N	80°13'30.97"E
	B	28°16'31.69"N	80°13'28.77"E
	C	28°16'32.78"N	80°13'27.58"E
	D	28°16'34.65"N	80°13'29.86"E
		157	
	A	28°16'31.62"N	80°13'28.83"E
	B	28°16'29.00"N	80°13'25.43"E
	C	28°16'30.07"N	80°13'24.20"E
	D	28°16'32.78"N	80°13'27.58"E
		66	
	A	28°16'42.50"N	80°13'23.78"E
	B	28°16'39.51"N	80°13'20.21"E
	C	28°16'40.21"N	80°13'19.50"E
	D	28°16'43.11"N	80°13'23.03"E
		65	
A	28°16'42.79"N	80°13'22.59"E	
B	28°16'40.21"N	80°13'19.50"E	
C	28°16'41.19"N	80°13'18.50"E	
D	28°16'43.67"N	80°13'21.50"E	
Period of agreement between Project proponent & LandOwner	6 months		
Mine Plan approval details	Letter No. 620/ khanaanubhag/2024 dated 08-08-2024		
Validity of Mine Plan	6 months		
Total Proposed Production (six months)	64700 cum		
Proposed Production/year	The project is only for 6 months		
Method of Mining	Semi-Mechanized Opencast		
No.Of workers	20		
Type of Land	Pvt. Land (Agriculture)		
Ultimate Depth of Mining	2.5 Meter		
Water Requirement	Purpose	Requirement (kld)	
	Drinking and domestic	0.5	
	Suppression of dust	1.5	
	Plantation	2.2	
	Others( if any)	----	
Total	4.2		
Name of QCI Accredited Consultant with QCI No and period of validity.	Rian Enviro Private Limited 202, 204, Mangal market, Raza Bazar Sheikhpura Patna, Bihar Valid till: 10/03/2024		
Any litigation pending against the project or land in any court	No		

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Areas which are important or sensitive for ecological reasons – Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests, protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, migration	JokhnaiNadi  Lohangpur RF Bilandpur RF	about 1.2 km in W direction about 2km in N direction about 2.6 km in SW direction
Areas occupied by sensitive manmade land uses (hospitals, schools, places of worship, community facilities)	Prathmik school, budheli  Azhari Public school Janta Junior High School, MuradpurNibiakhera	About 5 km in E direction  About 7 km in NE direction About 6 km in SE direction
Details of 500 m Cluster Map & certificate issued by Mining Officer	Letter No. 621/ khandanubhag/2024 dated 08-08-2024	
Proposed CER cost	0.69 Lakh	
Proposed EMP cost	1.96 Lakh	
No. of Trees to be Planted	1100	
Detail of CTE issued by UPPCB (for brick kiln project)	NA	

3. Action Plan as per Ministry's O.M. dated 30/09/2020:
  - A Total budget of 2% of the project cost is allocated for CER activities in the area. Project cost is 15 lakh so the budget is of 30,000 Rs. will be used for the CER activities.
  - It is proposed to provide funds in GOVT. primary School, Budheli about 5 km in North direction for installation of water cooler and its maintenance.
4. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
5. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
6. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 20/08/2024 mentioning is as follows:

1. I, Sumit Verma, S/o Shri Kamal Nath Verma is EIA Coordinator of M/s Rian Enviro Private Limited.
2. I have prepared the EIA/EMP (B2 project) for the proposal in the name of Soil Mining Project (category B2) from Gata No.- 132, 130 151, 150, 157, 66, 65, Village-Mainiya, Mu.-Mahua, Tehsil-Powanya, District- Shahjahanpur, U.P., (Leased Area-2.964 Ha) with my team.
3. I have personally visited the site of proposal and certify that no Mining activity has been undertaken on the project site for the present proposal.
4. I have satisfied with that all the necessary data/information required for EC (B2) presentations are true and correct.
5. I certify that this project proposal has been uploaded for the first time on Parivesh Portal.
6. I certify that there will be no mismatch between information/data provided on the online application submitted on Parivesh Portal and the hard copy/presentation which will be submitted after acceptance of application.

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7. The EC (B2) report for the Proposal is prepared by my team as per guidelines laid down by QCI/NABET.

**RESOLUTION AGAINST AGENDA NO. 15**

The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions as annexed at Annexure-1 to these minutes.

**16. "Ordinary Earth Mining Project" at Gata No.- 1189, 1167, 1250, 1159, Village- Bibia Jalalpur, Tehsil- Chhibramau, District-Kannauj, Shri Rohit Kumar, Area-1.7640 Ha, 9166/SIA/UP/MIN/4 92022/2024**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Paramarsh Servicing Environment and development. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

- The environmental clearance is sought for "Ordinary Earth Mining" Project at Gata No.- 1189,1167,1250,1159, Village- Bibia Jalalpur, Tehsil- Chhibramau, District-Kannauj, Uttar Pradesh, (Leased Area-1.7640 Ha).
- Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/492022/2024			
2.	File No. allotted by SEIAA, UP	9166			
3.	Name of Proponent	Shri Rohit Kumar S/o Dhani Ram Tripathi			
4.	Full correspondence address of proponent and mobile no.	Add. -Village-Aurai, Post- Sikandarpur			
		Tehsil- Chhibramau, District- Kannauj, U.P. Email id: rohitkumarsoil1987@gmail.com			
5.	Name of Project	Environmental Clearance of Proposed "Ordinary Earth Mining" Project at Gata No.- 1189,1167,1250,1159 Village-Bibia Jalalpur, Tehsil- Chhibramau, District-Kannauj, Uttar Pradesh. of Rohit Kumar			
6.	Project Location (Plot. Khasra/Gata No.)	1189,1167,1250,1159			
7.	Name of Village	Bibia Jalalpur			
8.	Tehsil	Chhibramau			
9.	District	Kannauj			
10.	Name of Minor Mineral	Ordinary Earth Mining			
11.	Sanctioned Lease Area (in Ha.)	1.7640			
12.	Max. & Min mRL within lease area	Highest mRL -167.0 mRL Lowest mRL - 165.0 mRL			
13.	Pillar Coordinates (Verified by DMO)	<b>Gata No</b>	<b>Pillars</b>	<b>Latitude</b>	<b>Longitude</b>
		1189	A	27° 9'27.14"N	79°37'51.18"E
			B	27° 9'27.87"N	79°37'51.94"E
			C	27° 9'29.60"N	79°37'50.08"E
			D	27° 9'26.89"N	79°37'46.52"E
			E	27° 9'26.60"N	79°37'47.12"E
			F	27° 9'27.44"N	79°37'47.96"E
			G	27° 9'26.80"N	79°37'48.65"E
			H	27° 9'28.01"N	79°37'50.35"E
		1167	A	27° 9'19.35"N	79°37'45.54"E
			B	27° 9'22.57"N	79°37'42.38"E
			C	27° 9'23.25"N	79°37'43.19"E
	D		27° 9'20.03"N	79°37'46.48"E	

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		1159	A	27° 9'22.52"N	79°37'42.39"E
			B	27° 9'24.15"N	79°37'43.97"E
			C	27° 9'24.81"N	79°37'43.22"E
			D	27° 9'24.64"N	79°37'43.01"E
			E	27° 9'24.88"N	79°37'42.70"E
			F	27° 9'24.67"N	79°37'42.47"E
			G	27° 9'22.96"N	79°37'42.01"E
		1250	A	27° 9'20.85"N	79°38'5.02"E
			B	27° 9'22.82"N	79°38'2.04"E
			C	27° 9'21.88"N	79°38'1.19"E
			D	27° 9'20.17"N	79°38'4.55"E
14.	Total Geological Reserves	44100 m <sup>3</sup>			
15.	Total Mineable Reserve	36515 m <sup>3</sup>			
16.	Total Proposed Production	36515 m <sup>3</sup> (3.0 months)			
17.	Proposed Production /year	36515.0 m <sup>3</sup> (3.0 months)			
18.	Sanctioned Period of Mine lease	Plan Period (3.0 months)			
19.	No. of workers	15			
20.	Type of Land	Govt./Non Forest Land			
21.	Depth of Mining	2.50 m			
22.	Nearest metalled road from site	0.430 km			
23.	Water Requirement	PURPOSE			
		Drinking	0.15 KLD		
		Suppression of dust	5.16 KLD		
		Plantation	1.00 KLD		
		Total	6.31 KLD		
24.	Name of QCI Accredited Consultant with QCI No and period of validity.	Paramarsh Servicing Environment and development NABET/EIA/2124 RA 0224, Valid till -31 August 2024			
25.	Any litigation pending against the project or land in any court	No			
26.	Details of 500 m Cluster Certificate verified by Mining Officer	Letter No. 5039/खनिज लिपिक - खनन योजना अनुमोदन /2024-25 dated 06/08/2024			
27.	Details of Lease Area in approved DSR	Ordinary Earth Mining			
28.	Proposed EMP cost	Proposed Extended EMP cost-2.00 Lakh Proposed Project Cost ~11.24 Lakh			
29.	Length and breadth of Haul Road	Length – 0.43 km, Breadth – 6.00 m			
30.	No. of Trees to be Planted	100			

**3. Action Plan as per Ministry's O.M. dated 30/09/2020:**

S. No.	Particulars	Capital Cost (Rs.)
1	Sprinkling of water along the haul road (430 m)	90,000.00
2	Plantation (100 plants) @ Rs 44/saplings	44000.00
3	Tarpaulin during transportation.	20,000.00
4	Regular maintenance of machinery and Vehicles	16,000.00
5	Solar Street Light 2nos	20,000.00
Total		1,90,000.00

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 20/08/2024 mentioning is as follows:

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1. I Dr. Pankaj Srivastava S/o Shri V. V. Srivastava is EIA Coordinator of Paramarsh servicing Environment and Development.
2. I have prepared Form 1, PFR and EMP (Category B2) for the Environmental Clearance of Proposed "Ordinary Earth Mining" Project at Gata No.- 1189,1167,1250,1159 Village- Bibia Jalalpur, Tehsil- Chhibramau, District-Kannauj, Uttar Pradesh. (Area – 1.7640 ha) of Shri Rohit Kumar S/o Dhani Ram Tripathi, Proposal No. SIA/UP/MIN/492022/2024 with my team.
3. I have personally visited the proposed site along with team and certify that no mining activity has been undertaken on the project site for the present proposal.
4. I am satisfied with that all the necessary data/information required for Form 1, PFR and EMP preparations are true and correct.
5. I certify that no mining activity has been undertaken on the project site for the Present proposal.
6. I certify that this project has been uploaded for the first time on Parivesh Portal.
7. I certify that there is no mismatch between information/data provided on online application and hard copy/presentation submitted.
8. The Form 1, PFR and EMP for the Proposal is prepared by my team as per guidelines laid down by QCI/NABET.

**RESOLUTION AGAINST AGENDA NO. 16**

**The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions as annexed at Annexure-1 to these minutes.**

**17. "Ordinary Earth Mining Project" at Gata No.-176, 177, Village- Ritukala, Tehsil-Kannauj, District-Kannauj, Shri Achal Awasthi, Area-1.1410Ha., 9167/SIA/UP/MIN/ 492062/2024**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Paramarsh Servicing Environment and development. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for "Ordinary Earth Mining" Project at Gata No.- 176, 177, Village-Ritukala, Tehsil- Kannauj, District-Kannauj, U.P., (Leased Area – 1.1410 ha).
2. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/492062/2024
2.	File No. allotted by SEIAA, UP	9167
3.	Name of Proponent	Shri Achal Awasthi, S/o Shri Avneesh Awasthi
4.	Full correspondence address of proponent and mobile no.	Add. -R/o: Village- Devdharapur Jalalpur Panwara, Tehsil-Kannauj, District- Kannauj, Uttar Pradesh. Email id: achalawasthisoi97@gmail.com
5.	Name of Project	Environmental Clearance of Proposed "Ordinary Earth Mining" Project at Gata No.-176, 177, Village-Ritukala, Tehsil- Kannauj, District-Kannauj, U.P. (Area – 1.1410 ha). of Achal Awasthi
6.	Project Location (Plot. Khasra/Gata No.)	176,177
7.	Name of Village	Ritukala
8.	Tehsil	Kannauj
9.	District	Kannauj
10.	Name of Minor Mineral	Ordinary Earth Mining
11.	Sanctioned Lease Area (in Ha.)	1.1410
12.	Max. & Min mRL within lease area	Highest mRL -160.0 mRL Lowest mRL - 157.0 mRL

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13.	Pillar Coordinates (Verified by DMO)	<b>Gata No</b>	<b>Pillars</b>	<b>Latitude</b>	<b>Longitude</b>
		177	A	27° 1'27.53"N	79°56'40.13"E
			B	27° 1'32.03"N	79°56'42.47"E
			C	27° 1'31.42"N	79°56'44.10"E
			D	27° 1'26.83"N	79°56'41.71"E
		176	A	27° 1'27.19"N	79°56'38.03"E
			B	27° 1'26.02"N	79°56'41.20"E
			C	27° 1'26.83"N	79°56'41.71"E
D	27° 1'28.13"N		79°56'38.63"E		
14.	Total Geological Reserves	28525 m <sup>3</sup>			
15.	Total Mineable Reserve	23619 m <sup>3</sup>			
16.	Total Proposed Production	23619 m <sup>3</sup> (3.0 months)			
17.	Proposed Production /year	23619 m <sup>3</sup> (3.0 months)			
18.	Sanctioned Period of Mine lease	Plan Period (3.0 months)			
19.	No. of workers	15			
20.	Type of Land	Govt./Non Forest Land			
21.	Depth of Mining	2.50 m			
22.	Nearest metalled road from site	0.050 km			
23.	Water Requirement	PURPOSE			
		Drinking	0.15 KLD		
		Suppression of dust	0.60 KLD		
		Plantation	1.00 KLD		
		Total	1.75 KLD		
24.	Name of QCI Accredited Consultant with QCI No and period of validity.	Paramarsh Servicing Environment and development NABET/EIA/2124 RA 0224, Valid till -31 August 2024			
25.	Any litigation pending against the project or land in any court	No			
26.	Details of 500 m Cluster Certificate verified by Mining Officer	Letter No. 5035/खनिज लिपिक - खनन योजना अनुमोदन /2024-25 dated 05/08/2024			
27.	Details of Lease Area in approved DSR	Ordinary Earth Mining			
28.	Proposed EMP cost	Proposed Extended EMP cost-1.80 Lakh Proposed Project Cost ~11.24 Lakh			
29.	Length and breadth of Haul Road	Length – 0.050 km, Breadth – 6.00 m			
30.	No. of Trees to be Planted	90			

## 3. Action Plan as per Ministry's O.M. dated 30/09/2020:

S. No.	Particulars	Capital Cost (Rs.)
1	Sprinkling of water along the haul road (50 m)	90,000.00
2	Plantation (90 plants) @ Rs 50/saplings	40,000.00
3	Tarpaulin during transportation.	10,000.00
4	Regular maintenance of machinery and Vehicles	10,000.00
5	Solar Street Light 2nos	30,000.00
Total		1,80,000.00

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 20/08/2024 mentioning is as follows:

Minutes of 874<sup>th</sup> SEAC-1 Meeting Dated 20/08/2024

1. I Dr. Pankaj Srivastava S/o Shri V. V. Srivastava is EIA Coordinator of Paramarsh servicing Environment and Development.
2. I have prepared Form 1, PFR and EMP (Category B2) for the Environmental Clearance of Proposed “Ordinary Earth Mining” Project at Gata No.- 176, 177, Village-Ritukala, Tehsil-Kannauj, District-Kannauj, U.P. (Area – 1.1410 ha). of Achal Awasthi, Proposal No. SIA/UP/MIN/492062/2024 with my team.
3. I have personally visited the proposed site along with team and certify that no mining activity has been undertaken on the project site for the present proposal.
4. I am satisfied with that all the necessary data/information required for Form 1, PFR and EMP preparations are true and correct.
5. I certify that no mining activity has been undertaken on the project site for the Present proposal.
6. I certify that this project has been uploaded for the first time on Parivesh Portal.
7. I certify that there is no mismatch between information/data provided on online application and hard copy/presentation submitted.
8. The Form 1, PFR and EMP for the Proposal is prepared by my team as per guidelines laid down by QCI/NABET.

**RESOLUTION AGAINST AGENDA NO. 17**

**The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions as annexed at Annexure-1 to these minutes.**

**18. “Ordinary Earth Mining” Project at Gata No.- 279, Village- Chirhuliya, Tehsil- Auraiya, District- Auraiya, Shri Ankit Tiwari, Area – 0.8460 ha., 9168/SIA/UP/MIN/ 492130/2024**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Paramarsh Servicing Environment and development. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for “Ordinary Earth Mining” Project at Gata No.- 279, Village- Chirhuliya, Tehsil- Auraiya, District- Auraiya, U.P., (Leased Area- 0.8460 ha).
2. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/492130/2024
2.	File No. allotted by SEIAA, UP	9168
3.	Name of Proponent	Shri Ankit Tiwari S/o Shri Vinay Tiwari
4.	Full correspondence address of proponent and mobile no.	R/o: Moh.- Banarsi Das, Tehsil, District-Auraiya, Uttar Pradesh.
		Email id: ankittiwariherpursariya2023@gmail.com
5.	Name of Project	Environmental Clearance of Proposed “Ordinary Earth Mining” Project at Gata No.- 279, Village- Chirhuliya, Tehsil- Auraiya, District- Auraiya, U.P. (Area – 0.8460 ha) of Shri Ankit Tiwari
6.	Project Location (Plot. Khasra/Gata No.)	279
7.	Name of Village	Chirhuliya
8.	Tehsil	Auraiya
9.	District	Auraiya
10.	Name of Minor Mineral	Ordinary Earth Mining
11.	Sanctioned Lease Area (in Ha.)	0.8460
12.	Max. & Min mRL within lease area	Highest mRL -159.0 mRL Lowest mRL - 157.0 mRL
13.	Pillar Coordinates (Verified by DMO)	

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		Gata No	Pillars	Latitude	Longitude
		279	A	26°33'12.96"N	79°31'6.80"E
			B	26°33'15.44"N	79°31'9.03"E
			C	26°33'14.37"N	79°31'10.80"E
			D	26°33'13.82"N	79°31'10.58"E
			E	26°33'13.15"N	79°31'11.21"E
			F	26°33'11.24"N	79°31'9.17"E
14.	Total Geological Reserves	21150 m <sup>3</sup>			
15.	Total Mineable Reserve	17512.2 m <sup>3</sup>			
16.	Total Proposed Production	17512 m <sup>3</sup> (3.0 months)			
17.	Proposed Production /year	17512 m <sup>3</sup> (3.0 months)			
18.	Sanctioned Period of Mine lease	Plan Period (3.0 months)			
19.	No. of workers	10			
20.	Type of Land	Govt./Non Forest Land			
21.	Depth of Mining	2.50 m			
22.	Nearest metalled road from site	0.20 km			
23.	Water Requirement	PURPOSE			
		Drinking		0.10 KLD	
		Suppression of dust		1.20 KLD	
		Plantation		0.80 KLD	
		Total		2.12 KLD	
24.	Name of QCI Accredited Consultant with QCI No and period of validity.	Paramarsh Servicing Environment and development NABET/EIA/2124 RA 0224, Valid till –31 August 2024			
25.	Any litigation pending against the project or land in any court	No			
26.	Details of 500 m Cluster Certificate verified by Mining Officer	Letter No. 218/खनिज लिपिक - क्ल० प्र० प० /2024-25 dated 07-08/2024			
27.	Details of Lease Area in approved DSR	Ordinary Earth Mining			
28.	Proposed EMP cost	Proposed Extended EMP cost-2.00 Lakh Proposed Project Cost ~10.16 Lakh			
29.	Length and breadth of Haul Road	Length – 0.20 km, Breadth – 6.00 m			
30.	No. of Trees to be Planted	80			

**3. Action Plan as per Ministry's O.M. dated 30/09/2020:**

S. No.	Particulars	Capital Cost (Rs.)
1	Sprinkling of water along the haul road (100 m)	50,000.00
2	Plantation (100 plants)	15,000.00
3	Tarpaulin during transportation.	10,000.00
4	Regular maintenance of machinery and Vehicles	10,000.00
5	Solar Street Light 2nos	20,000.00
Total		1,05,000.00

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category–1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 20/08/2024 mentioning is as follows:

- I Dr. Pankaj Srivastava S/o Shri V. V. Srivastava is EIA Coordinator of Paramarsh servicing Environment and Development.

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2. I have prepared Form 1, PFR and EMP (Category B2) for the Environmental Clearance of Proposed “Ordinary Earth Mining” Project at Gata No.- 279, Village- Chirhuliya, Tehsil- Auraiya, District- Auraiya, U.P. (Area – 0.8460 ha) of Shri Ankit Tiwari, Proposal No. SIA/UP/MIN/492130/2024 with my team.
3. I have personally visited the proposed site along with team and certify that no mining activity has been undertaken on the project site for the present proposal.
4. I am satisfied with that all the necessary data/information required for Form 1, PFR and EMP preparations are true and correct.
5. I certify that no mining activity has been undertaken on the project site for the Present proposal.
6. I certify that this project has been uploaded for the first time on Parivesh Portal.
7. I certify that there is no mismatch between information/data provided on online application and hard copy/presentation submitted.
8. The Form 1, PFR and EMP for the Proposal is prepared by my team as per guidelines laid down by QCI/NABET.

**RESOLUTION AGAINST AGENDA NO. 18**

**The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions as annexed at Annexure-1 to these minutes.**

**19. Construction of 100 Bedded District Hospital Building in Headquarter Bahjoe, Tehsil- Chandausi, District-Sambhal, Uttar Pradesh by Chief Medical Officer(CMO), Sambhal District Hospital, 9169/SIA/UP/INFRA2/ 490868/2024**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Parivesh Environmental Engineering Services. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for “Construction of 100 Bedded District Hospital Building in Headquarter Bahjoe at Gata No.- 632 Tehsil- Chandausi, District-Sambhal, Uttar Pradesh” will be developed by M/s Chief Medical Officer (CMO), Sambhal District Hospital.
2. Total plot area of the project is 25,841.69 m<sup>2</sup> and proposed built-up- area is 20,753.19 m<sup>2</sup>.
3. Salient features of the project:

Parameters	Description
Plot Area	The total Plot area measures about 25,841.69 m <sup>2</sup> (6.38 acre) and estimated built-up area is 20,753.19 m <sup>2</sup> .
Plot/Survey/Khasra No./Gata no	632
Project Cost	INR 133.85 Crores
Built-up Area	20,753.19 m <sup>2</sup>
Green Area	7919.35 m <sup>2</sup>
Population	645 persons
Water Requirement	132 KLD
Fresh Water Requirement	75 KLD
Wastewater Generation	92 KLD
STP Capacity	110 KLD
ETP Capacity	20 KLD
Total Municipal Waste	214 kg/day
Total Solid Waste	227 kg/day
Bio-Medical waste	100 kg/day

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Power Requirement	1050 kVA (Source- Uttar Pradesh Power Corporation Limited)
DG Sets	2 no. of DG set of 750 kVA
Solar Energy	Solar power generation system of 100 KWp proposed for renewable energy.
Parking	75 ECS.

## 4. Project location details:

S. No.	FEATURES	DESCRIPTION	DISTANCE & DIRECTION
1.	Location	Gata No.- 632, Headquarter Bahjoe, Tehsil- Chandausi, District- Sambhal, Uttar Pradesh.	
2.	Geographical Co-ordinates	Pillars	Latitude
		1	28°24'7.94"N
		2	28°24'4.10"N
		3	28°24'6.98"N
		4	28°24'10.57"N
		5	28°24'11.27"N
6	28°24'11.13"N	78°38'9.09"E	
3.	Connecting road	SH-51 is about 0.01 in NE direction and NH-509 is about 0.05 in SE direction.	
4.	Nearest Railway Station	Bahjoe - Railway station	(0.4 km, W)
5.	Airport	Moradabad Airport	(54 km, NE)

## 5. Area details:

S. NO.	DESCRIPTION		AREA (m <sup>2</sup> )
1	Plot Area		25841.69
2	Permissible FAR	1.5	38762.54
3	F.A.R. Achieved	0.80	20753.19
4	Permissible Ground Coverage	35%	9044.59
5	Ground Coverage Achieved	26%	6861.17
6	Green Area Required	15 %	3876.25
7	Green Area Provided	30.64%	7919.35
8	Trees Required (One tree at 80 Sq. m)		323
9	Proposed Trees		325
10	Paved Area		2324
11	ECS Provided		75
12	Surface parking area		3157

## 6. Built-Up area details:

S. No	Building Name	No. of Floors	No. of Tower/Block	Area (Sqm.)
1.	Hospital Building	G+3	1	16965.24
2.	Dormitory	G	1	192
3.	MO Awas	(G+2)	1	1110
4.	Nurse hostel	G	1	350
5.	PM room			72.76
6.	Substation	(G+1)	1	394.17
7.	Type-2	(G+2)	2	1154.02
8.	Type-3	(G)	1	158
9.	Type 4	(G)	2	357
	Grand Total			20753.19

## 7. Water requirement details:

S. No.	Description	Occupancy	Rate of Water demand (LPCD)		Total Water Requirement (KLD)		
			Fresh	Flushing	Fresh	Flushing	Total
A	Domestic Water						
1	Outdoor patients	200	10	5	2	1	3
2	Indoor patients with attendant	200	230	110	46	22	68
3	Staff (Jr & Sr. Resident,	50	30	15	1.5	0.75	2.25

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	doctors, nurses,)						
4	Resident	177	90	45	15.93	7.965	23.895
5	Visitors	18	5	10	0.09	0.18	0.27
6	Laundry	100	100/bed		10		10
					75.52	31.895	107.415
Total Domestic Water = 107 KLD							
B	Horticulture	7919.4	3ltr/sqm	24			
C	Fire fighting		1% of total water requirement	1			
Grand Total (A+B+C) = 132 KLD							

## 8. Waste Water details:

CATEGORY	TOTAL QUANTITY (KLD)
Water requirement for domestic purpose	107
Fresh Water	75
Flushing Water	32
Waste water [@80% fresh + 100% flushing]	60 + 32 =92
STP capacity 20% higher than total waste water	110.4 say 110
Effluent water (10% of total waste water)	9.2
ETP capacity 20% higher than total waste water	20 (More than 20% higher than total waste water)

## 9. Solid waste details:

S. No	Category	Population / Area (m <sup>2</sup> ) /Capacity	Unit Consumption Domestic	Formula	Waste Generation (Kg/day)	Biodegradable (Kg/day)	Non-Biodegradable (Kg/day)
1.	Domestic Solid Waste						
	Outdoor patients	200	0.05 to 0.2 kg/capita/day	Total Population*0.1	20	8	12
	Indoor patients with attendant	200	0.3 to 0.6 kg/capita/day	Total Population*0.45	90	36	54
	Staff (Jr & Sr. Resident, doctors, nurses,)	50	0.05 to 0.2 kg/capita/day	Total Population*0.1	22.5	9	13.5
	Resident	177	0.3 to 0.6 kg/capita/day	Total Population*0.45	79.65	31.86	47.79
	Visitors	18	0.05 to 0.2 kg/capita/day	Total Population*0.1	1.8	0.72	1.08
	Horticultural Waste (10.50 acre)	@ 0.2 kg/acre/day			0.39		
2.	Total Municipal Solid waste				214.34	85.58	128.37
	Biomedical Waste for 100 beds		1 kg/bed		100 kg/day		
	Sludge	Waste Water x 0.35 x B.O.D difference/1000			12.55		

## 10. Parking details:

S. No	Parking Type	By laws	Unit	ECS (Proposed)
1.	Car Parking	1 ECS for every 2 beds	patient's/Doctor	50
		1 ECS for every 4 beds	Visitors	25

**Minutes of 874<sup>th</sup> SEAC-1 Meeting Dated 20/08/2024**

The 874<sup>th</sup> meeting of SEAC-1 was held in the Directorate of Environment, U.P. through dual-mode (physically/virtually) at 10:00 AM on 20/08/2024. Following members participated in the meeting:

- |    |                             |                             |
|----|-----------------------------|-----------------------------|
| 1. | Shri Rajive Kumar,          | Chairman, SEAC              |
| 2. | Dr. Ajai Mishra,            | Member, SEAC-1              |
| 3. | Dr. Ratan Kar,              | Member, SEAC-1              |
| 4. | Shri Om Prakash Srivastava, | Member, SEAC-1              |
| 5. | Dr. Brij Bihari Awasthi,    | Member, SEAC-1 (through VC) |
| 6. | Shri Umesh Chandra Sharma,  | Member, SEAC-1              |
| 7. | Shri Ashish Tiwari,         | Member-Secretary, SEAC-1    |

The Chairman welcomed the members to the 874<sup>th</sup> SEAC-1 meeting which was conducted via dual-mode (virtually/physically). Nodal Officer, SEAC-1 informed the committee that the agenda has been approved by the Member Secretary, SEAC-1/Director, Directorate of Environment.

- 1. Purena Soil Mining Project at Gata No- 283, 155 mi., 157 mi., 281mi., 200mi., Village-  
Purena, Tehsil-Powanya, District-Shahjahanpur, Shri Dharmendra Kumar.,  
9143/SIA/UP/MIN/ 490088/2024**

**RESOLUTION AGAINST AGENDA No. 01**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Rian Enviro Private Limited. The Committee Member raises the queries related to the proposed project. PP/Consultant could not reply satisfactorily. PP/consultant has assured that they will submit the documents/information as per committee instructions. The committee directed the project proponent to submit following information:

1. MoU/NOC from the neighboring land owners regarding use of its plots for the purpose of mineral transportation/Excavation.
2. Certified khasra map clearly indicating the haulage road of the project site.

The matter will be discussed after submission of above information on prescribed portal.

- 2. Soil Mining Project at Gata No.-248, 248M, Village Baghu, Tehsil -Baghpat, District-  
Baghpat, Shri Sher Singh, Area- 0.8510 ha., 9144/SIA/UP/MIN/ 490170/2024**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Rian Enviro Private Limited. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for Soil Mining Project at Gata No.-248, 248M, Village Baghu, Tehsil -Baghpat, District- Baghpat, U.P., ( Leased Area-0.8510 Ha).
2. Salient features of the project as submitted by the project proponent:

On-line proposal No.	SIA/UP/MIN/490170/2024
File No .allotted by SEIAA,UP	9144
Name of Proponent	Sher Singh
Registered Address	S/O Surendra Chauhan, Chauhan, Baghpat, U.P
Full correspondence address of proponent and mobile no.	Sher Singh
	S/O Surendra Chauhan, Chauhan, Baghpat, U.P

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Name of Project	BaghuSoil Mining Project		
Project location (Plot/ Khasra /Gata No.)	Khasra No- 248अ, 248ब		
Name of Village	Baghu		
Tehsil	Baghpat		
District	Baghpat		
Name of Minor Mineral	Ordinary soil		
Total Area (in Ha.)	0.8510ha		
Mineable Area (in Ha.)	0.8084ha		
Pillar Coordinates(Verified by OMO)		Latitude	Latitude
		248अ	
	A	28°58'32.97"N	77°14'20.66"E
	B	28°58'30.21"N	77°14'25.54"E
	C	28°58'28.80"N	77°14'24.36"E
	D	28°58'31.48"N	77°14'19.99"E
		248ब	
	A	28°58'33.07"N	77°14'20.52"E
	B	28°58'32.97"N	77°14'20.66"E
	C	28°58'31.48"N	77°14'19.99"E
D	28°58'31.58"N	77°14'19.88"E	
Period of agreement between Project proponent & LandOwner	3 months		
Mine Plan approval details	Letter No. 286/M.C-khaYo/ 2024(Sa.Mi) dated 20/06/2024		
Validity of Mine Plan	3 months		
Total Proposed Production (six months)	16169 cum		
Proposed Production/year	The project is only for 6 months		
Method of Mining	Semi-Mechanized Opencast		
No.Of workers	20		
Type of Land	Pvt. Land (Agriculture)		
Ultimate Depth of Mining	2.2 Meter		
Water Requirement	Purpose	Requirement (kld)	
	Drinking and domestic	0.5	
	Suppression of dust	4.5	
	Plantation	1.8	
	Others( if any)	----	
Total	6.8		
Name of QCI Accredited Consultant with QCI No and period of validity.	Rianenviro Private Limited 202, 204, Mangal market, Raza Bazar Sheikhpura Patna, Bihar Valid till: 10/03/2024		
Any litigation pending against the project or land in any court	No		
Areas which are important or sensitive for ecological reasons – Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests, protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, migration	Yamuna River	about 3.5 km in W direction	
	Eastern Yamuna Canal	about 8 km in E direction	
Areas occupied by sensitive manmade land uses (hospitals, schools, places of worship, community facilities)	SantKrischan School Primary School 1, Sisana	About 1.8 km in E direction About 2.5 km in SW direction about 2.3 km in NW direction	
	Gov. Primary school Goripur Primary School 2, Tatiri	About 3.7 km in SE direction About 4.3 km in SW direction	
	Primary School 1, Baghpat District Combined Hospital Baghpat Ashadeep hospital, Goripur	About 2.5 km in W direction About 2.3 km in NW direction About 4 km in SW direction About 3 km in N direction	

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	Munshilal Multispeciality Hospital, Baghpat Animal hospital, Norozpur Goorjar
Details of 500 m Cluster Map & certificate issued by Mining Officer	Letter No. 330 dated 01-07-2024
Proposed CER cost	0.66 Lakh
Proposed EMP cost	1.72 Lakh
No. of Trees to be Planted	900
Detail of CTE issued by UPPCB (for brick kiln project)	NA

3. Action Plan as per Ministry's O.M. dated 30/09/2020:
  - A Total budget of 2% of the project cost is allocated for CER activities in the area. Project cost is 15 lakh so the budget is of 30,000 Rs. will be used for the CER activities.
  - It is proposed to provide funds in Gov. Primary school Goripur about 2.3 km in NW direction for installation of water cooler and its maintenance.
4. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
5. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
6. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 17/08/2024 mentioning is as follows:

1. I, Sumit Verma, S/o Shri Kamal Nath Verma is EIA Coordinator of M/s Rian Enviro Private Limited.
2. I have prepared the EIA/EMP (B2 project) for the proposal in the name of Soil Mining Project at Gata No.-248, 248M, Village Baghu, Tehsil -Baghpat, District- Baghpat, U.P., ( Leased Area-0.8510 Ha) with my team.
3. I have personally visited the site of proposal and certify that no Mining activity has been undertaken on the project site for the present proposal.
4. I have satisfied with that all the necessary data/information required for EC (B2) presentations are true and correct.
5. I certify that this project proposal has been uploaded for the first time on Parivesh Portal.
6. I certify that there will be no mismatch between information/data provided on the online application submitted on Parivesh Portal and the hard copy/presentation which will be submitted after acceptance of application.
7. The EC (B2) report for the Proposal is prepared by my team as per guidelines laid down by QCI/NABET.

**RESOLUTION AGAINST AGENDA NO. 02**

**The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions as annexed at Annexure-1 to these minutes.**

Minutes of 874<sup>th</sup> SEAC-1 Meeting Dated 20/08/2024

3. **Revision & Expansion of IT/ITES Park “Galactic City” at Plot No.- 06, Knowledge Park-V, Greater Noida, District- Gautam Buddha Nagar,Shri Rishabh Jain, M/s Elegant IT Solution Pvt. Ltd., 9148/8869/SIA/UP/ INFRA2/ 488467/2024**

**RESOLUTION AGAINST AGENDA NO. 03**

The project proponent/consultant did not appear. The committee discussed and deliberated that the project file should be closed and be opened only after request from the project proponent. The file shall not be treated as pending at SEAC. The matter will be discussed only after submission of online requests on prescribed online portal.

4. **“Ordinary Soil Excavation Mining” Project at GataNo.-43,Village-Hadha,Tehsil-Unnao, District-Unnao, Shri Jitendra Kumar,Area-0.777 Ha., 9147/SIA/UP/MIN/490642/2024**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Paramarsh Servicing Environment and development. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for “Ordinary Soil Mining” Project at Gata No.- 43, Village- Hadha, Tehsil- Unnao, District- Unnao, Uttar Pradesh, (Leased Area-0.777 ha).

2. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/490642/2024																																						
2.	File No. allotted by SEIAA, UP	9147																																						
3.	Name of Proponent	Shri Jitendra Kumar S/o Shri Ramesh Chand Sahu																																						
4.	Full correspondence address of proponent and mobile no.	Add. –Lohcha, Harhara, Achalganj, District- Unnao, Uttar Pradesh. Email id: jitendrakumarsoil1989@gmail.com																																						
5.	Name of Project	Environmental Clearance of Proposed “Ordinary Soil Mining” Project at Gata No.- 43, Village- Hadha, Tehsil- Unnao, District- Unnao, Uttar Pradesh. (Area-0.777 ha) of Jitendra Kumar																																						
6.	Project Location (Plot. Khasra/Gata No.)	43																																						
7.	Name of Village	Hadha																																						
8.	Tehsil	Unnao																																						
9.	District	Unnao																																						
10.	Name of Minor Mineral	“Ordinary Soil Mining”																																						
11.	Sanctioned Lease Area (in Ha.)	0.777																																						
12.	Max. & Min mRL within lease area	Highest mRL -145 mRL Lowest mRL – 144 mRL																																						
13.	Pillar Coordinates (Verified by DMO)	<table border="1"> <thead> <tr> <th>Gata No</th> <th>Pillars</th> <th>Latitude</th> <th>Longitude</th> </tr> </thead> <tbody> <tr> <td rowspan="11">43</td> <td>A</td> <td>26°26'53.51"N</td> <td>80°30'45.22"E</td> </tr> <tr> <td>B</td> <td>26°26'54.64"N</td> <td>80°30'44.47"E</td> </tr> <tr> <td>C</td> <td>26°26'55.43"N</td> <td>80°30'45.23"E</td> </tr> <tr> <td>D</td> <td>26°26'55.82"N</td> <td>80°30'44.42"E</td> </tr> <tr> <td>E</td> <td>26°26'56.15"N</td> <td>80°30'45.56"E</td> </tr> <tr> <td>F</td> <td>26°26'55.84"N</td> <td>80°30'45.87"E</td> </tr> <tr> <td>G</td> <td>26°26'56.53"N</td> <td>80°30'49.39"E</td> </tr> <tr> <td>H</td> <td>26°26'55.97"N</td> <td>80°30'49.90"E</td> </tr> <tr> <td>I</td> <td>26°26'55.83"N</td> <td>80°30'49.44"E</td> </tr> <tr> <td>J</td> <td>26°26'55.32"N</td> <td>80°30'49.63"E</td> </tr> <tr> <td>K</td> <td>26°26'54.30"N</td> <td>80°30'46.75"E</td> </tr> </tbody> </table>	Gata No	Pillars	Latitude	Longitude	43	A	26°26'53.51"N	80°30'45.22"E	B	26°26'54.64"N	80°30'44.47"E	C	26°26'55.43"N	80°30'45.23"E	D	26°26'55.82"N	80°30'44.42"E	E	26°26'56.15"N	80°30'45.56"E	F	26°26'55.84"N	80°30'45.87"E	G	26°26'56.53"N	80°30'49.39"E	H	26°26'55.97"N	80°30'49.90"E	I	26°26'55.83"N	80°30'49.44"E	J	26°26'55.32"N	80°30'49.63"E	K	26°26'54.30"N	80°30'46.75"E
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14.	Total Geological Reserves	17871 m <sup>3</sup>																																						

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15.	Total Mineable Reserve	14495.61 m <sup>3</sup>	
16.	Total Proposed Production	14495 m <sup>3</sup> (3.0 months)	
17.	Proposed Production /year	14495 m <sup>3</sup> (3.0 months)	
18.	Sanctioned Period of Mine lease	Plan Period (3.0 months)	
19.	No. of workers	10	
20.	Type of Land	Private Non Forest Land	
21.	Depth of Mining	2.30 m	
22.	Nearest metalled road from site	0.100 km	
23.	Water Requirement	PURPOSE	
		Drinking	0.10 KLD
		Suppression of dust	1.20 KLD
		Plantation	1.00 KLD
		Total	2.30 KLD
24.	Name of QCI Accredited Consultant with QCI No and period of validity.	Paramarsh Servicing Environment and Development NABET/EIA/2124 RA 0224, Valid till –31 August 2024	
25.	Any litigation pending against the project or land in any court	No	
26.	Details of 500 m Cluster Certificate verified by Mining Officer	Letter No. 1620/खनिज विभाग/2024-25 dated 26-07-2024	
27.	Details of Lease Area in approved DSR	Ordinary Soil Mining	
28.	Proposed EMP cost	Proposed Extended EMP cost- 1.15 Lakh Proposed Project Cost ~11.24 Lakh	
29.	Length and breadth of Haul Road	Length – 0.10 km, Breadth – 6.00 m	
30.	No. of Trees to be Planted	100	

## 3. Action Plan as per Ministry's O.M. dated 30/09/2020:

S. No.	Particulars	Capital Cost (Rs.)
1.	Sprinkling of water along the haul road (100 m)	50,000.00
2.	Plantation (200 plants)	15,000.00
3.	Tarpaulin during transportation.	10,000.00
4.	Regular maintenance of machinery and Vehicles	10,000.00
5.	Solar Street Light 3 nos	30,000.00
<b>Total</b>		<b>1,15,000.00</b>

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 20/08/2024 mentioning is as follows:

- I, Dr. Pankaj Srivastava S/o Shri V. V. Srivastava is EIA Coordinator of Paramarsh servicing Environment and Development.
- I have prepared Form 1, PFR and EMP (Category B2) for the Environmental Clearance of Proposed "Ordinary Soil Mining" Project at Gata No.- 43, Village- Hadha, Tehsil- Unnao, District- Unnao, Uttar Pradesh. (Area-0.777 ha) of Jitendra Kumar, Proposal No. SIA/UP/MIN/490642/2024 with my team.
- I have personally visited the proposed site along with team and certify that no mining activity has been undertaken on the project site for the present proposal.
- I am satisfied with that all the necessary data/information required for Form 1, PFR and EMP preparations are true and correct.
- I certify that no mining activity has been undertaken on the project site for the Present proposal.

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6. I certify that this project has been uploaded for the first time on Parivesh Portal.
7. I certify that there is no mismatch between information/data provided on online application and hard copy/presentation submitted.
8. The Form 1, PFR and EMP for the Proposal is prepared by my team as per guidelines laid down by QCI/NABET.

**RESOLUTION AGAINST AGENDA NO. 04**

**The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions as annexed at Annexure-1 to these minutes.**

**5. Group Housing Project “Kumar Imperial Greens” at GH-01B, Sector- 16, Greater Noida, District- Gautam Buddha Nagar, Shri Narinder Kumar, M/s Keltech Infrastructure Ltd., 1646/SIA/UP/ INFRA2/ 486927/2024**

The project proponent/consultant informed the committee that the environmental clearance for the above project was issued by SEIAA, U.P. vide its letter no. 1633/Parya/SEAC /1646/2013/DDY, dated 11/10/2013 and valid upto 10/10/2020.

The project proponent also mentioned that in view of the outbreak of COVID-19 and subsequent lockdowns declared and delay in implementation of projects or activities the Ministry of Environment, Forest and Climate Change has issued amendment in para 9 of the EIA Notification 2006 vide S.O. 221(E) Dated 18<sup>th</sup> January 2021 stating that “the period from 1<sup>st</sup> April, 2020 to 31<sup>st</sup> March, 2021 shall not be considered for the purpose of calculation of the period of validity of prior Environment clearance”. So, the period of validity of earlier environment clearance is valid upto 10/10/2021. The project proponent and consultant submitted an affidavit stating that approximately 75% construction work has been completed within the validity period of environmental clearance and no construction activity has been undertaken since 2021 to till date. Project proponent requested to extend the validity of environmental clearance for the period of 02 years to complete the project.

**The committee has gone through the documents submitted by project proponent and presentation made before SEAC. The SEAC observed that after considering 01 year extended validity of environmental clearance due to Corona outbreak the EC valid upto 10/10/2021 and project proponent apply for the validity extension of EC on 01/08/2024 after approx. 03 year expiry of earlier environmental clearance.**

**The committee discussed the matter and advised the project proponent to submit afresh online environmental clearance on Parivesh Portal as per provision of EIA Notification, 2006 and its subsequent amendments.**

**6. Standalone Grinding Unit with Cement Production Capacity of 3.0 Million TPA and D.G. Set 750 KVA at Villages: Kasrak and Salpur Nawadia, Tehsil: Tilhar, District: Shahjahanpur, Dr.K.V.Reddy Reddy, M/s UltraTech Cement Ltd., 9150/8484/SIA/UP/IND1/ 490612/2024**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s J.M. Enviro Net Pvt. Ltd. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environment clearance is sought for Standalone Grinding Unit with Cement Production Capacity of 3.0 Million TPA and D.G. Set 750 KVA at Villages: Kasrak and Salpur Nawadia, Tehsil: Tilhar, District: Shahjahanpur, U.P., M/s Ultra Tech Cement Ltd.

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2. The standard terms of reference in the matter were issued through online Parivesh Portal on 29/11/2023.
3. The public hearing was organized on 24/06/2024 at Project Site of M/s UltraTech Cement Limited, Villages: Kasrak & Salpur Nawadia, Tehsil: Tilhar, District: Shahjahanpur (Uttar Pradesh) under the Chairmanship of Additional District Magistrate, Shahjahanpur.
4. Final EIA report submitted by the project proponent on 02/08/2024.
5. Salient features of the project:

S. No	PARTICULARS	DETAILS				
A.	Location Details					
1.	Villages	Kasrak & Salpur Newadia				
2.	Tehsil	Tilhar				
3.	District	Shahjahanpur				
4.	State	Uttar Pradesh				
5.	Latitude	28° 2'55.92"N to 28° 3'27.01"N				
6.	Longitude	79°39'6.55"E to 79°39'51.00"E				
7.	SOI Toposheet No.	Core Zone: 53P/12 Buffer Zone: 53P/12, 53P/16, 54M/9				
B	Project Cost	Rs. 685 Crores				
	EMP Cost					
	Capital Cost	Rs.68 Crores				
	Recurring Cost	Rs. 5.5 Crores / annum				
C	Total Plant area	The total project area is 31.4 hectare.				
D	Greenbelt / Plantation area	10.36 ha (33% of the total project area) will be developed under greenbelt & plantation in accordance with CPCB guidelines and as per the Miyawaki Method of Plantation.				
8.	Manpower Details		Requirement	Source		
		Operation Phase				
		Regular	50	Unskilled/ semi-skilled manpower will be sourced from the local area and skilled manpower will be sourced from outside/ local		
		Contractual	70			
		Total	120			
		Construction				
		Regular	10			
		Contractual	490			
		Total	500			
Grand Total	620					
9.	CPA/SPA/ESA/ESZ, IF ANY	The Plant site doesn't fall in the any CPA/SPA/ESA/ESZ.				
10.	Water Requirement (KLD)	Requirement	Source			
		100 KLD	Groundwater and Rainwater Harvested inside plant premises.			
11.	Power Requirement (MW)	12 MW	Uttar Pradesh State Electricity Board (UPSEB) / Grid and DG Set for backup			

## 6. Plant machinery details:

S. No.	Description	Specification/ Capacity
(A)	GRINDING SYSTEM	
1	Grinding Unit (Roller Press + Ball Mill) / VRM	Capacity: 360 TPH
(B)	PACKING PLANT	
1	Packing machines	8 spouts x 4 Nos.
2	Truck loading machines	8 Nos.
(C)	OTHER	
1.	Hot Air Generator	10 M Kcal/hr
(D)	RMC (Ready Mix Concrete) for construction purpose	60 m <sup>3</sup> /hr

## 7. Raw material details:

S. No.	Name of Raw material	Quantity (Million TPA)		Source	Distance / Mode of Transportation
		OPC	PPC		
Raw Material Requirement					

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1.	Clinker	2.85	1.8	Integrated Cement plant of UltraTech i.e. Maihar-M.P / Dalla- U.P & other UTCL units	440 Km to 520 Km by Rail
2.	Gypsum	0.15	0.15	Mineral Gypsum from Nagaur and Bikaner (Raj.) and chemical gypsum from Nearby Chemical Plant / Imported	620 Km by Rail / Road
3.	Fly Ash and Pond Ash	0	1.05	Rosa Power Plant and other nearby source	45 to 100 Km by Road
Total		3.0	3.0		
Note: Cement production will be done 3.0 Million TPA only either from OPC/ PPC					
Fuel Requirement					
1.	Coal (Million TPA) For HAG	0.035		Local Market	20 -100 km / Road
2.	HFO (Liter / day) For D.G. Set	400		Nearby area	20 km / Road

## 8. Solid &amp; Hazardous Waste Management &amp; Disposal details:

Plant Unit	Section	Type of Waste	Waste	Approx. Quantity (TPA)	Treatment / Disposal
Grinding Unit	APCE	SW	Dust	172500	Dust collected from various APCEs will be totally recycled into the process.
STP	-	SW	STP Sludge	0.0096	Used as manure for greenbelt development & plantation.
Plant Maintenance	Different sections	HW	Used / Spent Oil (5.1)	5.25	will be Sent to the CPCB/ SPCB authorized recyclers.
			Waste Residue containing oil	1.75	
			Contaminated cotton rags or other cleaning materials (Cat. 33.2)	1	
			Empty barrels/containers/liners (Cat. 33.1) contaminated with hazardous chemicals /wastes	0.5	
			Lead Acid batteries	0.5	
MSW	Plant Canteen	Dry / Wet	Bottles, paper, cans, textile, etc.	0.345	Municipal Solid Waste will be disposed after segregating into bio-degradable and non-degradable waste. Bio-degradable waste will be composted & utilized for greenbelt development & plantation and non-degradable wastes will be disposed of suitably. Concept of waste minimization 3R's (Recycle, Reduce & Recover) scheme will be adopted.
			Kitchen and canteen/ Green waste		

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9. The project proposal falls under category 3(b) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 20/08/2024 mentioning is as follows:

1. I, Ramesh K Yadav, S/o Shri M.C. Yadav is an EIA Coordinator of M/s J.M. EnviroNetPvt. Ltd.
2. I have prepared the EIA/EMP report for the Proposed Standalone Grinding Unit with Cement production capacity of 3.0 Million TPA and D.G Set of 750 KVA at Villages: Kasrak&SalpurNawadia, Tehsil: Tilhar, District: Shahjahanpur, Uttar Pradesh by M/s. UltraTech Cement Limited (Unit: Shahjahanpur Cement Works) with my team.
3. I have personally visited the site of proposal and certify that no construction activity has been undertaken on the project site for the present proposal.
4. I am satisfied that all the necessary data/information submitted along with Application/EIA/EMP are true and correct.
5. I certify that this project proposal has been uploaded for the first time on Parivesh Portal.
6. I certify that there will be no mismatch between information/data provided on the online application submitted on Parivesh Portal and the hard copy/presentation which will be submitted after acceptance of application.
7. I state that all the TOR points have been complied and all the issues raised during public hearing have been properly addressed in EIA report.
8. The EIA/EMP application for the Proposal is prepared by my team as per guidelines laid down by QCI/NABET.

**RESOLUTION AGAINST AGENDA NO. 06**

**The committee discussed the matter and recommended grant of environmental clearance for the project proposal as above along with standard environmental clearance conditions prescribed by MoEF&CC, GoI and following additional conditions:**

**Additional conditions:**

- I. Project proponent should explore the possibility of reducing ground water usage and try to minimize in the future.
- II. Three tier green belts shall be developed with native species all along the periphery of the project. Site survival rate of green belt developed shall be monitored on periodic basis to ensure that damaged plants are replaced with new plants in the subsequent years (Miyawaki method to be adopted for plantation)
- III. Performance test shall be conducted on all pollution control system every year and report shall be submitted to Regional office of the MoEF and CC.
- IV. Medical checkup of the workers deployed in the plant should be conducted in every 06 months. Allergy test should also be included in health checkup of works.
- V. Greening and paving shall be implemented in the plant area to arrest soil erosion and dust pollution exposed soil surface.
- VI. Properly covered vehicles shall be used while transporting material and product.
- VII. Allergy test should also be included in health checkup of works.
- VIII. Project proponent should invest the CER amount as per the proposal and submit the compliance report regularly to the concerned authority/Directorate of environment.
- IX. The project proponent will ensure exploitation of maximum possible potential of solar energy generation in the proposed project area and prefer to use it instead of conventional electricity in order to reduce the Green House Gas Emission causing climate change.
- X. Industry to strictly follow the CREP Compliance as per the directions of MoEF & CC, Govt. of India, CPCB and UPPCB from time to time for this nature of unit and submit a compliance report to the concerned authority.

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- XI. Fugitive dust emissions from all the sources shall be controlled with the help of Air Pollution Control System (APCS). Regular water spraying arrangement to be done on internal roads of the plant to suppress the dust emissions from vehicular movements.
- XII. Project proponent install ambient air quality monitoring station and display board for ambient air quality data in the industry premises.
- XIII. Industry shall not store any raw material and product in the open area. The raw material/product should be stored in closed vessels/covered shade.

7. **Proposed Project of riverbed “Sand/Morrum Mining” on the riverbed of Betwa River at Gata No. 596 Khand No. 01, Area 16.194 ha in Village- Basrehi, Tehsil- Kalpi, District- Jalaun, Shri Balwant Singh, M/s Parihar Construction Partner., 9152/8622/SIA/UP/MIN/491087/2024**

**RESOLUTION AGAINST AGENDA NO. 07**

The project proponent/consultant did not appear. The committee discussed and deliberated that the project file should be closed and be opened only after request from the project proponent. The file shall not be treated as pending at SEAC. The matter will be discussed only after submission of online requests on prescribed online portal.

8. **“Ordinary Earth Mining” Project at GataNo.-404 mi, Village-Adampur, Tehsil- Chhibramau, District-Kannauj, Area – 0.6400 ha, Shri Yogendra Singh., 9157/SIA/UP/MIN/ 491649/2024**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Paramarsh Servicing Environment and development. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for “Ordinary Earth Mining” Project at Gata No.- 404 मि., Village-Adampur, Tehsil- Chhibramau, District-Kannauj, U.P., (Leased Area – 0.6400 ha)
2. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/491649/2024																
2.	File No. allotted by SEIAA, UP	9157																
3.	Name of Proponent	Shri Yogendra Singh S/o -Shri Raghuvveer Singh																
4.	Full correspondence address of proponent and mobile no.	Add. –Village- Rausapur Talgram Rural, Tehsil- Chhibramau, District- Kannauj, Uttar Pradesh. Email id: yogendrasinghsoil93@gmail.com																
5.	Name of Project	Environmental Clearance of Proposed “Ordinary Earth Mining” Project at Gata No.- 404मि. Village-Adampur, Tehsil- Chhibramau, District-Kannauj, U.P. of Shri Yogendra Singh																
6.	Project Location (Plot. Khasra/Gata No.)	404मि.																
7.	Name of Village	Adampur																
8.	Tehsil	Chhibramau																
9.	District	Kannauj																
10.	Name of Minor Mineral	Ordinary Earth Mining																
11.	Sanctioned Lease Area in ha.	Area – 0.6400 ha																
12.	Max. & Min mRL within lease area	Highest mRL -162 mRL Lowest mRL - 159 mRL																
13.	Pillar Coordinates (Verified by DMO)	<table border="1"> <thead> <tr> <th>Gata No</th> <th>Pillars</th> <th>Latitude</th> <th>Longitude</th> </tr> </thead> <tbody> <tr> <td rowspan="3">404</td> <td>A</td> <td>27° 2'25.24"N</td> <td>79°36'1.06"E</td> </tr> <tr> <td>B</td> <td>27° 2'28.33"N</td> <td>79°35'56.69"E</td> </tr> <tr> <td>C</td> <td>27° 2'27.22"N</td> <td>79°35'55.80"E</td> </tr> </tbody> </table>			Gata No	Pillars	Latitude	Longitude	404	A	27° 2'25.24"N	79°36'1.06"E	B	27° 2'28.33"N	79°35'56.69"E	C	27° 2'27.22"N	79°35'55.80"E
Gata No	Pillars	Latitude	Longitude															
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	C	27° 2'27.22"N	79°35'55.80"E															

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		मि	D	27° 2'24.27"N	79°36'0.22"E
14.	Total Geological Reserves	16000 m <sup>3</sup>			
15.	Total Mineable Reserve	13248 m <sup>3</sup>			
16.	Total Proposed Production	13248 m <sup>3</sup> (3.0 months)			
17.	Proposed Production /year	13248 m <sup>3</sup> (3.0 months)			
18.	Sanctioned Period of Mine lease	Plan Period (3.0 months)			
19.	No. of workers	10			
20.	Type of Land	Govt./Non Forest Land			
21.	Depth of Mining	2.50 m			
22.	Nearest metalled road from site	0.340 km			
23.	Water Requirement	PURPOSE			
		Drinking	0.10 KLD		
		Suppression of dust	4.08 KLD		
		Plantation	0.50 KLD		
		Total	4.24 KLD		
24.	Name of QCI Accredited Consultant with QCI No and period of validity.	Paramarsh Servicing Environment and development NABET/EIA/2124 RA 0224, Valid till -31 August 2024			
25.	Any litigation pending against the project or land in any court	No			
26.	Details of 500 m Cluster Certificate verified by Mining Officer	Letter No. 5038/खनिज लिपिक - क्ल० प्र० प०/2024-25 dated 06-08-2024			
27.	Details of Lease Area in approved DSR	Ordinary Earth Mining			
28.	Proposed EMP cost	Proposed Extended EMP cost-1.50 Lakh Proposed Project Cost ~9.44 Lakh			
29.	Length and breadth of Haul Road	Length – 0.340 km, Breadth – 6.00 m			
30.	No. of Trees to be Planted	100			

## 3. Action Plan as per Ministry's O.M. dated 30/09/2020:

S. No.	Particulars	Capital Cost (Rs.)
1	Sprinkling of water along the haul road (340 m)	1,00,000.00
2	Plantation (100 plants)	10,000.00
3	Tarpaulin during transportation.	10,000.00
4	Regular maintenance of machinery and Vehicles	10,000.00
5	Solar Street Light 2 nos	20,000.00
Total		1,50,000.00

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 20/08/2024 mentioning is as follows:

- I Dr. Pankaj Srivastava S/o Shri V. V. Srivastava is EIA Coordinator of Paramarsh servicing Environment and Development.
- I have prepared Form 1, PFR and EMP (Category B2) for the Environmental Clearance of Proposed "Ordinary Earth Mining" Project at Gata No.- 404 मि., Village-Adampur, Tehsil-Chhibramau, District-Kannauj, U.P. (Area – 0.6400 ha) of Shri Yogendra Singh, Proposal No. SIA/UP/MIN/491649/2024 with my team.
- I have personally visited the proposed site along with team and certify that no mining activity has been undertaken on the project site for the present proposal.

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4. I am satisfied with that all the necessary data/information required for Form 1, PFR and EMP preparations are true and correct.
5. I certify that no mining activity has been undertaken on the project site for the Present proposal.
6. I certify that this project has been uploaded for the first time on Parivesh Portal.
7. I certify that there is no mismatch between information/data provided on online application and hard copy/presentation submitted.
8. The Form 1, PFR and EMP for the Proposal is prepared by my team as per guidelines laid down by QCI/NABET.

**RESOLUTION AGAINST AGENDA NO. 08**

The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions as annexed at Annexure-1 to these minutes.

9. **“Sand/Morrum Mining Project” located at Gata No.21, Khand No.-03,Village-CharakaKhadar,Tehsil- Baberu & District-Banda, Shri Ashu Singh Bhati, Area-11.0 Ha., 9158/8271/SIA/UP/MIN/ 482763/2024**

**RESOLUTION AGAINST AGENDA NO. 09**

The project proponent/consultant did not appear. The committee discussed and deliberated that the project file should be closed and be opened only after request from the project proponent. The file shall not be treated as pending at SEAC. The matter will be discussed only after submission of online requests on prescribed online portal.

10. **“Sand/Morrum Mine” at Gata No.- 333/7, 412, 413 & 414, Khand No.-04,Village-Maraulikhader,Tehsil & District- Banda, Shri Mallampati Muraly, Area-23.0Ha., 9159/8288/SIA/UP/MIN/ 488560/2024**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Environmental Research and Analysis, Lucknow (U.P). Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for “Sand/Morrum Mine” at Gata No.- 333/7, 412, 413 & 414, Khand No.-04,Village - Maraulikhader,Tehsil & District-Banda,U.P., (Leased Area-23.0 Ha.).
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. 321/Parya/SEIAA/8288/2023, dated 23/11/2023.
3. The Public Hearing was organized on 26/06/2024. Final EIA report submitted by the project proponent on 08/08/2024.
4. Salient features of the project as submitted by the project proponent:

On-line proposal No.	SIA/UP/MIN/488560/2024
File No. allotted by SEIAA, U. P	9159/8288
Name of Proponent	M/s Agastya Agro Limited Director Shri Mallampati Muraly C/o Late Shri Mallampati Rangaiah
Full correspondence address of proponent	R/o – Plot no. 40, Green Park Avenue, Beside Chennai Shopping Mall, Suchitra Jeedimetla, Medchal-malkajgiri Telangana

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Name of Project	Sand/ Morrum Mining Project		
Project location (Plot/Khasra/Gata No.)	Part of Gata 333/7, 412,413 & 414 Khand No.04		
Name of Village	Marauli khader		
Tehsil	Banda		
District	Banda		
Name of Minor Mineral	Sand/ Morrum Mining Project		
Sanctioned Lease Area (in Ha.)	23.0 Ha.		
Max. & Min mrl within lease area	Maximum & Minimum mRL 125 mRL & 116 mRL respectively		
Pillar Coordinates (Verified by DMO)	Pillar	Latitude(N)	Longitude(E)
	A	25°33'54.57" N	80°17'50.00" E
	B	25°33'59.57" N	80°17'53.65" E
	C	25°33'50.17" N	80°18'18.28" E
	D	25°33'46.70" N	80°18'15.88" E
	E	25°33'41.09" N	80°18'21.63" E
	F	25°33'38.43" N	80°18'18.18" E
	G	25°33'37.65" N	80°18'19.17" E
	H	25°33'36.67" N	80°18'17.43" E
	I	25°33'41.12" N	80°18'11.56" E
Total Geological Reserves	7,45,088 m <sup>3</sup>		
Total Mineable Reserves	4,47,053 m <sup>3</sup>		
Total Proposed Production (in five year)	13,09,860 m <sup>3</sup> for 5 Years		
Proposed Production/year	2,61,972 m <sup>3</sup> /year		
Sanctioned Period of Mine lease	5 years		
No. Of workers	40 workers		
Type of Land	Government Land		
Ultimate Depth of Mining	2.555 m as per approved mining plan		
Nearest metalled road from site	Bundelkhand Expressway is 2.08 Km away in South direction		
Water Requirement	<b>PURPOSE</b>	<b>REQUIREMENT (KLD)</b>	
	Drinking water	0.50 KLD	
	Dust suppression	0.63 KLD	
	Plantation	0.15 KLD	
	Others (if any)	-	
<b>Total</b>	<b>1.28 KLD</b>		
Name of QCI Accredited Consultant with QCI No And period of validity.	Environmental Research and Analysis, Lucknow (U.P) Certificate No. NABET/ EIA/ 24-27/RA 0341 Valid up to 21 January, 2027		
Any litigation pending against the project or land in any court	No		
Details of 500 m Cluster certificate verified by Mining Officer	Letter No. 2392/Khanij-30- Banda Issued on 31/07/2023		
Details of Lease Area in approved DSR	Letter No. 414/Parya/Samanya/2023 dated 07/08/2024 Details of lease given on S.No. 33, Page No. 479.		
Proposed EMP cost	Rs. 6,78,700/-		
Length and breadth of Haul Road	70 m length and 6 m width		
No. of Trees to be Planted	115		
Monitoring Period	01/10/2023 to 31/12/2023 (Post Monsoon Season)		

**5. Action Plan as per Ministry's O.M. dated 30/09/2020:**

Sr. No.	Particulars	Estimated Cost	Numbers/ Quantity	Total Cost
1	Installation of one hand pump in primary school of village Maraulikhadar , Banda, U.P.	Rs 50,000/- @1	1	Rs 50,000/-
2	Installation of Solar light on village haul road connecting to the village Maraulikhadar, Banda, U.P.	Rs. 25,000 per Solar light	Rs. 25,000x3 Solar light	Rs 75,000/-
3	Health Check-up camps for the workers of village Marauli khadar, Banda, U.P.	Six monthly		Rs 50,000/-
4	Haul Road Maintenance			Rs 50,000/-
Total				Rs 2,00,000/-

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6. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
7. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
8. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
9. There is no litigation pending in any court regarding this project.
10. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 14/08/2024 mentioning is as follows:

1. I Dr. R.K Sharma am EIA Coordinator of M/s Environmental Research and Analysis, Lucknow (U.P.), Accreditation Certificate No. NABET/ EIA/ 24-27/RA 0341, valid till- 21/01/2027.
2. I have prepared EIA/EMP report for the Environment Clearance of proposed “Sand/Morrum Mine” at Gata No.- 333/7, 412, 413 & 414, Khand No.-04, Village - Maraulikhader, Tehsil & District-Banda, U.P., (Leased Area-23.0 Ha.) with my team.
3. I have personally visited the proposed site along with team and certify that no mining activity has been undertaken on the project site for the present proposal.
4. I am satisfied with that all the necessary data/information required for EIA/EMP preparations are true and correct.
5. I certify that this project has been uploaded for the first time on Parivesh Portal.
6. I certify that there is no mismatch between information/data provided on online application and hard copy/presentation submitted.
7. I state that all the TOR Points have been complied and all the issues raised during Public Hearing have been properly addressed in EIA report.
8. The EIA/EMP report for the Proposal is prepared by my team as per guidelines laid down by QCI/NABET.

**RESOLUTION AGAINST AGENDA NO. 10**

**The committee discussed the matter and recommended grant of environmental clearance for the proposal as above alongwith standard environmental clearance conditions prescribed by MoEF&CC, Govt. of India. The committee also stipulated following specific conditions:**

**Specific Conditions:**

1. The environmental clearance will be co-terminus with the validity of the lease period mentioned in the LoI or co-terminus with the validity of current mine plan whichever is earlier, after this period the EC will automatically become null and void.
2. The quantity mentioned in LoI or quantity mentioned in replenishment study, whichever is less, would be maximum quantity which project proponent may extract. It will be ensured by District Administration and Geology and Mining Department. Directorate of Geology and Mining will ensure conduct of replenishment study from reputed institution for subsequent years in compliance of Hon'ble NGT orders.
3. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.
4. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
5. The mining work will be open-cast and manual/semi mechanized (subject to orders). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
6. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.

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7. Project Proponent should submit working plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or District plantation committee, for planting at least (as per the project) plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provisions for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
8. The project proponent shall install solar lights in their project area to minimise the consumption of electricity.
9. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
10. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer Expert Agency in this field
11. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
12. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
13. The project proponent should explore the possibilities of rainwater harvesting in the premises of project area
14. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
15. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
16. As per the proposed plan, plantation with area specific plant species, number of plants to be planted and report of green belt development to be submitted to the concerning department. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
17. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.
18. Submit the Hydrological study report of lease area that the quantity given in LoI will be mined without affecting the geo-hydrology of the River.
19. Environment management in according to environmental status and impact of the project.
20. During the school opening and closing time transportation of minerals will be restricted.
21. Pakkamotorable haul road to be maintained by the project proponent.
22. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
23. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
24. Provision for two toilets and hand pumps should be made at mining site.
25. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
26. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
27. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
28. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

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29. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.
30. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.

**11. “Charkakhadar Sand/Morrum Mining Project” on the riverbed of Yamuna River, at GataNo.-21, Khand No.-05), Village: Charkakhadar, Tehsil: Baberu, District: Banda, Shri Sanjeev Saxena, Area 11.0 Ha., 9163/8704SIA/UP/MIN/ 491834/2024**

**RESOLUTION AGAINST AGENDA NO. 11**

The project proponent/consultant did not appear. The committee discussed and deliberated that the project file should be closed and be opened only after request from the project proponent. The file shall not be treated as pending at SEAC. The matter will be discussed only after submission of online requests on prescribed online portal.

**12. Sand/Morrum Mining having along River Kenin GataNo- 116g, Village- Risaura, Tehsil- Naraini, District-Banda, U.P. of M/s Kamal Construction, Shri Rudra Prakash, Area-18.0 ha., 9160/SIA/UP/MIN/ 484397/2024**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Paramarsh Servicing Environment and development. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The terms of reference is sought for Sand/Morrum Mining having along River Ken in Gata No.- 116g, Village-Risaura, Tehsil-Naraini, District- Banda, U. P. of M/s Kamal Construction, (Leased area 18.0 ha).
2. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/484397/2024
2.	File No. allotted by SEIAA, UP	9160
3.	Name of Proponent	M/s Kamal Construction Prop: Rudra Prakash S/o Shri Ram Avtar
4.	Full correspondence address of proponent and mobile no.	Vill & P.O. Risaura, Tehsil- Naraini, District Banda U.P. - 210129
		Mobile no.- .....
		E mail ID- rudra.risaura1968@gmail.com
5.	Name of Project	Terms of reference for environment clearance of “Proposed Riverbed Sand/Morrum Mining having lease area-18.0 ha (44.47 acre), along River Ken in Gata No-116g, Village-Risaura, Tehsil-Naraini, District- Banda, U. P. of M/s Kamal Construction, Prop: Shri Rudra Prakash
6.	Project Location (Plot. Khasra/Gata No.)	Gata No-116g
7.	Name of Village	Village- Risaura
8.	Tehsil	Naraini
9.	District	Banda
10.	Name of Minor Mineral	“River bed Sand/morrum mining”
11.	Sanctioned Lease Area (in Ha.)	18.0 ha
12.	Max. & Min mRL within lease area	The highest level of area is 114.40 mRL
		The lowest level is 111.0 mRL
13.	Pillar Coordinates (Verified by DMO)	

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		Pillar No	Latitude	Longitude
		Total Lease Area 18.00 ha		
		A	25° 13' 44.22"N	80° 24' 36.59"E
		B	25° 13' 45.91"N	80° 24' 39.64"E
		C	25° 13' 42.22"N	80° 24' 42.61"E
		C1	25° 13' 37.01"N	80° 24' 46.72"E
		C2	25° 13' 36.44"N	80° 24' 48.49"E
		C3	25° 13' 30.57"N	80° 24' 51.04"E
		C4	25° 13' 27.18"N	80° 24' 51.48"E
		C5	25° 13' 23.57"N	80° 24' 42.54"E
		D	25° 13' 25.08"N	80° 24' 39.11"E
		D1	25° 13' 27.80"N	80° 24' 38.19"E
		D2	25° 13' 33.39"N	80° 24' 37.50"E
		D3	25° 13' 37.31"N	80° 24' 35.83"E
		D4	25° 13' 39.81"N	80° 24' 35.98"E
		D5	25° 13' 38.79"N	80° 24' 37.30"E
		D6	25° 13' 40.71"N	80° 24' 37.36"E
14.	Total Geological Reserves	3,00,060.0 m3		
15.	Total Mineable Reserve	1,17,454.0 m3		
16.	Total Proposed Production (in five year)	1,17,093 m3 (6 Months)		
17.	Proposed Production /year (as per LoI)	1,17,093 m3 (6 Months)		
18.	Sanctioned Period of Mine lease	Plan Period 6 months		
19.	No. of worker	45		
20.	Type of Land	Govt./Non Forest Land		
21.	Ultimate Depth of Mining	2.0 m		
22.	Nearest metalled road from site	0.50 km		
23.	Water Requirement	PURPOSE		
		Drinking	- 0.45 KLD	
		Suppression of dust	- 6.0 KLD	
		Plantation	- 2.0 KLD	
		Others (if any)	- 0.00 KLD	
		Total	8.45 KLD	
24.	Name of QCI Accredited Consultant with QCI No and period of validity.	Paramarsh Servicing Environment and development NABET/EIA/2124 RA 0224, Valid till -31 August 2024		
25.	Any litigation pending against the project or land in any court	No		
26.	Details of 500 m Cluster Certificate verified by Mining Officer	Letter No – 628/khanij-30, Banda, dated - 01/03/2024		
27.	Details of Lease Area in approved DSR	DSR approved by District Authority, Page No.535, Sr. No.95		
28.	Proposed EMP cost	Proposed EMP cost Apply for ToR Project Cost-75.0 Lacs Proposed Extended EMP cost-1.50 Lacs		
29.	Length and breadth of Haul Road	Length – 0.50 km, Breadth – 6.00 m		
30.	No. of Trees to be Planted	2000		
31.	Monitoring Period	Baseline Monitoring Period: March 2024 to May 2024		

3. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
4. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
5. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
6. There is no litigation pending in any court regarding this project.
7. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 20/08/2024 mentioning is as follows:

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1. I, Dr. S.V. Ghavri S/o Shri Pratap Kumar is EIA Coordinator of Paramarsh servicing Environment and Development.
2. I have prepared ToR Application for the Environment Clearance of proposed "Riverbed Sand/Morrum Mining having lease area-18.0 ha (44.47 acre), along River Ken in Gata No-116g, Village-Risaura, Tehsil-Naraini, District- Banda, U. P. of M/s Kamal Construction, Prop: Shri Rudra Prakash. Proposal no : SIA/UP/MIN/484397/2024 with my team.
3. I have personally visited the site of proposal and certify that no Mining activity has been undertaken on the project site for the present proposal.
4. I am satisfied with that all the necessary data/information required for ToR Application preparations are true and correct.
5. I certify that this project has been uploaded for the first time on Parivesh Portal.
6. I certify that there is no mismatch between information/data provided on online application and hard copy/presentation submitted.
7. The ToR Application for the Proposal is prepared by my team as per guidelines laid down by QCI/NABET.

**RESOLUTION AGAINST AGENDA NO. 12**

**The committee discussed the matter and recommended to issue the standard terms of reference for the preparation of EIA report. The committee also stipulated following additional TOR Points:**

**Additional TOR:**

1. Videography of baseline monitoring period with date, time and geo coordinates should be attached in EIA report and also presented during the EIA presentation.
2. Raw data of all the baseline monitoring parameters will be provided as an annexure to the EIA Report.
3. Project proponent should present latest drone videography (not older than 07 days) of the project site mentioning the date, time and geo coordinates at the time of EIA presentation.
4. NOC from Irrigation Department/Concerning Authority regarding river bed mining to be submitted at the time of EIA presentation.
5. To ensure proper monitoring, the project proponent/consultant should provide evidence in form of (A) Logbook of their site visit along with activities carried out during monitoring (B) Real time photographs showing monitoring machine, public, lab person etc.
6. Proprietor/proprietor representative should be present at the time of monitoring and monitoring should be conducted as per CPCB SOP/NABET/QCI guidelines. Lab responsible person should be present at the time of EIA presentation.
7. EIA coordinator & FAE should give a notarized affidavit during EIA presentation that they have personally visited the site & they have also taken all the mitigating measures for any critical issues involved in the project.
8. The project proponent will have to inform the schedule of monitoring/data collection programme to the SEIAA/SEAC, UP and UPPCB before start of data collection. In case of failure, the collected baseline monitoring data will be treated as null and void.
9. The details of equipment used for baseline monitoring alongwith its photograph mentioning date, time and geo coordinates for preparation of EIA report should be clearly displayed to the people present during public hearing and the complete details related to monitoring period must be mentioned in the minutes of public hearing.
10. Original lab analysis report of the project proposal along with EIA report should be uploaded on Parivesh Portal.

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11. Combined KML of all mines in a cluster should be submitted at the time of EIA.
12. The project proponent/Consultant should identify the core & buffer zone (2.5 km) of the mining site.
13. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road to be submitted at the time of EIA presentation.
14. Proponent/ Consultant should submit the plan/information along with technology (photographs of water sprinklers/ tankers) to be implemented for mitigating dust at source points in lease area and haulage road during operation activity/vehicular movement. Technology should be displayed at the time of EIA presentation.
15. Proposed plantation working with area specific plant species, number of plants to be planted and place of plantation along with a proper map to be submitted at the time of EIA presentation.
16. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ person to be submitted at the time of EIA presentation.
17. Proponent/consultant shall present TOR specific/additional conditions compliance, observation/suggestions raised during the public hearing and commitment made by the project proponent in a tabular form with a time bound plan at the time of EIA presentation.
18. Corporate Social Responsibility (CSR) to be prepared as per the MoEF guidelines and present it at the time of EIA presentation.
19. Submit the hydrological study report of lease area that the quantity given in LoI will be mined without affecting the geo-hydrology of the River.

**13. Sand/Morrum Mining River Ken at Gata No.-1971/1, Village-Ganchha, Tehsil- Banda, District- Banda, Shri Rajendra Prasad, Area- 10.0 ha., 9161/8260/SIA/UP/MIN/480703/2024**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Paramarsh Servicing Environment and development. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for River Bed Sand/Morrum Mining having along River Ken in Gata No. 1971/1 at Village-Ganchha, Tehsil- Banda, District- Banda, U.P. of M/s Om Traders, (Leased Area- 10.0 ha).
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. 314/Parya/SEIAA/8260/2023, dated 23 November 2023..
3. The Public Hearing was organized on 07/03/2024. Final EIA report submitted by the project proponent on 12/06/2024.
4. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	New Proposal No. SIA/UP/MIN/480703/2024 Old Proposal No. SIA/UP/MIN/443675/2023
2.	File No. allotted by SEIAA, UP	9161/8260
3.	Name of Proponent	M/s Om Traders Prop: Rajendra Prasad S/o Shri Ramasre
4.	Full correspondence address of proponent and mobile no.	Add: Village-Methi Tikur, Atwa, Tehsil-Safipur District-Unnao-241504, Uttar Pradesh.
		Mobile no.-
		E mail ID- rajendraganchha68@gmail.com
5.	Name of Project	Environment clearance of Proposed River Bed Sand/Morrum Mining having lease area 10.0 ha (24.71 acre) along River Ken in Gata No. 1971/1 at Village – Ganchha, Tehsil- Banda, District- Banda, U. P. of M/s Om Traders.
6.	Project Location (Plot. Khasra/Gata No.)	Gata No. 1971/1
7.	Name of Village	Ganchha
8.	Tehsil	Banda

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9.	District	Banda																																							
10.	Name of Minor Mineral	“River bed Sand/morrum mining”																																							
11.	Sanctioned Lease Area (in Ha.)	10.0 ha																																							
12.	Max. & Min mRL within lease area	The highest level of area is 110.4 mRL The lowest level is 103.5 mRL																																							
13.	Pillar Coordinates (Verified by DMO)	<table border="1"> <thead> <tr> <th>Pillar No</th> <th>Latitude</th> <th>Longitude</th> </tr> </thead> <tbody> <tr> <td>A</td> <td>25° 25' 20.33"N</td> <td>80° 17' 37.19"E</td> </tr> <tr> <td>B</td> <td>25° 25' 20.24"N</td> <td>80° 17' 38.00"E</td> </tr> <tr> <td>B1</td> <td>25° 25' 12.81"N</td> <td>80° 17' 31.69"E</td> </tr> <tr> <td>B2</td> <td>25° 24' 56.60"N</td> <td>80° 17' 27.98"E</td> </tr> <tr> <td>C</td> <td>25° 24' 50.42"N</td> <td>80° 17' 29.61"E</td> </tr> <tr> <td>C1</td> <td>25° 24' 50.56"N</td> <td>80° 17' 29.16"E</td> </tr> <tr> <td>C2</td> <td>25° 24' 51.09"N</td> <td>80° 17' 28.60"E</td> </tr> <tr> <td>C3</td> <td>25° 24' 54.23"N</td> <td>80° 17' 25.41"E</td> </tr> <tr> <td>D</td> <td>25° 24' 56.65"N</td> <td>80° 17' 24.00"E</td> </tr> <tr> <td>D1</td> <td>25° 25' 03.32"N</td> <td>80° 17' 23.68"E</td> </tr> <tr> <td>D2</td> <td>25° 25' 14.84"N</td> <td>80° 17' 28.06"E</td> </tr> <tr> <td>D3</td> <td>25° 25' 17.94"N</td> <td>80° 17' 27.87"E</td> </tr> </tbody> </table>	Pillar No	Latitude	Longitude	A	25° 25' 20.33"N	80° 17' 37.19"E	B	25° 25' 20.24"N	80° 17' 38.00"E	B1	25° 25' 12.81"N	80° 17' 31.69"E	B2	25° 24' 56.60"N	80° 17' 27.98"E	C	25° 24' 50.42"N	80° 17' 29.61"E	C1	25° 24' 50.56"N	80° 17' 29.16"E	C2	25° 24' 51.09"N	80° 17' 28.60"E	C3	25° 24' 54.23"N	80° 17' 25.41"E	D	25° 24' 56.65"N	80° 17' 24.00"E	D1	25° 25' 03.32"N	80° 17' 23.68"E	D2	25° 25' 14.84"N	80° 17' 28.06"E	D3	25° 25' 17.94"N	80° 17' 27.87"E
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14.	Total Geological Reserves	3,14,111 m <sup>3</sup>																																							
15.	Total Mineable Reserve	71,032.5 m <sup>3</sup>																																							
16.	Total Proposed Production	68,780 m <sup>3</sup> (6 Months)																																							
17.	Proposed Production /year (as per LoI)	68,780 m <sup>3</sup> (6 Months)																																							
18.	Sanctioned Period of Mine lease	Lease period: 6 Months & Plan Period: 6 Months																																							
19.	No. of worker	51																																							
20.	Type of Land	Govt./Non Forest Land																																							
21.	Ultimate Depth of Mining	3.0 m																																							
22.	Nearest metalled road from site	0.300 km																																							
23.	Water Requirement	PURPOSE																																							
		Drinking - 0.51 KLD																																							
		Suppression of dust - 3.0 KLD																																							
		Plantation - 1.0 KLD																																							
		Others (if any) - 0.00 KLD																																							
		Total 4.51 KLD																																							
24.	Name of QCI Accredited Consultant with QCI No and period of validity.	Paramarsh Servicing Environment and development NABET/EIA/2124 RA 0224, Valid till -31 August 2024																																							
25.	Any litigation pending against the project or land in any court	No																																							
26.	Details of 500 m Cluster Certificate verified by Mining Officer	Letter No – 2359/khanij-30, Banda, dated - 25/07/2023																																							
27.	Details of Lease Area in approved DSR	DSR approved by District Authority, page No.530, Sr. No.53																																							
28.	Proposed EMP Cost	Project Cost -95.0 Lacs Extended EMP cost:1.90 Lacs EMP Capital cost: 2.0 lacs Recurring cost :3.83 lacs																																							
29.	Length and breadth of Haul Road	Length – 0.30 km, Breadth – 6.00 m																																							
30.	No. of Trees to be Planted	1000																																							

## 5. Action Plan as per Ministry's O.M. dated 30/09/2020:

1	Skill Development (Carpentry, Welding, Masonry works, plumbing, Tailoring etc.) for the local community will be conducted.	25,000.00
2	Solar Street light (6 @ Rs 15,000/pc) will be installed in village-Ganchha & nearby villages	90,000.00
3	Books/sports goods for primary school of village-Ganchha	30,000.00
4	Health check-up camp	15,000.00
5	Renovation of primary school of village-Ganchha and nearby villages.	30,000.00
<b>Total</b>		<b>1,90,000.00</b>

6. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.

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7. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
8. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
9. There is no litigation pending in any court regarding this project.
10. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 20/08/2024 mentioning is as follows:

1. I Dr. Pankaj Srivastava S/o Shri V. V. Srivastava is EIA Coordinator of Paramarsh servicing Environment and Development.
2. I have prepared EIA/EMP report for the Environment Clearance of Proposed River Bed Sand/Morrum Mining having lease area 10.0 ha (24.71 acre) along River Ken in Gata No. 1971/1 at Village-Ganchha, Tehsil- Banda, District- Banda, U. P. of M/s Om Traders Prop: Rajendra Prasad, Old Proposal No. SIA/UP/MIN/443675/2023 & New Proposal No. SIA/UP/MIN/480703/2024 with my team.
3. I have personally visited the proposed site along with team and certify that no mining activity has been undertaken on the project site for the present proposal.
4. I am satisfied with that all the necessary data/information required for EIA/EMP preparations are true and correct.
5. I certify that this project has been uploaded for the first time on Parivesh Portal.
6. I certify that there is no mismatch between information/data provided on online application and hard copy/presentation submitted.
7. I state that all the TOR Points have been complied and all the issues raised during Public Hearing have been properly addressed in EIA report.
8. The EIA/EMP report for the Proposal is prepared by my team as per guidelines laid down by QCI/NABET.

**RESOLUTION AGAINST AGENDA NO. 13**

**The committee discussed the matter and recommended grant of environmental clearance for the proposal as above alongwith standard environmental clearance conditions prescribed by MoEF&CC, Govt. of India. The committee also stipulated following specific conditions:**

**Specific Conditions:**

1. The environmental clearance will be co-terminus with the validity of the lease period mentioned in the LoI or co-terminus with the validity of current mine plan whichever is earlier, after this period the EC will automatically become null and void.
2. The quantity mentioned in LoI or quantity mentioned in replenishment study, whichever is less, would be maximum quantity which project proponent may extract. It will be ensured by District Administration and Geology and Mining Department. Directorate of Geology and Mining will ensure conduct of replenishment study from reputed institution for subsequent years in compliance of Hon'ble NGT orders.
3. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.
4. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
5. The mining work will be open-cast and manual/semi mechanized (subject to orders). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
6. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.

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7. Project Proponent should submit working plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or District plantation committee, for planting at least (as per the project) plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provisions for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
8. The project proponent shall install solar lights in their project area to minimise the consumption of electricity.
9. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
10. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer Expert Agency in this field
11. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
12. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
13. The project proponent should explore the possibilities of rainwater harvesting in the premises of project area
14. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
15. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
16. As per the proposed plan, plantation with area specific plant species, number of plants to be planted and report of green belt development to be submitted to the concerning department. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
17. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.
18. Submit the Hydrological study report of lease area that the quantity given in LoI will be mined without affecting the geo-hydrology of the River.
19. Environment management in according to environmental status and impact of the project.
20. During the school opening and closing time transportation of minerals will be restricted.
21. Pakkamotorable haul road to be maintained by the project proponent.
22. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
23. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
24. Provision for two toilets and hand pumps should be made at mining site.
25. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
26. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
27. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
28. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

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29. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.
30. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.

**14. Gulshan Commercial Complex at Plot no.- C3-D, Sector- 129, Jaypee Wish Town, Noida, Gautam Buddha Nagar, Shri Gyan Singh, M/s Gulshan Homes and Infrastructure Pvt. Ltd., 9164/SIA/UP/INFR A2/491936/2024**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Ind Tech House Consult, Delhi. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for Gulshan Commercial Complex at Plot no.- C3-D, Sector- 129, Jaypee Wish Town, Noida, District-Gautam Buddha Nagar, U.P., M/s Gulshan Homes and Infrastructure Pvt. Ltd.
2. Total Plot Area of the project is 10,365 m<sup>2</sup> and total built-up area is 1,02,324.711 m<sup>2</sup>.
3. Maximum no. of Floor (including service floor) will be 3B+G+56 and maximum height of the building will be 220.15 m.
4. Total no. of hotel rooms will be 160 Nos. and Services Apartments 4 BHK Units will be 76 Nos.
5. Expected population will be 2990 (852 persons residential + 385 persons non-residential (employees) + 1753 persons visitors).
6. Estimated cost of the total project will be Rs. 655.72 Cr.
7. Salient features of the project:

Sl. No.	Description	Quantity	Unit
<b>GENERAL</b>			
1	Plot Area	10365	SQMT
2	Proposed Built Up Area	102324.711	SQMT
3	Max Height of Building	220.15	M
4	Max No of Floors (Including Service Floor)	3B+G+56	No.
5	Services Apartments 4 BHK Units	76	No.
6	Hotel Rooms	160	No.
7	Expected Population	2990	No.
8	Cost of Project	655.72	CR
9	Proj Activity: Commercial, Residential and MLCP		
<b>AREAS</b>			
10	Permissible Ground Coverage Area (50 % + 5% additional due to MLCP)	5700.75	SQMT
11	Proposed Ground Coverage Area	5474.65	SQMT
12	Permissible FAR Area (incl 5% For Green rating FAR)	43533	SQMT
13	Proposed FAR Area	43531.244	SQMT
14	Proposed Total Non-FAR Areas	58793.467	SQMT
15	Proposed Total Built Up Area	102324.711	SQMT
<b>WATER</b>			
16	Total Water Requirement	316	KLD
17	Fresh water requirement	146	KLD
18	Treated Water Requirement	170	KLD
19	Waste water Generation	179	KLD
20	Proposed Capacity of STP	220	KLD
21	Treated Water Available for Reuse	170	KLD

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RAIN WATER HARVESTING			
22	No of RWH of Pits Proposed	3	No.
PARKING			
23	Total Parking Required as / Building Bye Laws	871	ECS
24	Proposed Total Parking	1348	ECS
25	Stilt Parking	55	ECS
26	Parking - MLCP	729	ECS
27	Parking in Basements	564	ECS
GREEN AREA			
28	Proposed Green Area (19.06% of total Plot area)	1976.069	SQMT
WASTE			
29	Total Solid Waste Generation	0.72	TPD
30	Organic waste	0.34	TPD
31	Quantity of Sludge Generated from STP	22.00	KG/DAY
ENERGY			
32	Total Power Requirement	5963.88	KVA
33	D G set Power backup	6000	KVA
34	No of Generator Sets	6 (2 x 1500 kVA + 2 x 1000kVA + 2 x 500 kVA)	No.

## 8. Population details:

POPULATION			
	DUs	POPULATION RATE	TOTAL POPULATION
RESIDENTIAL	DUs		
HOTEL ROOMS	160	2	320
SERVICES APARTMENTS 4 BHK UNITS	76	7	532
TOTAL			852
WORKING (Employees etc.)			
	AREAS in sqm		
BANQUET HALL, RECREATION AREA and HALL on 6th FLOOR (STAFF)	1855.12	10 % of 1.4 SQM /Person	133
RESTAURANT + ALL DAY DINING (STAFF)	950.7	10 % of 1.8 SQM /Person	53
MAINTENANCE STAFF		L.S.	200
TOTAL			385
VISITORS			
RESIDENTIAL		10%	85
BANQUET HALL and RECREATION AREA	1855.12	90 % of 1.4 SQM /Person	1193
RESTAURANT + ALL DAY DINING	950.7	90 % of 1.8 SQM /Person	475
TOTAL VISITORS			1753
TOTAL POPULATION			2990

## 9. Water requirement details:

	POPULATION	RATE IN LTS	TOTAL QTY IN KL
HOTEL ROOMS			
DOMESTIC	320	260	83.2
FLUSHING	320	60	19.2
RESIDENTIAL			
DOMESTIC	532	65	34.58
FLUSHING	532	21	11.172
WORKING (Employees etc.)			
DOMESTIC	385	25	9.63
FLUSHING	385	20	7.71

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RESTAURANT + ALL DAY DINING			
DOMESTIC	475	25	11.88
FLUSHING	475	10	4.75
VISITORS			
DOMESTIC	1278	5	6.39
FLUSHING	1278	10	12.78
TOTAL POPULATION			
	2990		
Area in sqm			
GARDENING	1976.069	3.5	6.92
KVA			
D G COOLING (All water cooled)	6000	0.25	6
Tonnage			
HVAC		L.S.	100
ROAD WASHING WATER REQUIREMENT		LS	2
TOTAL WATER REQUIREMENT			316.21
Water Source/Quantity during Operation Stage			
SN	Source	Quantity (kld)	
1.	Fresh water from municipal supply for domestic requirement	146	
2.	Recycle of treated water from onsite STP	170	
	Total water source	316	

## 10. Landscape Plan:

Plot Area	10365 Sqm
Proposed Green Area (19.06 %)	1976.069 sqm
Required No of Trees	129.56 Nos.
Proposed No. of trees	130 Nos.

## 11. Parking details:

Sl. No.	Description	Total Quantity	Unit
1.	Total Parking Required as / Building Bye Laws	871	ECS
2.	Proposed Total Parking	1348	ECS
3.	Stilt Parking	55	ECS
4.	Parking - MLCP	729	ECS
5.	Parking in Basements	564	ECS

## 12. Solid waste details:

Municipal Solid Waste Generation	0.72	TPD
Bio Degradable waste	0.34	TPD
Quantity of Sludge Generated from STP	22	KG/DAY

## 13. Action Plan as per Ministry's O.M. dated 30/09/2020:

S. No.	Expenditure	Amount (lacs.)	2024	2025	2026	2027	2028
1.	Sanitation (preparation of toilets) in Village Nagla Nagli	150	30	30	30	30	30
2.	Health (Medical Camp) in Village Chak Basantpur	195	39	39	39	39	39
3.	Installation of solar lights in Govt. schools in Village Nagla Nagli	185	37	37	37	37	37
4.	Solid waste management facility (provision of supply of OWC in schools) in Village Chak Basantpur	150	30	30	30	30	30
5.	Development of smart classes in schools in Village Nagla Nagli	165	33	33	33	33	33
6.	Avenue Plantation/Plantation in community area in Village Sultanpur	140	28	28	28	28	28

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Total	985	197	197	197	197	197
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14. The project proposal falls under category-8(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 20/08/2024 mentioning is as follows:

1. I, Soumya Dwivedi, S/o Shri J.P. Dwivedi is EIA Coordinator of M/s Ind Tech House Consult.
2. I, have prepared the Form-1, 1A, conceptual plan for Gulshan Commercial Complex at Plot no.- C3-D, Sector- 129, Jaypee Wish Town, Noida, District-Gautam Buddha Nagar, U.P., M/s Gulshan Homes and Infrastructure Pvt. Ltd. with my team.
3. I have personally visited the site of proposal and certify that no construction activity has been undertaken on the project site for the present proposal.
4. I am satisfied with that all the necessary data/information required submitted along with Application of Form-1, 1A, conceptual plan report are true and correct.
5. I certify that this project has been uploaded for this first time on Parivesh portal.
6. I certify that there will be no mismatch between information/data provided on the online application submitted on Parivesh Portal and hard copy/presentation submitted which will be submitted after acceptance of application.
7. The Form-1, 1A, conceptual plan report for the Proposal is prepared by my team as per guidelines laid down by QCI/NABET.

**RESOLUTION AGAINST AGENDA NO. 14**

**The committee discussed the matter and recommended grant of environmental clearance for the proposal as above alongwith standard environmental clearance conditions prescribed by MoEF&CC, GoI and following specific conditions:**

**Specific Conditions:**

1. Project proponent is advised to explore the possibility and getting the cement in a closed container rather through the plastic bag to prevent dust emissions at the time of loading/unloading.
2. Project proponent should ensure that there will be no use of "Single use of Plastic" (SuP).
3. In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs. GoI and others) anti-smog guns shall be installed to reduce dust during excavation.
4. The project proponent will comply the use of fuel for backup power as per guidelines issued by CPCB from time to time.
5. The project proponent will ensure that there is no mismatch/deviation between the project proposal submitted to SEIAA for environmental clearance and maps/drawings were approved by concerned development authority. In case of any mismatch/deviation, amended environmental clearance will be obtained by project proponent. In case of failure, the granted environmental clearance shall automatically deem to be cancelled.
6. The project proponent shall ensure that the project site does not attract/infringe any buffer zone, wetland zone etc. of no activity identified/declared under law.
7. Criteria/ norms provided by competent Authority regarding the seismic zone are followed for construction work. Provision of alarm system, to timely notify the residents, in case of occurrence of earthquake/other natural disasters/fire should be provided. A well defined evacuation plan should also be prepared and regular mock drills should be arranged for the residents. Rise of stairs should be constructed in a way, so that it should provide smooth movement.
8. The project proponent should develop green belt in the said project as per the plan submitted and also follow the guidelines of CPCB/Development authority for green belt as per the norms. The project proponent will prepare working plan of plantation/green belt development showing type of plant species and their spacing in consultation with subject expert/ forest department and submit

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- to the forest department and concerned regulatory authority and ensure their survival and sustainability.
9. The proponent should provide electric vehicle charging facility as per the requirements at ground level and allocate the safe and suitable place in the premises for the same.
  10. Project proponent should invest the CER amount as per the proposal and submit the compliance report regularly to the concerned authority/Directorate of environment.
  11. Proponent shall provide the dual pipeline network in the project for utilization of treated water of STP for different purposes and also provide the monitoring mechanism for the same. STP treated water not to be discharged outside the premises without the permission of the concerned authority.
  12. The project proponent will ensure full exploitation of potential of rain water harvesting for storage and recharging and also treated wastewater in order to reduce the withdrawal of fresh water and accordingly use the three sources of water supply namely stored rain water, treated wastewater and the fresh water. The project proponent shall also provide a flow measuring device along with flow integrator for monitoring the various sources of water supply namely fresh water, treated waste water and stored harvested rain water.
  13. The project proponent will ensure the quality of construction water as per standards and specifications of relevant codes in order to prevent possible corrosion in concrete, reinforcements and other structural components in order to avoid adverse social and environmental impacts.
  14. The project proponent will ensure exploitation of maximum possible potential of solar energy generation in the proposed project area and prefer to use it instead of conventional electricity in order to reduce the Green House Gas Emission causing climate change.
  15. The project proponent will make necessary arrangement to get Structural auditing conducted by an expert institution once in 05 years during life span of the building to ensure safe life of the residents and prevent environmental and social hazards.
  16. The project proponent shall plan for storm water management drained with appropriate slope and length so that the flood water could get a passage to release in a short span of time.

**15. Soil Mining Project from Gata No.- 132, 130 151, 150, 157, 66, 65,Village-Mainiya, Mu.-Mahua,Tehsil-Powanya, District- Shahjahanpur, Shri Krishna Kumar Bujhiya,Area-2.964 ha., 9165/SIA/UP/MIN/ 491966/2024**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Rian Enviro Private Limited. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for Soil Mining Project (category B2) from Gata No.- 132, 130 151, 150, 157, 66, 65,Village-Mainiya, Mu.-Mahua,Tehsil-Powanya, District- Shahjahanpur, U.P., (Leased Area-2.964 Ha).
2. Salient features of the project as submitted by the project proponent:

On-line proposal No.	SIA/UP/MIN/491966/2024
File No .allotted by SEIAA,UP	9165
Name of Proponent	Krishna Kumar
Registered Address	Bujhiya, Lalpur, Powanya, District- Shahjahanpur, U.P
Full correspondence address of proponent and mobile no.	Krishna Kumar Bujhiya, Lalpur, Powanya, District- Shahjahanpur, U.P
Name of Project	Mainiya Mu. MahuaSoil Mining Project
Project location (Plot/ Khasra /Gata No.)	Khasra No- 132, 130 151, 150, 157, 66, 65
Name of Village	Mainiya Mu. Mahua
Tehsil	Powanya
District	Shahjahanpur
Name of Minor Mineral	Ordinary soil
Total Area (in Ha.)	2.964ha

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Mineable Area (in Ha.)	2.8158ha		
Pillar Coordinates(Verified by OMO)		Latitude	Latitude
		132,	
	A	28°16'40.87"N	80°13'38.61"E
	B	28°16'38.96"N	80°13'36.32"E
	C	28°16'40.08"N	80°13'34.91"E
	D	28°16'42.00"N	80°13'37.24"E
		130	
	A	28°16'44.17"N	80°13'34.41"E
	B	28°16'41.42"N	80°13'31.35"E
	C	28°16'42.48"N	80°13'30.21"E
	D	28°16'45.09"N	80°13'33.06"E
		151	
	A	28°16'32.97"N	80°13'31.70"E
	B	28°16'31.11"N	80°13'29.43"E
	C	28°16'31.69"N	80°13'28.77"E
	D	28°16'33.59"N	80°13'30.97"E
		150	
	A	28°16'33.59"N	80°13'30.97"E
	B	28°16'31.69"N	80°13'28.77"E
	C	28°16'32.78"N	80°13'27.58"E
	D	28°16'34.65"N	80°13'29.86"E
		157	
	A	28°16'31.62"N	80°13'28.83"E
	B	28°16'29.00"N	80°13'25.43"E
	C	28°16'30.07"N	80°13'24.20"E
	D	28°16'32.78"N	80°13'27.58"E
		66	
	A	28°16'42.50"N	80°13'23.78"E
	B	28°16'39.51"N	80°13'20.21"E
	C	28°16'40.21"N	80°13'19.50"E
D	28°16'43.11"N	80°13'23.03"E	
	65		
A	28°16'42.79"N	80°13'22.59"E	
B	28°16'40.21"N	80°13'19.50"E	
C	28°16'41.19"N	80°13'18.50"E	
D	28°16'43.67"N	80°13'21.50"E	
Period of agreement between Project proponent & LandOwner	6 months		
Mine Plan approval details	Letter No. 620/ khanaanubhag/2024 dated 08-08-2024		
Validity of Mine Plan	6 months		
Total Proposed Production (six months)	64700 cum		
Proposed Production/year	The project is only for 6 months		
Method of Mining	Semi-Mechanized Opencast		
No.Of workers	20		
Type of Land	Pvt. Land (Agriculture)		
Ultimate Depth of Mining	2.5 Meter		
Water Requirement	Purpose	Requirement (kld)	
	Drinking and domestic	0.5	
	Suppression of dust	1.5	
	Plantation	2.2	
	Others( if any)	----	
Total	4.2		
Name of QCI Accredited Consultant with QCI No and period of validity.	Rian Enviro Private Limited 202, 204, Mangal market, Raza Bazar Sheikhpura Patna, Bihar Valid till: 10/03/2024		
Any litigation pending against the project or land in any court	No		

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Areas which are important or sensitive for ecological reasons – Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests, protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, migration	JokhnaiNadi  Lohangpur RF Bilandpur RF	about 1.2 km in W direction about 2km in N direction about 2.6 km in SW direction
Areas occupied by sensitive manmade land uses (hospitals, schools, places of worship, community facilities)	Prathmik school, budheli  Azhari Public school Janta Junior High School, MuradpurNibiakhera	About 5 km in E direction  About 7 km in NE direction About 6 km in SE direction
Details of 500 m Cluster Map & certificate issued by Mining Officer	Letter No. 621/ kxananubhag/2024 dated 08-08-2024	
Proposed CER cost	0.69 Lakh	
Proposed EMP cost	1.96 Lakh	
No. of Trees to be Planted	1100	
Detail of CTE issued by UPPCB (for brick kiln project)	NA	

3. Action Plan as per Ministry's O.M. dated 30/09/2020:
  - A Total budget of 2% of the project cost is allocated for CER activities in the area. Project cost is 15 lakh so the budget is of 30,000 Rs. will be used for the CER activities.
  - It is proposed to provide funds in GOVT. primary School, Budheli about 5 km in North direction for installation of water cooler and its maintenance.
4. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
5. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
6. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 20/08/2024 mentioning is as follows:

1. I, Sumit Verma, S/o Shri Kamal Nath Verma is EIA Coordinator of M/s Rian Enviro Private Limited.
2. I have prepared the EIA/EMP (B2 project) for the proposal in the name of Soil Mining Project (category B2) from Gata No.- 132, 130 151, 150, 157, 66, 65, Village-Mainiya, Mu.-Mahua, Tehsil-Powanya, District- Shahjahanpur, U.P., (Leased Area-2.964 Ha) with my team.
3. I have personally visited the site of proposal and certify that no Mining activity has been undertaken on the project site for the present proposal.
4. I have satisfied with that all the necessary data/information required for EC (B2) presentations are true and correct.
5. I certify that this project proposal has been uploaded for the first time on Parivesh Portal.
6. I certify that there will be no mismatch between information/data provided on the online application submitted on Parivesh Portal and the hard copy/presentation which will be submitted after acceptance of application.

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7. The EC (B2) report for the Proposal is prepared by my team as per guidelines laid down by QCI/NABET.

**RESOLUTION AGAINST AGENDA NO. 15**

The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions as annexed at Annexure-1 to these minutes.

**16. "Ordinary Earth Mining Project" at Gata No.- 1189, 1167, 1250, 1159, Village- Bibia Jalalpur, Tehsil- Chhibramau, District-Kannauj, Shri Rohit Kumar, Area-1.7640 Ha, 9166/SIA/UP/MIN/4 92022/2024**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Paramarsh Servicing Environment and development. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

- The environmental clearance is sought for "Ordinary Earth Mining" Project at Gata No.- 1189,1167,1250,1159, Village- Bibia Jalalpur, Tehsil- Chhibramau, District-Kannauj, Uttar Pradesh, (Leased Area-1.7640 Ha).
- Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/492022/2024			
2.	File No. allotted by SEIAA, UP	9166			
3.	Name of Proponent	Shri Rohit Kumar S/o Dhani Ram Tripathi			
4.	Full correspondence address of proponent and mobile no.	Add. -Village-Aurai, Post- Sikandarpur Tehsil- Chhibramau, District- Kannauj, U.P. Email id: rohitkumarsoil1987@gmail.com			
5.	Name of Project	Environmental Clearance of Proposed "Ordinary Earth Mining" Project at Gata No.- 1189,1167,1250,1159 Village-Bibia Jalalpur, Tehsil- Chhibramau, District-Kannauj, Uttar Pradesh. of Rohit Kumar			
6.	Project Location (Plot. Khasra/Gata No.)	1189,1167,1250,1159			
7.	Name of Village	Bibia Jalalpur			
8.	Tehsil	Chhibramau			
9.	District	Kannauj			
10.	Name of Minor Mineral	Ordinary Earth Mining			
11.	Sanctioned Lease Area (in Ha.)	1.7640			
12.	Max. & Min mRL within lease area	Highest mRL -167.0 mRL Lowest mRL - 165.0 mRL			
13.	Pillar Coordinates (Verified by DMO)	<b>Gata No</b>	<b>Pillars</b>	<b>Latitude</b>	<b>Longitude</b>
		1189	A	27° 9'27.14"N	79°37'51.18"E
			B	27° 9'27.87"N	79°37'51.94"E
			C	27° 9'29.60"N	79°37'50.08"E
			D	27° 9'26.89"N	79°37'46.52"E
			E	27° 9'26.60"N	79°37'47.12"E
			F	27° 9'27.44"N	79°37'47.96"E
			G	27° 9'26.80"N	79°37'48.65"E
			H	27° 9'28.01"N	79°37'50.35"E
		1167	A	27° 9'19.35"N	79°37'45.54"E
			B	27° 9'22.57"N	79°37'42.38"E
			C	27° 9'23.25"N	79°37'43.19"E
			D	27° 9'20.03"N	79°37'46.48"E

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		1159	A	27° 9'22.52"N	79°37'42.39"E
			B	27° 9'24.15"N	79°37'43.97"E
			C	27° 9'24.81"N	79°37'43.22"E
			D	27° 9'24.64"N	79°37'43.01"E
			E	27° 9'24.88"N	79°37'42.70"E
			F	27° 9'24.67"N	79°37'42.47"E
			G	27° 9'22.96"N	79°37'42.01"E
		1250	A	27° 9'20.85"N	79°38'5.02"E
			B	27° 9'22.82"N	79°38'2.04"E
			C	27° 9'21.88"N	79°38'1.19"E
			D	27° 9'20.17"N	79°38'4.55"E
14.	Total Geological Reserves	44100 m <sup>3</sup>			
15.	Total Mineable Reserve	36515 m <sup>3</sup>			
16.	Total Proposed Production	36515 m <sup>3</sup> (3.0 months)			
17.	Proposed Production /year	36515.0 m <sup>3</sup> (3.0 months)			
18.	Sanctioned Period of Mine lease	Plan Period (3.0 months)			
19.	No. of workers	15			
20.	Type of Land	Govt./Non Forest Land			
21.	Depth of Mining	2.50 m			
22.	Nearest metalled road from site	0.430 km			
23.	Water Requirement	PURPOSE			
		Drinking		0.15 KLD	
		Suppression of dust		5.16 KLD	
		Plantation		1.00 KLD	
		Total		6.31 KLD	
24.	Name of QCI Accredited Consultant with QCI No and period of validity.	Paramarsh Servicing Environment and development NABET/EIA/2124 RA 0224, Valid till -31 August 2024			
25.	Any litigation pending against the project or land in any court	No			
26.	Details of 500 m Cluster Certificate verified by Mining Officer	Letter No. 5039/खनिज लिपिक - खनन योजना अनुमोदन /2024-25 dated 06/08/2024			
27.	Details of Lease Area in approved DSR	Ordinary Earth Mining			
28.	Proposed EMP cost	Proposed Extended EMP cost-2.00 Lakh Proposed Project Cost ~11.24 Lakh			
29.	Length and breadth of Haul Road	Length – 0.43 km, Breadth – 6.00 m			
30.	No. of Trees to be Planted	100			

**3. Action Plan as per Ministry's O.M. dated 30/09/2020:**

S. No.	Particulars	Capital Cost (Rs.)
1	Sprinkling of water along the haul road (430 m)	90,000.00
2	Plantation (100 plants) @ Rs 44/saplings	44000.00
3	Tarpaulin during transportation.	20,000.00
4	Regular maintenance of machinery and Vehicles	16,000.00
5	Solar Street Light 2nos	20,000.00
Total		1,90,000.00

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 20/08/2024 mentioning is as follows:

Minutes of 874<sup>th</sup> SEAC-1 Meeting Dated 20/08/2024

1. I Dr. Pankaj Srivastava S/o Shri V. V. Srivastava is EIA Coordinator of Paramarsh servicing Environment and Development.
2. I have prepared Form 1, PFR and EMP (Category B2) for the Environmental Clearance of Proposed "Ordinary Earth Mining" Project at Gata No.- 1189,1167,1250,1159 Village- Bibia Jalalpur, Tehsil- Chhibramau, District-Kannauj, Uttar Pradesh. (Area – 1.7640 ha) of Shri Rohit Kumar S/o Dhani Ram Tripathi, Proposal No. SIA/UP/MIN/492022/2024 with my team.
3. I have personally visited the proposed site along with team and certify that no mining activity has been undertaken on the project site for the present proposal.
4. I am satisfied with that all the necessary data/information required for Form 1, PFR and EMP preparations are true and correct.
5. I certify that no mining activity has been undertaken on the project site for the Present proposal.
6. I certify that this project has been uploaded for the first time on Parivesh Portal.
7. I certify that there is no mismatch between information/data provided on online application and hard copy/presentation submitted.
8. The Form 1, PFR and EMP for the Proposal is prepared by my team as per guidelines laid down by QCI/NABET.

**RESOLUTION AGAINST AGENDA NO. 16**

**The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions as annexed at Annexure-1 to these minutes.**

**17. "Ordinary Earth Mining Project" at Gata No.-176, 177, Village- Ritukala, Tehsil-Kannauj, District-Kannauj, Shri Achal Awasthi, Area-1.1410Ha., 9167/SIA/UP/MIN/ 492062/2024**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Paramarsh Servicing Environment and development. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for "Ordinary Earth Mining" Project at Gata No.- 176, 177, Village-Ritukala, Tehsil- Kannauj, District-Kannauj, U.P., (Leased Area – 1.1410 ha).
2. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/492062/2024
2.	File No. allotted by SEIAA, UP	9167
3.	Name of Proponent	Shri Achal Awasthi, S/o Shri Avneesh Awasthi
4.	Full correspondence address of proponent and mobile no.	Add. -R/o: Village- Devdharapur Jalalpur Panwara, Tehsil-Kannauj, District- Kannauj, Uttar Pradesh. Email id: achalawasthisoi97@gmail.com
5.	Name of Project	Environmental Clearance of Proposed "Ordinary Earth Mining" Project at Gata No.-176, 177, Village-Ritukala, Tehsil- Kannauj, District-Kannauj, U.P. (Area – 1.1410 ha). of Achal Awasthi
6.	Project Location (Plot. Khasra/Gata No.)	176,177
7.	Name of Village	Ritukala
8.	Tehsil	Kannauj
9.	District	Kannauj
10.	Name of Minor Mineral	Ordinary Earth Mining
11.	Sanctioned Lease Area (in Ha.)	1.1410
12.	Max. & Min mRL within lease area	Highest mRL -160.0 mRL Lowest mRL - 157.0 mRL

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13.	Pillar Coordinates (Verified by DMO)	<b>Gata No</b>	<b>Pillars</b>	<b>Latitude</b>	<b>Longitude</b>
		177	A	27° 1'27.53"N	79°56'40.13"E
			B	27° 1'32.03"N	79°56'42.47"E
			C	27° 1'31.42"N	79°56'44.10"E
			D	27° 1'26.83"N	79°56'41.71"E
		176	A	27° 1'27.19"N	79°56'38.03"E
			B	27° 1'26.02"N	79°56'41.20"E
			C	27° 1'26.83"N	79°56'41.71"E
			D	27° 1'28.13"N	79°56'38.63"E
		14.	Total Geological Reserves	28525 m <sup>3</sup>	
15.	Total Mineable Reserve	23619 m <sup>3</sup>			
16.	Total Proposed Production	23619 m <sup>3</sup> (3.0 months)			
17.	Proposed Production /year	23619 m <sup>3</sup> (3.0 months)			
18.	Sanctioned Period of Mine lease	Plan Period (3.0 months)			
19.	No. of workers	15			
20.	Type of Land	Govt./Non Forest Land			
21.	Depth of Mining	2.50 m			
22.	Nearest metalled road from site	0.050 km			
23.	Water Requirement	PURPOSE			
		Drinking	0.15 KLD		
		Suppression of dust	0.60 KLD		
		Plantation	1.00 KLD		
		Total	1.75 KLD		
24.	Name of QCI Accredited Consultant with QCI No and period of validity.	Paramarsh Servicing Environment and development NABET/EIA/2124 RA 0224, Valid till –31 August 2024			
25.	Any litigation pending against the project or land in any court	No			
26.	Details of 500 m Cluster Certificate verified by Mining Officer	Letter No. 5035/खनिज लिपिक - खनन योजना अनुमोदन /2024-25 dated 05/08/2024			
27.	Details of Lease Area in approved DSR	Ordinary Earth Mining			
28.	Proposed EMP cost	Proposed Extended EMP cost-1.80 Lakh Proposed Project Cost ~11.24 Lakh			
29.	Length and breadth of Haul Road	Length – 0.050 km, Breadth – 6.00 m			
30.	No. of Trees to be Planted	90			

## 3. Action Plan as per Ministry's O.M. dated 30/09/2020:

S. No.	Particulars	Capital Cost (Rs.)
1	Sprinkling of water along the haul road (50 m)	90,000.00
2	Plantation (90 plants) @ Rs 50/saplings	40,000.00
3	Tarpaulin during transportation.	10,000.00
4	Regular maintenance of machinery and Vehicles	10,000.00
5	Solar Street Light 2nos	30,000.00
Total		1,80,000.00

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category–1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 20/08/2024 mentioning is as follows:

Minutes of 874<sup>th</sup> SEAC-1 Meeting Dated 20/08/2024

1. I Dr. Pankaj Srivastava S/o Shri V. V. Srivastava is EIA Coordinator of Paramarsh servicing Environment and Development.
2. I have prepared Form 1, PFR and EMP (Category B2) for the Environmental Clearance of Proposed “Ordinary Earth Mining” Project at Gata No.- 176, 177, Village-Ritukala, Tehsil-Kannauj, District-Kannauj, U.P. (Area – 1.1410 ha). of Achal Awasthi, Proposal No. SIA/UP/MIN/492062/2024 with my team.
3. I have personally visited the proposed site along with team and certify that no mining activity has been undertaken on the project site for the present proposal.
4. I am satisfied with that all the necessary data/information required for Form 1, PFR and EMP preparations are true and correct.
5. I certify that no mining activity has been undertaken on the project site for the Present proposal.
6. I certify that this project has been uploaded for the first time on Parivesh Portal.
7. I certify that there is no mismatch between information/data provided on online application and hard copy/presentation submitted.
8. The Form 1, PFR and EMP for the Proposal is prepared by my team as per guidelines laid down by QCI/NABET.

**RESOLUTION AGAINST AGENDA NO. 17**

**The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions as annexed at Annexure-1 to these minutes.**

**18. “Ordinary Earth Mining” Project at Gata No.- 279, Village- Chirhuliya, Tehsil- Auraiya, District- Auraiya, Shri Ankit Tiwari, Area – 0.8460 ha., 9168/SIA/UP/MIN/ 492130/2024**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Paramarsh Servicing Environment and development. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for “Ordinary Earth Mining” Project at Gata No.- 279, Village- Chirhuliya, Tehsil- Auraiya, District- Auraiya, U.P., (Leased Area- 0.8460 ha).
2. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/492130/2024
2.	File No. allotted by SEIAA, UP	9168
3.	Name of Proponent	Shri Ankit Tiwari S/o Shri Vinay Tiwari
4.	Full correspondence address of proponent and mobile no.	R/o: Moh.- Banarsi Das, Tehsil, District-Auraiya, Uttar Pradesh.
		Email id: ankittiwariherpursariya2023@gmail.com
5.	Name of Project	Environmental Clearance of Proposed “Ordinary Earth Mining” Project at Gata No.- 279, Village- Chirhuliya, Tehsil- Auraiya, District- Auraiya, U.P. (Area – 0.8460 ha) of Shri Ankit Tiwari
6.	Project Location (Plot. Khasra/Gata No.)	279
7.	Name of Village	Chirhuliya
8.	Tehsil	Auraiya
9.	District	Auraiya
10.	Name of Minor Mineral	Ordinary Earth Mining
11.	Sanctioned Lease Area (in Ha.)	0.8460
12.	Max. & Min mRL within lease area	Highest mRL -159.0 mRL Lowest mRL - 157.0 mRL
13.	Pillar Coordinates (Verified by DMO)	

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		Gata No	Pillars	Latitude	Longitude
		279	A	26°33'12.96"N	79°31'6.80"E
			B	26°33'15.44"N	79°31'9.03"E
			C	26°33'14.37"N	79°31'10.80"E
			D	26°33'13.82"N	79°31'10.58"E
			E	26°33'13.15"N	79°31'11.21"E
			F	26°33'11.24"N	79°31'9.17"E
14.	Total Geological Reserves	21150 m <sup>3</sup>			
15.	Total Mineable Reserve	17512.2 m <sup>3</sup>			
16.	Total Proposed Production	17512 m <sup>3</sup> (3.0 months)			
17.	Proposed Production /year	17512 m <sup>3</sup> (3.0 months)			
18.	Sanctioned Period of Mine lease	Plan Period (3.0 months)			
19.	No. of workers	10			
20.	Type of Land	Govt./Non Forest Land			
21.	Depth of Mining	2.50 m			
22.	Nearest metalled road from site	0.20 km			
23.	Water Requirement	PURPOSE			
		Drinking		0.10 KLD	
		Suppression of dust		1.20 KLD	
		Plantation		0.80 KLD	
		Total		2.12 KLD	
24.	Name of QCI Accredited Consultant with QCI No and period of validity.	Paramarsh Servicing Environment and development NABET/EIA/2124 RA 0224, Valid till –31 August 2024			
25.	Any litigation pending against the project or land in any court	No			
26.	Details of 500 m Cluster Certificate verified by Mining Officer	Letter No. 218/खनिज लिपिक - क्ल० प्र० प० /2024-25 dated 07-08/2024			
27.	Details of Lease Area in approved DSR	Ordinary Earth Mining			
28.	Proposed EMP cost	Proposed Extended EMP cost-2.00 Lakh Proposed Project Cost ~10.16 Lakh			
29.	Length and breadth of Haul Road	Length – 0.20 km, Breadth – 6.00 m			
30.	No. of Trees to be Planted	80			

**3. Action Plan as per Ministry's O.M. dated 30/09/2020:**

S. No.	Particulars	Capital Cost (Rs.)
1	Sprinkling of water along the haul road (100 m)	50,000.00
2	Plantation (100 plants)	15,000.00
3	Tarpaulin during transportation.	10,000.00
4	Regular maintenance of machinery and Vehicles	10,000.00
5	Solar Street Light 2nos	20,000.00
Total		1,05,000.00

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category–1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 20/08/2024 mentioning is as follows:

- I Dr. Pankaj Srivastava S/o Shri V. V. Srivastava is EIA Coordinator of Paramarsh servicing Environment and Development.

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2. I have prepared Form 1, PFR and EMP (Category B2) for the Environmental Clearance of Proposed “Ordinary Earth Mining” Project at Gata No.- 279, Village- Chirhuliya, Tehsil- Auraiya, District- Auraiya, U.P. (Area – 0.8460 ha) of Shri Ankit Tiwari, Proposal No. SIA/UP/MIN/492130/2024 with my team.
3. I have personally visited the proposed site along with team and certify that no mining activity has been undertaken on the project site for the present proposal.
4. I am satisfied with that all the necessary data/information required for Form 1, PFR and EMP preparations are true and correct.
5. I certify that no mining activity has been undertaken on the project site for the Present proposal.
6. I certify that this project has been uploaded for the first time on Parivesh Portal.
7. I certify that there is no mismatch between information/data provided on online application and hard copy/presentation submitted.
8. The Form 1, PFR and EMP for the Proposal is prepared by my team as per guidelines laid down by QCI/NABET.

**RESOLUTION AGAINST AGENDA NO. 18**

**The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions as annexed at Annexure-1 to these minutes.**

**19. Construction of 100 Bedded District Hospital Building in Headquarter Bahjoe, Tehsil- Chandausi, District-Sambhal, Uttar Pradesh by Chief Medical Officer(CMO), Sambhal District Hospital, 9169/SIA/UP/INFRA2/ 490868/2024**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Parivesh Environmental Engineering Services. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for “Construction of 100 Bedded District Hospital Building in Headquarter Bahjoe at Gata No.- 632 Tehsil- Chandausi, District-Sambhal, Uttar Pradesh” will be developed by M/s Chief Medical Officer (CMO), Sambhal District Hospital.
2. Total plot area of the project is 25,841.69 m<sup>2</sup> and proposed built-up- area is 20,753.19 m<sup>2</sup>.
3. Salient features of the project:

Parameters	Description
Plot Area	The total Plot area measures about 25,841.69 m <sup>2</sup> (6.38 acre) and estimated built-up area is 20,753.19 m <sup>2</sup> .
Plot/Survey/Khasra No./Gata no	632
Project Cost	INR 133.85 Crores
Built-up Area	20,753.19 m <sup>2</sup>
Green Area	7919.35 m <sup>2</sup>
Population	645 persons
Water Requirement	132 KLD
Fresh Water Requirement	75 KLD
Wastewater Generation	92 KLD
STP Capacity	110 KLD
ETP Capacity	20 KLD
Total Municipal Waste	214 kg/day
Total Solid Waste	227 kg/day
Bio-Medical waste	100 kg/day

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Power Requirement	1050 kVA (Source- Uttar Pradesh Power Corporation Limited)
DG Sets	2 no. of DG set of 750 kVA
Solar Energy	Solar power generation system of 100 KWp proposed for renewable energy.
Parking	75 ECS.

## 4. Project location details:

S. No.	FEATURES	DESCRIPTION	DISTANCE & DIRECTION
1.	Location	Gata No.- 632, Headquarter Bahjoe, Tehsil- Chandausi, District- Sambhal, Uttar Pradesh.	
2.	Geographical Co-ordinates	Pillars	Latitude
		1	28°24'7.94"N
		2	28°24'4.10"N
		3	28°24'6.98"N
		4	28°24'10.57"N
		5	28°24'11.27"N
6	28°24'11.13"N	78°38'9.09"E	
3.	Connecting road	SH-51 is about 0.01 in NE direction and NH-509 is about 0.05 in SE direction.	
4.	Nearest Railway Station	Bahjoe - Railway station	(0.4 km, W)
5.	Airport	Moradabad Airport	(54 km, NE)

## 5. Area details:

S. NO.	DESCRIPTION		AREA (m <sup>2</sup> )
1	Plot Area		25841.69
2	Permissible FAR	1.5	38762.54
3	F.A.R. Achieved	0.80	20753.19
4	Permissible Ground Coverage	35%	9044.59
5	Ground Coverage Achieved	26%	6861.17
6	Green Area Required	15 %	3876.25
7	Green Area Provided	30.64%	7919.35
8	Trees Required (One tree at 80 Sq. m)		323
9	Proposed Trees		325
10	Paved Area		2324
11	ECS Provided		75
12	Surface parking area		3157

## 6. Built-Up area details:

S. No	Building Name	No. of Floors	No. of Tower/Block	Area (Sqm.)
1.	Hospital Building	G+3	1	16965.24
2.	Dormitory	G	1	192
3.	MO Awas	(G+2)	1	1110
4.	Nurse hostel	G	1	350
5.	PM room			72.76
6.	Substation	(G+1)	1	394.17
7.	Type-2	(G+2)	2	1154.02
8.	Type-3	(G)	1	158
9.	Type 4	(G)	2	357
	Grand Total			20753.19

## 7. Water requirement details:

S. No.	Description	Occupancy	Rate of Water demand (LPCD)		Total Water Requirement (KLD)		
			Fresh	Flushing	Fresh	Flushing	Total
A	Domestic Water						
1	Outdoor patients	200	10	5	2	1	3
2	Indoor patients with attendant	200	230	110	46	22	68
3	Staff (Jr & Sr. Resident,	50	30	15	1.5	0.75	2.25

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	doctors, nurses,)						
4	Resident	177	90	45	15.93	7.965	23.895
5	Visitors	18	5	10	0.09	0.18	0.27
6	Laundry	100	100/bed		10		10
					75.52	31.895	107.415
Total Domestic Water = 107 KLD							
B	Horticulture	7919.4	3ltr/sqm	24			
C	Fire fighting		1% of total water requirement	1			
Grand Total (A+B+C) = 132 KLD							

## 8. Waste Water details:

CATEGORY	TOTAL QUANTITY (KLD)
Water requirement for domestic purpose	107
Fresh Water	75
Flushing Water	32
Waste water [@80% fresh + 100% flushing]	60 + 32 =92
STP capacity 20% higher than total waste water	110.4 say 110
Effluent water (10% of total waste water)	9.2
ETP capacity 20% higher than total waste water	20 (More than 20% higher than total waste water)

## 9. Solid waste details:

S. No	Category	Population / Area (m <sup>2</sup> ) /Capacity	Unit Consumption Domestic	Formula	Waste Generation (Kg/day)	Biodegradable (Kg/day)	Non-Biodegradable (Kg/day)
1.	Domestic Solid Waste						
	Outdoor patients	200	0.05 to 0.2 kg/capita/day	Total Population*0.1	20	8	12
	Indoor patients with attendant	200	0.3 to 0.6 kg/capita/day	Total Population*0.45	90	36	54
	Staff (Jr & Sr. Resident, doctors, nurses,)	50	0.05 to 0.2 kg/capita/day	Total Population*0.1	22.5	9	13.5
	Resident	177	0.3 to 0.6 kg/capita/day	Total Population*0.45	79.65	31.86	47.79
	Visitors	18	0.05 to 0.2 kg/capita/day	Total Population*0.1	1.8	0.72	1.08
	Horticultural Waste (10.50 acre)	@ 0.2 kg/acre/day			0.39		
2.	Total Municipal Solid waste				214.34	85.58	128.37
	Biomedical Waste for 100 beds		1 kg/bed		100 kg/day		
	Sludge	Waste Water x 0.35 x B.O.D difference/1000			12.55		

## 10. Parking details:

S. No	Parking Type	By laws	Unit	ECS (Proposed)
1.	Car Parking	1 ECS for every 2 beds	patient's/Doctor	50
		1 ECS for every 4 beds	Visitors	25

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Total			75
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**11. Landscape Plan:**

Proposed Green Area	7919.35 m <sup>2</sup>
As per MoEF&CC Guidelines	1 tree per 80 m <sup>2</sup> of plot area
Trees Required	25841.69/ 80= 323.02 say 323 nos.
Nos. of trees proposed at site	325

**12. Action Plan as per Ministry's O.M. dated 30/09/2020:**

S. No.	Activity Proposed	Budget Allocation (1st Year) Rs in Lakhs	Budget Allocation (2nd Year) Rs in Lakhs	Budget Allocation (3rd Year) Rs in Lakhs	Total Budget Rs in Lakhs
1	Tree Plantation drive, distribution of 10000 Sapling to the villages 1. Bahjoe 2. Akbarpur 3. Rampura 4. Chitanpur 5. Bhimpur	4	3	3	10
2	Installation of solar lights to villages 1. Bahjoe 2. Akbarpur 3. Rampura 4. Chitanpur 5. Bhimpur	4	4	4	12
<b>Total</b>		<b>22 Lakhs</b>			

13. The project proposal falls under category-8(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 20/08/2024 mentioning is as follows:

- I, Vikash Chand Tripathi, S/o Late MM Tripathi is EIA Coordinator of M/s Parivesh Environmental Engineering Services.
- I, have prepared the Form-1, 1A, conceptual plan for "Construction of 100 Bedded District Hospital Building in Headquarter Bahjoe at Gata No.- 632 Tehsil- Chandausi, District-Sambhal, Uttar Pradesh" will be developed by M/s Chief Medical Officer (CMO), Sambhal District Hospital with my team.
- I have personally visited the site of proposal and certify that no construction activity has been undertaken on the project site for the present proposal.
- I am satisfied with that all the necessary data/information required submitted along with Application/EIA/EMP proposal are true and correct.
- I certify that this project has been uploaded for this first time on Parivesh portal.
- I certify that there will be no mismatch between information/data provided on the online application submitted on Parivesh Portal and hard copy/presentation submitted which will be submitted after acceptance of application.
- The EC report for the Proposal is prepared by my team as per guidelines laid down by QCI/NABET.

**RESOLUTION AGAINST AGENDA NO. 19**

**The committee discussed the matter and recommended grant of environmental clearance for the proposal as above alongwith standard environmental clearance conditions prescribed by MoEF&CC, GoI and following specific conditions:**

Minutes of 874<sup>th</sup> SEAC-1 Meeting Dated 20/08/2024Specific Conditions:

1. Any violation of stipulated environmental clearance conditions PWD/Utkarsh Singh, Architect, M/s L.J. Purani Association & QCI Consultant, M/s Parivesh Environment Engineering Services are jointly responsible for the violation.
2. NOC from Airport Authority of India should be obtained before start of construction work.
3. Oxygen generation plant of adequate capacity must be installed in the hospital premises.
4. Dedicated power backup supply to be ensured in operation theaters and other critical areas with the help of installing adequate DG sets, solar energy system etc.
5. Accommodation for attendants to be provided near indoor nursing wards and other suitable places.
6. Bio medical waste management shall be followed as per The Bio-Medical Waste (Management and Handling) Rules, 2016. Special attention to be given for Mercury waste management and disposal. Authorization certificate is to be obtained from State Pollution Control Board.
7. Laboratory wastes shall be managed in accordance to the BMW Rules, 2016 and the atomic Energy Commission regulations as applicable.
8. Necessary permissions should be sought for use and safe disposal of radioactive materials. Procedural protocol prescribed by competent authority should be followed.
9. Sewage/other effluents from infectious diseases ward and pathology/laboratory should be treated/disinfected separately prior to treatment in Effluent Treatment Plan.
10. Parking space for ambulances shall be exclusively earmarked in the hospital area. Free entry and exits to be maintained.
11. The proponent should provide the sufficient electric vehicle charging points as per the requirements at ground level and allocate the safe and suitable place in the premises for the same.
12. Plantation should be proposed as per Miyawaki method i.e. planting different types of trees at very close intervals which give a good green cover.
13. Plan for the green belt development in the project to be implemented. The sapling's height at the time of plantation should be at least 02 metres tall. Regular report of the plantation to be submitted to the forest department and Directorate of Environment
14. Separate wet and dry bins must be provided as per MSW rules in each ward/unit and the temporary facility for segregation of waste in the premises to be provided. Solid waste shall be segregated into wet garbage and inert materials. Wet garbage shall be composted in Organic Waste Converter (OWC). Adequate area shall be provided for solid waste management within the premises which will include area for segregation, composting.
15. The project proponents would devise a monitoring plan to the satisfaction of the State Pollution Control Board so as to continuously monitor the treated waste water being used for flushing in terms of faecal coliforms and other pathogenic bacteria.
16. A third party study report on the implementation of conditions related to quality and quantity of recycle and reuse of treated water, efficiency of treatment systems, quality of treated water being supplied for flushing (specially the bacterial counts), comparative bacteriological studies from toilet seats using recycled treated waters and fresh waters for flushing to be submitted regularly to the District Chief Medical Officer and State Pollution Control Board.
17. Project proponent is advised to explore the possibility and getting the cement in a closed container rather through the plastic bag to prevent dust emissions at the time of loading/unloading.
18. Project proponent should ensure that there will be no use of "Single use of Plastic" (SuP).
19. In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs. GoI and others) anti-smog guns shall be installed to reduce dust during excavation.
20. The project proponent will comply the use of fuel for backup power as per guidelines issued by CPCB from time to time.
21. The project proponent will ensure that there is no mismatch/deviation between the project proposal submitted to SEIAA for environmental clearance and maps/drawings were approved by concerned development authority. In case of any mismatch/deviation, amended environmental clearance will be obtained by project proponent. In case of failure, the granted environmental clearance shall automatically deem to be cancelled.

**Minutes of 874<sup>th</sup> SEAC-1 Meeting Dated 20/08/2024**

22. The project proponent shall ensure that the project site does not attract/infringe any buffer zone, wetland zone etc. of no activity identified/declared under law.
23. Criteria/ norms provided by competent Authority regarding the seismic zone are followed for construction work. Provision of alarm system, to timely notify the residents, in case of occurrence of earthquake/other natural disasters/fire should be provided. A well defined evacuation plan should also be prepared and regular mock drills should be arranged for the residents. Rise of stairs should be constructed in a way, so that it should provide smooth movement.
24. Project proponent should invest the CSR amount as per the proposal and submit the compliance report regularly to the concerned authority/Directorate of environment.
25. Proponent shall provide the dual pipeline network in the project for utilization of treated water of STP for different purposes and also provide the monitoring mechanism for the same. STP treated water not to be discharged outside the premises without the permission of the concerned authority.
26. The project proponent will ensure full exploitation of potential of rain water harvesting for storage and recharging and also treated wastewater in order to reduce the withdrawal of fresh water and accordingly use the three sources of water supply namely stored rain water, treated wastewater and the fresh water. The project proponent shall also provide a flow measuring device along with flow integrator for monitoring the various sources of water supply namely fresh water, treated waste water and stored harvested rain water.
27. The project proponent will ensure the quality of construction water as per standards and specifications of relevant codes in order to prevent possible corrosion in concrete, reinforcements and other structural components in order to avoid adverse social and environmental impacts.
28. The project proponent will ensure exploitation of maximum possible potential of solar energy generation in the proposed project area and prefer to use it instead of conventional electricity in order to reduce the Green House Gas Emission causing climate change.
29. The project proponent will make necessary arrangement to get Structural auditing conducted by an expert institution once in 05 years during life span of the building to ensure safe life of the residents and prevent environmental and social hazards.
30. The project proponent shall plan for storm water management drained with appropriate slope and length so that the flood water could get a passage to release in a short span of time.

**(Dr. Brij Bihari Awasthi)**  
Member

**(Umesh Chandra Sharma)**  
Member

**(Dr. Ratan Kar)**  
Member

**(Om Prakash Srivastava)**  
Member

**(Dr. Ajai Mishra)**  
Member

**(Ashish Tiwari)**  
Member-Secretary, SEAC

**(Rajive Kumar)**  
Chairman

**Nodal, SEAC-1**

MoM prepared by Secretariat in consultation with Chairman & Members on the basis of decisions taken by SEAC-1 during the meeting.

Annexure-1**General and Specific Conditions for Soil Earth Mining Projects:-****General condition:**

1. This environmental clearance does not create or verify any claim of applicant on the proposed site/activity.
2. Any mining activity shall be undertaken only after valid permission from Mining Department/District Administration and written agreement with land owner from where earth excavation is proposed.
3. No change in mining technology and scope of working shall be made without approval of Authority.
4. Personnel working in dusty areas shall be provided with protective respiratory devices and they shall also be imparted adequate training and information on safety and health aspects.
5. The Authority reserves the right to revoke the clearance if conditions stipulated are not implemented. The Authority will also be entitled to impose additional environmental conditions or modify the existing ones, if necessary.
6. In case of any deviation or alteration in the project proposed from those submitted to this Authority for clearance, a fresh reference should be made to the Authority to assess the adequacy of the condition(s) imposed and to add additional environmental protection Measures required, if any.
7. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

**Specific Conditions:**

1. The Environmental clearance will be co-terminus with the agreement/mining plan whichever is earlier.
2. Environment management should be in accordance with the present environment status of the project.
3. Approach kaccha road should be made motorable and maintained periodically.
4. Transportation of soil should be undertaken in covered containers.
5. Rehabilitation plan with planting of trees to be submitted along with the closure plan.
6. Land to be leveled and handed over to the owners after completion of excavation work.
7. The mining operations shall be strictly limited to the proposed mining sites and proposed purpose.
8. Top soil should be adequately preserved and should be used for landscaping.
9. Excavated soil should be properly stored in a manner not to increase surrounding air pollution level.
10. Water sprinkling should be exercised during excavation and storage of soil for suppression of fugitive dust.
11. Excavated area should be properly reclaimed and ensured that no open bore hole is left.
12. Safety measures for the people working at the site shall be duly taken care of as per law.
13. The excavation work shall be done in day time only.
14. The project boundary shall be properly covered to restrict dust dispersion.
15. Precautionary measures during soil excavation for conservation and protection of rare and endangered flora and fauna found in the study area.
16. Noise level shall be maintained as per standards for both day and night.
17. The route map for soil transportation from excavation plots to work site should be firmed up and necessary permissions shall be sought from District Administration.
18. Vehicles hired for the transportation should be in good condition and should have Pollution Check Certificate and should conform to applicable air and noise emission standards.
19. Personnel exposure monitoring for respirable mineral dust shall be carried out for the workers and records maintained including health records of the workers. Awareness

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- program for workers on impact of mining on their health and precautionary measures like use of personal protective equipments etc. shall be carried out periodically. First aid facilities and adequate sanitary facility in the form of temporary toilets/septic tanks.
20. Solid waste material viz gutkha rappers, plastic bags, glasses etc. to be generated during project activity will be separately stored in bins and managed as per Solid Waste Management Rules.
  21. Project proponent should maintain daily register for information of (a) collection of soil/clay, (b) manpower & (c) transportation purpose.
  22. Soil mining shall strictly be undertaken as per rules and regulations/permissions obtained from District Administration/Mining Department
  23. Corporate Environmental Responsibility (CER) shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. A copy of resolution as above shall be submitted to the authority along with list of beneficiaries with their mobile nos./address.
  24. The borrowing/excavation activity shall be restricted to a maximum depth of 2 m. below general ground level at the site.
  25. The borrowing/excavation activity shall be restricted to 2 m. above the ground water table at the site.
  26. The borrowing/excavation activity shall not alter the natural drainage pattern of the area.
  27. The borrowed/excavated pit shall be restored by the project proponent for useful purpose(s).
  28. Appropriate fencing all around the borrowed/excavated pit shall be made to prevent any mishap.
  29. Measures shall be taken to prevent dust emission by covering of borrowed/excavated earth during transportation.
  30. Safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to borrowing/excavation of earth.
  31. Workers/labourers shall be provided with facilities for drinking water and sanitation.
  32. A berm shall be left from the boundary of adjoining field having a width equal to at least half the depth of proposed excavation.
  33. A minimum distance of 15 m from any civil structure shall be kept from the periphery of any excavation area.

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Total			75
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**11. Landscape Plan:**

Proposed Green Area	7919.35 m <sup>2</sup>
As per MoEF&CC Guidelines	1 tree per 80 m <sup>2</sup> of plot area
Trees Required	25841.69/ 80= 323.02 say 323 nos.
Nos. of trees proposed at site	325

**12. Action Plan as per Ministry's O.M. dated 30/09/2020:**

S. No.	Activity Proposed	Budget Allocation (1st Year) Rs in Lakhs	Budget Allocation (2nd Year) Rs in Lakhs	Budget Allocation (3rd Year) Rs in Lakhs	Total Budget Rs in Lakhs
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<b>Total</b>		<b>22 Lakhs</b>			

13. The project proposal falls under category-8(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 20/08/2024 mentioning is as follows:

- I, Vikash Chand Tripathi, S/o Late MM Tripathi is EIA Coordinator of M/s Parivesh Environmental Engineering Services.
- I, have prepared the Form-1, 1A, conceptual plan for "Construction of 100 Bedded District Hospital Building in Headquarter Bahjoe at Gata No.- 632 Tehsil- Chandausi, District-Sambhal, Uttar Pradesh" will be developed by M/s Chief Medical Officer (CMO), Sambhal District Hospital with my team.
- I have personally visited the site of proposal and certify that no construction activity has been undertaken on the project site for the present proposal.
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- I certify that there will be no mismatch between information/data provided on the online application submitted on Parivesh Portal and hard copy/presentation submitted which will be submitted after acceptance of application.
- The EC report for the Proposal is prepared by my team as per guidelines laid down by QCI/NABET.

**RESOLUTION AGAINST AGENDA NO. 19**

**The committee discussed the matter and recommended grant of environmental clearance for the proposal as above alongwith standard environmental clearance conditions prescribed by MoEF&CC, GoI and following specific conditions:**

Minutes of 874<sup>th</sup> SEAC-1 Meeting Dated 20/08/2024**Specific Conditions:**

1. Any violation of stipulated environmental clearance conditions PWD/Utkarsh Singh, Architect, M/s L.J. Purani Association & QCI Consultant, M/s Parivesh Environment Engineering Services are jointly responsible for the violation.
2. NOC from Airport Authority of India should be obtained before start of construction work.
3. Oxygen generation plant of adequate capacity must be installed in the hospital premises.
4. Dedicated power backup supply to be ensured in operation theaters and other critical areas with the help of installing adequate DG sets, solar energy system etc.
5. Accommodation for attendants to be provided near indoor nursing wards and other suitable places.
6. Bio medical waste management shall be followed as per The Bio-Medical Waste (Management and Handling) Rules, 2016. Special attention to be given for Mercury waste management and disposal. Authorization certificate is to be obtained from State Pollution Control Board.
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9. Sewage/other effluents from infectious diseases ward and pathology/laboratory should be treated/disinfected separately prior to treatment in Effluent Treatment Plan.
10. Parking space for ambulances shall be exclusively earmarked in the hospital area. Free entry and exits to be maintained.
11. The proponent should provide the sufficient electric vehicle charging points as per the requirements at ground level and allocate the safe and suitable place in the premises for the same.
12. Plantation should be proposed as per Miyawaki method i.e. planting different types of trees at very close intervals which give a good green cover.
13. Plan for the green belt development in the project to be implemented. The sapling's height at the time of plantation should be at least 02 metres tall. Regular report of the plantation to be submitted to the forest department and Directorate of Environment
14. Separate wet and dry bins must be provided as per MSW rules in each ward/unit and the temporary facility for segregation of waste in the premises to be provided. Solid waste shall be segregated into wet garbage and inert materials. Wet garbage shall be composted in Organic Waste Converter (OWC). Adequate area shall be provided for solid waste management within the premises which will include area for segregation, composting.
15. The project proponents would devise a monitoring plan to the satisfaction of the State Pollution Control Board so as to continuously monitor the treated waste water being used for flushing in terms of faecal coliforms and other pathogenic bacteria.
16. A third party study report on the implementation of conditions related to quality and quantity of recycle and reuse of treated water, efficiency of treatment systems, quality of treated water being supplied for flushing (specially the bacterial counts), comparative bacteriological studies from toilet seats using recycled treated waters and fresh waters for flushing to be submitted regularly to the District Chief Medical Officer and State Pollution Control Board.
17. Project proponent is advised to explore the possibility and getting the cement in a closed container rather through the plastic bag to prevent dust emissions at the time of loading/unloading.
18. Project proponent should ensure that there will be no use of "Single use of Plastic" (SuP).
19. In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs. GoI and others) anti-smog guns shall be installed to reduce dust during excavation.
20. The project proponent will comply the use of fuel for backup power as per guidelines issued by CPCB from time to time.
21. The project proponent will ensure that there is no mismatch/deviation between the project proposal submitted to SEIAA for environmental clearance and maps/drawings were approved by concerned development authority. In case of any mismatch/deviation, amended environmental clearance will be obtained by project proponent. In case of failure, the granted environmental clearance shall automatically deem to be cancelled.

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22. The project proponent shall ensure that the project site does not attract/infringe any buffer zone, wetland zone etc. of no activity identified/declared under law.
23. Criteria/ norms provided by competent Authority regarding the seismic zone are followed for construction work. Provision of alarm system, to timely notify the residents, in case of occurrence of earthquake/other natural disasters/fire should be provided. A well defined evacuation plan should also be prepared and regular mock drills should be arranged for the residents. Rise of stairs should be constructed in a way, so that it should provide smooth movement.
24. Project proponent should invest the CSR amount as per the proposal and submit the compliance report regularly to the concerned authority/Directorate of environment.
25. Proponent shall provide the dual pipeline network in the project for utilization of treated water of STP for different purposes and also provide the monitoring mechanism for the same. STP treated water not to be discharged outside the premises without the permission of the concerned authority.
26. The project proponent will ensure full exploitation of potential of rain water harvesting for storage and recharging and also treated wastewater in order to reduce the withdrawal of fresh water and accordingly use the three sources of water supply namely stored rain water, treated wastewater and the fresh water. The project proponent shall also provide a flow measuring device along with flow integrator for monitoring the various sources of water supply namely fresh water, treated waste water and stored harvested rain water.
27. The project proponent will ensure the quality of construction water as per standards and specifications of relevant codes in order to prevent possible corrosion in concrete, reinforcements and other structural components in order to avoid adverse social and environmental impacts.
28. The project proponent will ensure exploitation of maximum possible potential of solar energy generation in the proposed project area and prefer to use it instead of conventional electricity in order to reduce the Green House Gas Emission causing climate change.
29. The project proponent will make necessary arrangement to get Structural auditing conducted by an expert institution once in 05 years during life span of the building to ensure safe life of the residents and prevent environmental and social hazards.
30. The project proponent shall plan for storm water management drained with appropriate slope and length so that the flood water could get a passage to release in a short span of time.

**(Dr. Brij Bihari Awasthi)**  
Member

**(Umesh Chandra Sharma)**  
Member

**(Dr. Ratan Kar)**  
Member

**(Om Prakash Srivastava)**  
Member

**(Dr. Ajai Mishra)**  
Member

**(Ashish Tiwari)**  
Member-Secretary, SEAC

**(Rajive Kumar)**  
Chairman

**Nodal, SEAC-1**

MoM prepared by Secretariat in consultation with Chairman & Members on the basis of decisions taken by SEAC-1 during the meeting.

Annexure-1**General and Specific Conditions for Soil Earth Mining Projects:-****General condition:**

1. This environmental clearance does not create or verify any claim of applicant on the proposed site/activity.
2. Any mining activity shall be undertaken only after valid permission from Mining Department/District Administration and written agreement with land owner from where earth excavation is proposed.
3. No change in mining technology and scope of working shall be made without approval of Authority.
4. Personnel working in dusty areas shall be provided with protective respiratory devices and they shall also be imparted adequate training and information on safety and health aspects.
5. The Authority reserves the right to revoke the clearance if conditions stipulated are not implemented. The Authority will also be entitled to impose additional environmental conditions or modify the existing ones, if necessary.
6. In case of any deviation or alteration in the project proposed from those submitted to this Authority for clearance, a fresh reference should be made to the Authority to assess the adequacy of the condition(s) imposed and to add additional environmental protection Measures required, if any.
7. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

**Specific Conditions:**

1. The Environmental clearance will be co-terminus with the agreement/mining plan whichever is earlier.
2. Environment management should be in accordance with the present environment status of the project.
3. Approach kaccha road should be made motorable and maintained periodically.
4. Transportation of soil should be undertaken in covered containers.
5. Rehabilitation plan with planting of trees to be submitted along with the closure plan.
6. Land to be leveled and handed over to the owners after completion of excavation work.
7. The mining operations shall be strictly limited to the proposed mining sites and proposed purpose.
8. Top soil should be adequately preserved and should be used for landscaping.
9. Excavated soil should be properly stored in a manner not to increase surrounding air pollution level.
10. Water sprinkling should be exercised during excavation and storage of soil for suppression of fugitive dust.
11. Excavated area should be properly reclaimed and ensured that no open bore hole is left.
12. Safety measures for the people working at the site shall be duly taken care of as per law.
13. The excavation work shall be done in day time only.
14. The project boundary shall be properly covered to restrict dust dispersion.
15. Precautionary measures during soil excavation for conservation and protection of rare and endangered flora and fauna found in the study area.
16. Noise level shall be maintained as per standards for both day and night.
17. The route map for soil transportation from excavation plots to work site should be firmed up and necessary permissions shall be sought from District Administration.
18. Vehicles hired for the transportation should be in good condition and should have Pollution Check Certificate and should conform to applicable air and noise emission standards.
19. Personnel exposure monitoring for respirable mineral dust shall be carried out for the workers and records maintained including health records of the workers. Awareness

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- program for workers on impact of mining on their health and precautionary measures like use of personal protective equipments etc. shall be carried out periodically. First aid facilities and adequate sanitary facility in the form of temporary toilets/septic tanks.
20. Solid waste material viz gutkha rappers, plastic bags, glasses etc. to be generated during project activity will be separately stored in bins and managed as per Solid Waste Management Rules.
  21. Project proponent should maintain daily register for information of (a) collection of soil/clay, (b) manpower & (c) transportation purpose.
  22. Soil mining shall strictly be undertaken as per rules and regulations/permissions obtained from District Administration/Mining Department
  23. Corporate Environmental Responsibility (CER) shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. A copy of resolution as above shall be submitted to the authority along with list of beneficiaries with their mobile nos./address.
  24. The borrowing/excavation activity shall be restricted to a maximum depth of 2 m. below general ground level at the site.
  25. The borrowing/excavation activity shall be restricted to 2 m. above the ground water table at the site.
  26. The borrowing/excavation activity shall not alter the natural drainage pattern of the area.
  27. The borrowed/excavated pit shall be restored by the project proponent for useful purpose(s).
  28. Appropriate fencing all around the borrowed/excavated pit shall be made to prevent any mishap.
  29. Measures shall be taken to prevent dust emission by covering of borrowed/excavated earth during transportation.
  30. Safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to borrowing/excavation of earth.
  31. Workers/labourers shall be provided with facilities for drinking water and sanitation.
  32. A berm shall be left from the boundary of adjoining field having a width equal to at least half the depth of proposed excavation.
  33. A minimum distance of 15 m from any civil structure shall be kept from the periphery of any excavation area.